Vol. 256
No. 3

Wednesday,
2nd February, 2022
13 Magha, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Obituary References (pages 1 - 2)

References by the Chair (pages 2 - 3)

Announcement by the Chair (page 3)

Papers Laid on the Table (pages 3 - 5)

Reports of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture- *Presented* (pages 5 - 6)

Recommendations of the Business Advisory Committee (page 6)

[P.T.O

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE: ₹100.00

Observations by the Chair (pages 6 - 7)

Opening Remarks by the Chairman (pages 7 - 10)

Matters raised with permission —

Need for construction of over-bridge and repair of Rewa-Hanumana National Highway, Madhya Pradesh (pages 10 - 11)

Need to release the National Disaster Response Funds and Flood Relief Funds to Tamil Nadu (pages 11 - 13)

Need to restore FCRA Licence of Tirumala Tirupati Devasthanam (pages 13 - 14)

Need For Disaster Risk Management (DRM) policies for heritage conservation (page 14)

Mass protest by students against the Railways Recruitment Exam (RRB-NTPC) (pages 14 - 16)

Need to sub-categorize Scheduled Castes to ensure equal distribution of reservation benefits (pages 16 - 17)

Oral Answers to Questions (pages 18 - 82)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise *]*

Motion of Thanks on the President's address- Discussion not concluded (pages 82 - 154)

Special Mentions- *Laid on the Table*

Need to release the remaining quota of urea to Madhya Pradesh (page 154)

Need to enact a law to stop mob lynching, hate crimes and cow vigilantism in the country (page 155)

Need to grant financial assistance to preserve the Memorial of the Chittagong Armoury Revolt at Kolkata (pages 155 - 156)

[P.T.O

Need for amendment in Drought Manual, 2016 to include the period from August to April as the drought period in Rajasthan (page 156)

Need for countering threat from Thrips Parvispinus on Chillies and other crops in Andhra Pradesh (page 157)

Need for setting up a regional station of the Central Institute for Cotton Research in Kalahandi district of Odisha (pages 157 - 158)

Need for intervention to help Indian Medical students enrolled in Medical Colleges in China (page 158)

Website: http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Wednesday, the 2nd February, 2022/13 Magha, 1943(Saka)

The House met at ten of the clock,
MR. CHAIRMAN *in the Chair.*

OBITUARY REFERENCES

MR. CHAIRMAN: I, once again, request all the Members to please keep distance and sit on the seats that have been allotted to you all, including Ministers. This has to be followed in your own interest.

Hon. Members, I refer with profound sorrow to the passing away of Archbishop Emeritus Desmond Mpilo Tutu of South Africa and His Excellency, Mr. David Sassoli, the then serving President of the European Parliament.

Archbishop Emeritus Desmond Tutu passed away on the 26th of December, 2021, at the age of 90 years.

Nobel Peace Prize winner Archbishop Tutu was a global leader and a human rights activist who always emphasized the importance of equality and human dignity. Influenced by Mahatma Gandhi, he brought spiritual values to the anti-apartheid struggle and upheld the noblest ideals of humanity. He was awarded the Gandhi Peace Prize in 2005 in recognition of his invaluable contribution towards social and political transformation in South Africa and thereby contributing to the world peace. Archbishop Tutu was a guiding light for countless people globally. His emphasis on human dignity and equality will always be remembered.

His Excellency, **Mr. David Sassoli**, passed away on the 11th of January, 2022.

He will fondly be remembered for his efforts to deepen India-EU Parliamentary engagement and we hope to carry forward his vision of enhanced parliamentary ties between India and the European Parliament.

The House joins the bereaved families, the Government and the people of South Africa and the European Parliament in mourning the passing away of Archbishop Emeritus Desmond Mpilo Tutu and His Excellency, Mr. David Sassoli, and conveys its heartfelt condolences to them.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(*Hon. Members then stood in silence for one minute.*)

REFERENCES BY THE CHAIR

MR. CHAIRMAN: Hon. Members, between 17th and 19th of December, 2021, Malaysia was hit by severe torrential rains causing severe flood calamity in several parts of the country. This was one of the most devastating floods in a hundred years in Malaysia. Over 70,000 people were displaced from their homes and 50 people have reportedly lost their lives. The unprecedented floods wreaked extensive damage to the property and livelihoods of the people.

In another tragic incident that took place on the 15th of January, 2022, a massive underwater volcanic eruption near the Tongan capital of Nuku'alofa, triggered 1.2 – 1.5 meters high Tsunami waves causing flooding in the island Kingdom of Tonga. The country is reported to have suffered significant infrastructure damage and more than 80 per cent of the country's total population is said to be affected by the eruption and tsunami. People have also reportedly lost their lives in the disaster. As an immediate measure, an assistance of USD 200,000 is being announced by the Government of India. Humanitarian Assistance Disaster Relief (HADR) including relief and reconstruction efforts is also being ascertained. The loss of precious lives and extensive damage to the property in these tragic incidents are indeed painful and unfortunate. This House joins me in expressing our heartfelt condolences as well as deep sympathy and sorrow on the losses suffered by the people of Malaysia and the Kingdom of Tonga and reiterate India's stand of solidarity with them.

I request the Members to rise in their places and observe silence as a mark of respect to the memory of those who lost their lives in these tragic incidents.

(*Hon. Members then stood in silence for one minute.*)

SHRI JAIRAM RAMESH: Sir, what about the farmers ... ...*(Interruptions)*... Not a word from ... ...*(Interruptions)*...

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have to inform Members that in view of the limited functional time available and the special seating arrangements made for the current Session, I have acceded to the request made by the Minister of Parliamentary Affairs for permitting the Minister of State in the Ministry of Parliamentary Affairs to lay all the Papers listed under the heading 'Papers to be Laid on the Table' in the List of Business for the day in the name of other Ministers, on their behalf, till this Session because of the Covid situation.

PAPERS LAID ON THE TABLE

Report and Accounts (2020-21) of the Delhi Police Housing Corporation Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN) : Sir, on behalf of my colleague, Shri Nityanand Rai, I lay on the Table, a copy each (in English and Hindi) of the following papers —

(a) Fourteenth Annual Report and Accounts of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) (b) of Section 394 of the Companies Act, 2013.

(b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. *See* No. L.T. 6333/17/22]

Reports and Accounts of NSDA, New Delhi for various years and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Rajeev Chandrasekhar, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the National Skill Development Agency (NSDA), New Delhi for the year 2014-15, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Agency.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(ii) (a) Annual Report and Accounts of the National Skill Development Agency (NSDA), New Delhi for the year 2015-16, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Agency.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(iii) (a) Annual Report and Accounts of the National Skill Development Agency (NSDA), New Delhi for the year 2016-17, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Agency.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (i) to (iii) *See* No. L.T. 6263/17/22]

(iv) (a) Annual Report and Accounts of the National Skill Development Agency (NSDA), New Delhi for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Agency.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

(v) (a) Annual Report and Accounts of the National Skill Development Agency (NSDA), New Delhi for the year 2018-19, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Agency.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (iv) and (v) *See* No. L.T. 6339/17/22]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

SHRI T. G. VENKATESH (Andhra Pradesh): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

(i) Three Hundred Fourth Report on Action Taken by the Government on the recommendations/ observations contained in its Two Hundred Ninety Third Report on 'Status of Aviation Connectivity in the country';

(ii) Three Hundred Fifth Report on Action Taken by the Government on the recommendations/observations contained in its Two Hundred Ninety Fourth Report on 'Development and Conservation of Museums and Archaeological Sites -- Challenges and Opportunities';

(iii) Three Hundred Sixth Report on Action Taken by the Government on the recommendations/observations contained in its Two Hundred Ninety Fifth Report on 'Potential of Tourist Spots in the country -- Connectivity and Outreach';

(iv) Three Hundred Seventh Report on Action Taken by the Government on the recommendations/observations contained in its Two Hundred Ninety Sixth Report on 'Role of Highways in Nation Building';

(v) Three Hundred Eighth Report on Action Taken by the Government on the recommendations/observations contained in its Two Hundred Ninety Seventh Report on 'Functioning of Airports Authority of India'; and

(vi) Three Hundred Ninth Report on Action Taken by the Government on the recommendations/observations contained in its Three Hundredth Report on 'Promotion of Infrastructure in India's Maritime Sector'.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held on the 1st of February, 2022, has allotted time for Government Business, as follows:—

	BUSINESS	TIME ALLOTTED
1.	Discussion on the Motion of Thanks on the President's Address.	**Twelve Hours**
2.	General Discussion on the Union Budget for 2022-23.	**Eleven Hours**

The Committee also recommended that the Private Members' Business on Friday, the next Friday, the 11th of February, 2022, may be dispensed with to complete the General Discussion on the Union Budget on that day.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, as you are all are aware, the sittings of the House from today, the 2nd February, 2022 onwards, will be from 10.00 a.m. to 3.00 p.m. Rule 180 of the Rules of Procedure and Conduct of Business in Rajya Sabha provides for admitting Calling Attention notices and sub-rule (5) states that they should be raised at

2.00 p.m. and at no other time during the sitting of the Council. In view of the change in the time of the sittings of the House during this Session, for the sake of convenience, Calling Attention shall be raised in the House at such a time as may be decided instead of strictly at 2.00 p.m., as provided in the rules. Similarly, Rule 180(C)(1) provides that the time for submitting notices for Special Mention shall be up to 5.00 p.m. on a day for raising the matter on the next day of sitting. Again, in view of the change in timings, it has been decided that the time for submitting notices of Special Mention shall be up to 1.00 p.m. on a day, for raising the matter on the next day of sitting. I hope the House accepts these modifications. Regarding Zero Hour, keeping in view the time constraint, it will be taken up in the first half-an-hour of the sitting. I appeal to the Members that instead of taking three minutes they may take two minutes, so that more and more Members get an opportunity.

There are some notices under Rule 267. I have not admitted them. You will have time to speak during discussion on the Budget. ...*(Interruptions)*...

SHRI ELAMARAM KAREEM (Kerala): Sir, please allow us a minute. ...*(Interruptions)*...

SHRI BINOY VISWAM (Kerala): Sir, please allow me to speak. ...*(Interruptions)*...

SHRI ELAMARAM KAREEM: Sir, it is a very important issue. ...*(Interruptions)*...

OPENING REMARKS BY THE CHAIRMAN

MR. CHAIRMAN: The notice is the same as in the last Session -- 'Concern over alleged surveillance using Pegasus spyware'. ...*(Interruptions)*...

Hon. Deputy Chairman, Shri Harivansh, Minister of Parliamentary Affairs Shri Pralhad Joshi, Leader of the House, Shri Piyush Goyal, Leader of the Opposition, Shri Mallikarjun Kharge, leaders of various parties and groups and hon. Members of this august House, I extend a warm welcome to all of you to this important Budget session, the 256th Session of Rajya Sabha.

As the Chairman of this august House, I wish to present a brief account of the context in which this Session is taking place, in relation to the past, and obligations of this House for the future of our country and its people.

This Session is happening almost in the midst of the 75th year of the country's hard fought Independence. The sole objective of the long drawn freedom struggle was *'swaraj'* in which people are the masters of their destiny through parliamentary institutions and elected representatives.

This year also marks 70 years of elections in the country since the elections to the first Lok Sabha during 1951-52. This Session, accordingly, is being held at the confluence of two such historic events and hence, assumes significance. In addition, any Budget Session offers a broad guidance to the course of economic progress over the next financial year. This Budget Session acquires added significance as the nation is collectively keen and endeavoring to lift the national economy out of the adverse impact of the Covid pandemic over the last two years. Threats to the economy are still continuing with the third wave of the pandemic at present. The world is living in uncertainty on account of this pandemic. This reminds all of us of our responsibilities to do the needful to overcome the challenge and secure the socio-economic transformation of our country, which is a work in progress.

It is appropriate to reflect on how this august House has functioned so far during the 75th year of our Independence. During the last Winter Session, the first in this historic year, this august House lost 52.10% of the valuable sitting time due to disruptions and forced adjournments. During the preceding Monsoon Session last year, the loss of functional time of this House was as high as 70.40%. This trend of disruptions is highly disturbing. I refer to the same with a fervent hope that we all reflect on the same and conduct ourselves in a manner befitting the historic time that we are passing through.

During the last 70 years of elections, the voter turnout has increased from 45% in the elections to the first Lok Sabha to the highest ever of over 67% in the 17th Lok Sabha elections in 2019. This marks an increase of 50% in voter participation. The voter turnout in the polls to State Assemblies is even higher. This goes on to prove that the citizens of our country continue to repose their faith in our democracy. However, our legislatures and the elected representatives of the people do not seem to be reciprocating in equal measure with the functioning of legislatures declining over the years.

In this historic year, the need of the hour is for the 5,000 MPs, MLAs and MLCs to resolve to return to the people the favour they have been relentlessly doing by nurturing our democracy.

The only way of doing so is to conduct ourselves in a manner befitting the trust the citizens still have in our parliamentary democracy.

Having said so, I would like to remind you all that during the Budget Session last year, this august House clocked productivity of 93.50 per cent. The spirit of the occasion demands that this House turns out the best performance during this important Budget Session.

Hon. Members, this is the sixth Session being held since the outbreak of Covid pandemic. Given the highly infectious nature of the new variant of corona virus during the current third wave, both the Houses are meeting in shifts, first adopted during the Monsoon Session of 2020. On account of this, we get to meet one hour less per each sitting during this Session.

During the ten sittings of the first part of this Session, we are left with only 23 hours of functional time other than Zero Hour, Question Hour and Private Members' Business. Keeping this in view, the Government clarified yesterday that it does not intend to propose any Legislative Business for the first part of this Budget Session.

Accordingly, the Business Advisory Committee of Rajya Sabha has allocated time. Two important overarching discussions enable hon. Members to raise every issue while adhering to the spirit of the Rules and Conventions of the House; Zero Hour and Question Hour are very important.

I also have some important information to share with all of you regarding the functioning of the Department-related Parliamentary Standing Committees. I need not repeat the importance of these Committees because they are for the 24x7 functioning of Parliament.

I am happy to inform that the average attendance of Members in the meetings has increased from 47.64 per cent in 2016-17 to 48.79 per cent in 2019-20. It fell marginally during 2020-21, but the average attendance in 255 meetings during 2019-21 has been 47 per cent, despite the long spell of Covid pandemic. This is a very welcome improvement showing the deep commitment of each one of you to your parliamentary duties.

With regard to the duration of meetings of eight Committees, the average duration of meetings improved from 1 hour 48 minutes to 2 hours 10 minutes during 2019-20 marking an increase of 22 minutes on a average per meeting. It is a welcome sign. The

Committee on Home Affairs reported the highest increase of 66 minutes per meeting followed by the Committee on Transport with 44 minutes increase; Commerce, 42 minutes; Education, 29 minutes and Science and Technology, 22 minutes. Similar trend prevailed during 2020-21.

Such substantial increase in the duration of meetings meant that the resources spent on the meetings of these Committees are being better utilised. I compliment the Chairmen and Members of these Committees for their efforts in this regard.

Hon. Members, our country has demonstrated remarkable resilience in vaccinating the people. I hope that each one of us has also taken initiative to see that people in our respective areas, who are eligible, are vaccinated immediately.

The Secretariat has issued guidelines to the Members regarding Covid compliant behaviour for avoiding Covid infections. I urge all of you to take all the precautions as suggested.

I fervently appeal to all of you to ensure a safe and productive Session. I once again appeal to Members to keep the safe and secured distance as is suggested. Please do accordingly.

MATTERS RAISED WITH PERMISSION

Need for construction of over-bridge and repair of Rewa-Hanumana National Highway in Madhya Pradesh

श्री राजमणि पटेल (मध्य प्रदेश) **:** माननीय सभापति जी, 90 किलोमीटर लम्बे चार-लेन के रीवा-हनुमना राष्ट्रीय राजमार्ग में पाँच हज़ार से अधिक पैच लगाए जा चुके हैं। एमपीआरडीसी के अधिकारियों का कहना है कि 14 जून, 2019 को निरीक्षण में लगभग सभी ओवरब्रिजों पर सड़क के बीचों-बीच डामर के उबड़-खाबड़ टीले एवं सड़क निर्माण के कच्चे मैटीरियल्स जगह-जगह उभरे हुए हैं। खुरदरापन निरीक्षण अनुबंध शर्तों के अनुसार टोल वसूल रही विन्ध्या एक्सप्रेस कंपनी को प्रति वर्ष खुरदरापन निरीक्षण कराना अनिवार्य है। ...(**व्यवधान**)...

श्री सभापति : राजमणि जी, पढ़ना नहीं, बोलना है।

श्री राजमणि पटेल : मॉनिटरिंग एजेंसी एमपीआरडीसी के अधिकारियों को प्रति माह रोड का निरीक्षण कराना होता है। खुरदरापन निरीक्षण के समय सड़क खराब होने का विवरण आने के बाद तत्काल

टोल-वे की वसूली रोकनी होती है, लेकिन कंपनी के द्वारा अनुबंध का पालन नहीं किया जा रहा है और मनमाने ढंग से टोल-वे वसूला जा रहा है।

श्री सभापति : धन्यवाद। आपको पढ़ना नहीं है। Nobody should read.

श्री राजमणि पटेल : *

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

SHRI NEERAJ DANGI (Rajasthan): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Shri Ajay Pratap Singh; not present. Shri P. Wilson.

Need to release the National Disaster Response Funds and Flood Relief Funds to Tamil Nadu

SHRI P. WILSON (Tamil Nadu): Sir, there were extremely heavy rains in many Districts of Tamil Nadu in the months of October and November, 2021, which caused heavy and extensive damages to the property and critical infrastructure. The Government of Tamil Nadu submitted three memoranda to the Government of India seeking financial assistance of Rs. 6,230.45 crore towards relief and restoration. The inter-ministerial Central team, which visited the affected areas in Tamil Nadu in the month of November, 2021 made an on-the-spot assessment. Even after 70 days of the visit of the inter-ministerial Central team, the Union Government has not released any financial assistance in response to the three memoranda presented by the State. With the hope that the Union Government will release the relief expenditure, the Government of Tamil Nadu has already incurred an expenditure of Rs. 9,699.67 crore under the SDRF which includes the

* Not recorded.

Covid-19 management expenditure and disaster relief already provided. The Government of Tamil Nadu is already facing severe financial crunch due to the Covid-19 pandemic situation. Hence, I request the hon. Union Minister of Home Affairs, through this august House, to appreciate the urgency for the release of the assistance of Rs. 6,230.45 crore for providing immediate relief to our State and also to immediately pay all the outstanding amounts due under the State Disaster Response Fund to Tamil Nadu.

Already, two representations, one to the Minister of Home Affairs on 17/1/2022 and the other to the hon. Prime Minister on 29/12/2021 have been given by our hon. Chief Minister. Therefore, through this august House, I request the Union Minister to release these funds to help the State of Tamil Nadu to resolve its financial problems. Thank you, Sir.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI R.S. BHARATHI (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ANTHIYUR P. SELVARASU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

Need to restore FCRA licence of Tirumala Tirupati Devasthanam

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I would like to seek the attention of the Leader of the House. The Tirumala Tirupati Devasthanam is one of the revered religious shrines for Hindus across the world. The TTD undertakes social, educational, religious, charitable and cultural activities. For conducting these activities, it needs huge financial resources including donations from abroad, from NRIs. The Ministry of Home Affairs has withheld the renewal of FCRA registration for TTD on purely technical grounds even though all requirements of renewal have been fulfilled.

Sir, as of today, up to 31st December, 2021, Rs. 13.4 crores are there in the designated 'foreign contribution' in the bank accounts. It is very, very important temple for the Hindus. Sir, the *has an Act-East Policy. I request the * to adopt a 'Look South Policy' and take care of the Tirumala Tirupati Devasthanam. Sir, the * claims that it is the torch-bearer of Hindu nationalism.

MR. CHAIRMAN: Now, Dr. Narendra Jadhav. No mention of parties.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Where is the Hindu nationalism shown in TTD?

MR. CHAIRMAN: No mention of parties. This will not go on record. Now, Dr. Narendra Jadhav.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

---

* Expunged as ordered by the Chair.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

Need for Disaster Risk Management (DRM) policies for heritage conservation

DR. NARENDRA JADHAV (Nominated): Sir, I would like to invite your attention to the fact that during the natural disasters, several of our historical monuments get destroyed. Last year, it happened in Gujarat and it is happening year after year.

I strongly recommend to the Government that all the national heritages and the sites of national importance, monuments of national importance should be systematically analysed for their susceptibility to disasters. They should be graded accordingly and the policy towards preservation of monuments should be integrated as a part of the overall disaster management policy. This is very, very important. I strongly recommend it. Thank you.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

Mass protest by students against the Railways Recruitment Exam (RRB-NTPC)

DR. FAUZIA KHAN (Maharashtra): Sir, the recent recruitment process of the Railways examination has exposed the deeper issues of unemployment and of a failed education system. More so, in Bihar and Uttar Pradesh. Several student organisations, including the All India Student Association, have called for a State wide *bandh* to protest against the irregularities in the Railway Recruitment Board Non Technical Popular Categories Examination, 2021. Protesters have burnt effigies of our hon. Prime Minister and have vandalised trains. A passenger coach in Gaya was set on fire last Wednesday. They had advertised for about 35,281 vacancies for Group 'C' jobs, and they had also promised to select 20 times the number of vacancies in the second round.

MR. CHAIRMAN: What is your suggestion, Madam?

DR. FAUZIA KHAN: Sir, the suggestion is that the overall issue of unemployment, particularly in Bihar, must be looked at, and the irregularities that are alleged by the students in this examination must be examined and corrected. Thank you, Sir.

MR. CHAIRMAN: Shri Sushil Kumar Modi to associate.

श्री सुशील कुमार मोदी (बिहार): मेरा मंत्रालय को यह सुझाव है कि ग्रुप 'डी' का जो एग्ज़ाम है, जिसमें more than one crore twenty five lakh students are there, पहले एक एग्जाम अनाउंस किया गया था, all of a sudden, on 24th January, it was announced that there will be two exams. तो मेरा आग्रह है कि एक एग्ज़ाम ग्रुप 'डी' का होना चाहिए। There is no requirement of two exams. They are not IAS or IPS exams. टेन्थ क्लास के बच्चों की पहली डिमांड यह है कि ग्रुप 'डी' के लिए, instead of two exams, there should be one exam, as was announced earlier. ...(**व्यवधान**)...एक मिनट और, सर। रिगार्डिंग एन.टी.पी.सी., जो 35,000 सीट्स हैं, उसके 3.5 लाख रिजल्ट्स और अनाउंस किए जाने चाहिए। One student one result should be there. एक स्टूडेंट का तीन जगह नाम है, इसलिए जो 7 लाख रिज़ल्ट्स अनाउंस किए हैं, it is actually only 3,50,000. So, I appeal to the Railway Ministry to announce another 3,50,000 results of the students so that they can appear in the exam. इसलिए मेरा आग्रह है कि बिना कमेटी की रिपोर्ट का इन्तज़ार किए, ये जो दो डिमांड्स हैं, उसमें ग्रुप 'डी' का एक एग्ज़ाम होना चाहिए।

MR. CHAIRMAN: Thank you. Shri Sanjay Singh to associate.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : मैं आपसे सिर्फ इतना कहना चाहता हूं कि छात्रों का जो आक्रोश था, उसके पीछे की एक बहुत बड़ी वजह यह थी कि जो रेलवे भर्ती बोर्ड के द्वारा परीक्षा कराई गई, पहले तो भर्ती निकाली गयी, परीक्षा बहुत विलम्ब से कराई गई और जो रिज़ल्ट आया है, माननीय मंत्री जी को जरूर उसकी जांच करानी चाहिए। एक-एक रोल नंबर कई-कई बार रिपीट होकर रिज़ल्ट निकला है, इससे ज्यादा गड़बड़ी तो रेलवे भर्ती बोर्ड में कुछ हो ही नहीं सकती, इसलिए उनके साथ दुश्मनों की तरफ व्यवहार न किया जाये। प्रयागराज में उन पर लाठीचार्ज हुआ, पटना में लाठीचार्ज हुआ। ...(**व्यवधान**)...

श्री सभापति : आप अपने विषय पर आइये।

श्री संजय सिंह : अगर वह दृश्य आप देखेंगे तो आप रो देंगे। उनको घरों में घुसकर मारा गया, उनको घरों में घुस-घुस कर लाठियों से पीटा गया। मैं आपसे यह निवेदन करना चाहता हूं, आपके माध्यम से विनती करना चाहता हूं कि हमारे देश के नौजवानों की समस्या को, छात्रों की समस्या को सुनने के बजाय सरकारें अगर उनसे लाठी और मुकदमों से निपटेंगी तो काम नहीं चलेगा। वहां एक हजार छात्रों पर एफ.आई.आर. हुई है।

DR. AMEE YAJNIK (Gujarat): Sir, I associate myself with the issue raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

Need to sub-categorize Scheduled Castes to ensure equal distribution of reservation benefits

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, the Madiga and Relli communities are least progressed in the society. They are forced to profess unclean and filthy occupations such as cleaning of toilets, etc. These groups of Scheduled Castes in Telugu-speaking States have been demanding sub-categorization of Scheduled Castes. Due to non-categorization, only certain Scheduled Castes are reaping the benefits of reservation and other groups are unable to reap the benefits of

reservation. Due to this, inequality is on the rise in terms of education, employment, etc. This has to be solved by suitable legislation as well as executive measures.

In the year 1999, TDP, under the leadership of Shri Chandra Babu Naidu *garu* classified A, B,C,D groups and implemented it up to 2004. The Supreme Court quashed the said classification stating that only the Parliament can do that by an enactment.

The Legislative Assembly of Andhra Pradesh passed a Resolution unanimously on 10th December, 2004, requesting the Government of the State to take the matter to the Parliament and pass an Act categorizing the Scheduled Castes into groups for equal distribution of reservation benefits. The Legislative Assembly of Telangana State passed a Resolution on 29th November, 2014. The Congress Party also assured about the classification in their manifesto.

The National Commission was set up on 16th November, 2006, with Justice Usha Mehara as its Chairperson, to examine the issue of sub- categorization of the Scheduled Castes in Andhra Pradesh. The said Commission recommended that Article 341 of the Constitution of India be amended to provide for sub-categorization. One such judgment was pronounced in the E.V. Chinnaiah *vs.* State of A.P. by the Constitution Bench which upheld that States have no such power to provide reservation within reservation. Last year, a five-Judge Bench delivered a judgment...

MR. CHAIRMAN: Time is over. I do admit that this is an important issue. Now, Question Hour. ...*(Interruptions)*.. Time is over. ...*(Interruptions)*... It is not going on record, Ravindra Kumar ji.

DR. SASMIT PATRA (ODISHA): Sir, I associate myself with the mention made the hon. Member.

DR. AMAR PATNAIK (ODISHA): Sir, I associate myself with the mention made the hon. Member.

MR. CHAIRMAN: Now, Question Hour.

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question No.1. Shri Derek O'Brian. Not present.

*1. *[The questioner was absent.]*

Expenditure for Beti Bachao Beti Padhao

*1. SHRI DEREK O' BRIEN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that 78.1 per cent of the fund for 'Beti Bachao Beti Padhao' have been used only for media advocacy;

(b) if so, the details thereof; and

(c) whether the Ministry has taken any measures to improve fund utilization for the implementation of the programme instead of only media advocacy, the details thereof?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) Beti Bachao Beti Padhao (BBBP) Scheme aims to address declining Child Sex Ratio (CSR) and related issues of empowerment of girls and women over a life cycle continuum. The primary objectives of the scheme are, to prevent gender biased sex selective elimination, to ensure survival and protection of the girl child and to ensure education and participation of the girl child. The key elements of the scheme include nation-wide media and advocacy campaign. As per the scheme guidelines, fund is earmarked for districts identified for multi-sectoral interventions, for extending community outreach, advocacy and generating awareness, inter alia, through various means, including media. The details of funds since inception of the scheme is annexed at **Annexure-I.** Out of the total expenditure of Rs. 683.05 crores from F.Y 2014-15 to F.Y. 2020-21, expenditure on Media Advocacy campaign has been Rs. 401.04 crores which is 58 percentage of the total expenditure.

(c) Consistent efforts are made under BBBP at all levels to generate awareness about the rights of girl child through community engagement, stop sex selection at birth and encourage positive action to support their education growth and development. Convergent efforts are made in collaboration with other Ministries and stakeholders. The implementation of the Scheme is monitored by the Task force constituted at District, State and National level. Training cum review meeting have been conducted with all State/UTs for effective implementation. Review meetings at the level of Hon'ble Minister with States' Ministers and officials, Aspirational districts and 100 districts of highest crime rate again women have been organized. Regular Review meetings with States/UTs at the level of Secretary WCD are held to monitor implementation of schemes. Further, the scheme is also being reviewed with DMs/DCs at district level through a series of video conference meetings.

In the initial phase, the emphasis has been on Media and Advocacy for sustained focus on awareness generation and to bring an attitudinal shift in society towards valuing the girl child. The all India advertisements of BBBP have been able to successfully establish the brand BBBP which has an excellent recall value. But, in the last 2 years, expenditure on Media Advocacy campaign at Central Level has sharply declined. The present focus in on behavioral change communication which requires community-based events, use of social media platforms, advocacy through webinars, use of my-gov platform and convergence with other Ministries for branding and advocacy.

Under the Scheme, the multi-sectoral action at District level in selected 405 districts focus on schematic intervention and sectoral actions in consultation with Ministry of Health and Family & Welfare and Ministry of Education. A flexible framework for multi-sectoral action is adapted and contextualized by State Task Forces for developing, implementing and monitoring District Plans of Action to achieve the Specific monitorable targets which inter-alia include activities to strengthen implementation of PC&PNDT Act and to promote girl education. Due to sustained efforts the improvement on various indicators has been as follows:

(i) Increase of 19 points in Sex Ratio at Birth at National level from 918 (2014-15) to 937 (2020-21). Suggests improvement. (Source: HMIS data, MoHFW (April-March, 2014-15 & 2020-21).

(ii) Gross Enrollment Ratio (GER): Enrollment of Girls in secondary education increased from 75.51% in 2014-15 to 77.83% in 2019-20. (Source: U-DISE plus, Mo Education).

(iii) Percentage of 1st Trimester ANC Registration has shown improvement from 61% in 2014-15 to 73.9% in 2020-21. (Source: HMIS data, MoHFW (April-March, 2014-15 & 2020-21).

(iv) Percentage of Institutional Deliveries has also shown an improvement from 87% in 2014-15 to 94.8% in 2020-21. (Source: HMIS data, MoHFW (April-March, 2014-15 & 2020-21) .

Annexure I

(**Rs. in Crore**)

Sl. No.	Financial Year	Revised Estimates (R.E)	Total Expenditure by Ministry	Expenditure	
				For media/advocacy	Funds released for Multi Sectoral Intervention *
1	2014-15	50	34.84	21.46	13.38
2	2015-16	75	59.37	21.01	38.36
3	2016-17	43	28.66	25.84	2.82
4	2017-18	200	169.10	135.92	33.18
5	2018-19	280	244.73	164.04	80.69
6	2019-20	200	85.78	25.75	60.03
7	2020-21	100	60.57	7.02	53.55
	Total	948	683.05	401.04	282.01

Note:

1. Fund have been released (i) to districts for Multi Sectoral Intervention, (ii) for Media Advocacy campaign at central level and (iii) other administrative expenses

2. During 2014-15 and 2015-16 funds were released through State Government for State Level activities and District level activities.

3. In F.Y. 2016-17 scheme guidelines were revised and thereafter funds were released directly to districts for district level activities only. Provision of funds for State level activities was removed.

MR. CHAIRMAN: Supplementaries please.

DR. M. THAMBIDURAI: Thank you, Mr. Chairman, for giving me an opportunity to put a supplementary question.

(MR. DEPUTY CHAIRMAN *in the Chair.*)

I congratulate the Modi Government and also the hon. Minister for making efforts to save the girl child and for 'Beti Bachao' kind of programme. I have seen the reply. You have given a detailed reply. It tells what kind of measures have been taken by the Modi Government to save the female child. That is a very important thing. I want to know this from the hon. Minister. You know it very well. In Tamil Nadu, when this kind of situation took place in 1991-92, at that time, hon. Amma brought Cradle Baby Scheme to save the female child. That is the scheme she introduced. It saved so many female girls and gave them good education. Can the Minister come forward with that kind of scheme to be implemented throughout India to save the female child? This is what I want to know.

SHRIMATI SMRITI ZUBIN IRANI: I am grateful for the hon. Member's suggestion and the concern that he has expressed. Sir, under the Scheme, democratization of policy measure is such that any district can use any measure that it may deem fit. A State Government can take any decision they it may deem fit to ensure that the girl child is saved. This particular suggestion of the hon. Member shall be communicated to his State Government.

श्रीमती छाया वर्मा: उपसभापति महोदय, देरेक जी ने यह प्रश्न उठाया है कि कितने प्रतिशत धनराशि महिला एवं बाल विकास के प्रचार-प्रसार में खर्च हुई। मैंने मंत्री जी का जवाब पढ़ा और उनके जवाब में यह बताया गया है कि महिला एवं बाल विकास को जितनी राशि ऐलोकेट की गई थी, उसमें वर्ष 2020-21 में 58 प्रतिशत राशि विज्ञापन एवं प्रचार-प्रसार पर खर्च की गई। देरेक जी यहां उपस्थित नहीं हैं। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूं कि क्या आने वाले समय में third gender को महिला एवं बाल विकास की आंगनवाड़ियों में प्राथमिकता के आधार पर नौकरियों में रखा जाएगा?

श्रीमती स्मृति ज़ूबिन इरानी : उपसभापति महोदय, माननीय सदस्या ने इस बात का उल्लेख किया है कि इस स्कीम के अंतर्गत भारत सरकार मात्र प्रचार-प्रसार में पैसा खर्च करती है। मैं इस सदन के

माध्यम से उनको अवगत कराना चाहती हूं कि भारत सरकार शत-प्रतिशत 400 से ज्यादा जिलों में से प्रत्येक जिले को 50 लाख रुपये प्रदान करती है, ताकि जिलाधिकारी और प्रदेश की सरकार जैसा कार्यक्रम उचित समझें, वैसा उसको अपने प्रदेश में, अपने जिले में implement करें। उपसभापति महोदय, आंगनवाड़ी सिस्टम्स में किसको नौकरी देनी है, यह सवाल भी उठाया गया। ICDS Programme, जिसको अब 'मिशन पोषण' के नाम से जाना जाता है, उसमें भी implementation का अधिकार प्रदेश सरकार का है।

प्रो. मनोज कुमार झा: माननीय उपसभापति महोदय, बहुत-बहुत शुक्रिया। माननीय मंत्री जी, अभी हाल में परसों ही एक रिपोर्ट आई है कि उत्तर प्रदेश में कुपोषण के लक्षण बहुत चिंताजनक हैं। इसके बावजूद 'पोषण अभियान' के 66 परसेंट फंड का utilization नहीं हुआ है, क्या यह बात सच है?

श्रीमती स्मृति ज़ूबिन इरानी : माननीय सदस्य जो प्रश्न कर रहे हैं, वह इस प्रश्न से संबंधित नहीं है, लेकिन मैं निश्चित रूप से इतना कहना चाहूंगी कि हमने पिछले साल 13 जनवरी को 'पोषण अभियान' के implementation के अंतर्गत हर प्रदेश की सरकार को नई गाइडलाइन्स प्रस्तुत की थीं। तत्पश्चात्, हर माह प्रदेश की सरकारों के साथ समन्वय से हर beneficiary के घर तक उनके लाभ पहुंचे, which includes ration. हमें प्रदेश की सरकार ने अवगत कराया है और रिपोर्ट भी उपस्थित करवाई गई है, जिसके अंतर्गत प्रदेश की सरकारें, which includes Uttar Pradesh, beneficiaries के doorstep तक benefits देकर आई हैं।

MR. DEPUTY CHAIRMAN: Q.No.2; Mr. Vaiko. The questioner is not present.

*2. *[The questioner was absent.]*

Legislation to provide reservation for local youth in private sector jobs

*2. SHRI VAIKO: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) whether Government would bring a model legislation to provide for reservation for local youth in private sector jobs, at the non-executive level;

(b) if so, by when and the details thereof; and

(c) if not, how does Government ensure that local residents are given preference in private sector employment, especially when land and other resources are taken away from the local residents?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI A. NARAYANASWAMY): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) There is no such proposal with the Government.

MR. DEPUTY CHAIRMAN: Are there any supplementaries? Yes, the answer is laid. Now, Mr. Abdul Wahab.

SHRI ABDUL WAHAB: Sir, discrimination is faced by Muslims, dalits and tribals at the entry level jobs in the private sector. There is a study by Sukhadeo Thorat, former Chairman of UGC, about such discrimination. Studies also prove that there is a negligible number of minorities, dalits and tribals in our celebrated media newsrooms. My question is: Will the Government give any direction to the private sector to publish their employees' demography to understand the situation of discrimination or constitute a committee to study about such discrimination in private sector?

SHRI A. NARAYANASWAMY: Mr. Deputy Chairman, Sir, it is subject to legislation; however, the Government is very sensitive to the issue of affirmative action including reservation in private sector and has initiated wide-ranging consultations with a view to explore the best possible way to ensure that private sector fulfils the aspirations of the youth. Presently, the Constitution does not provide any mandate for reservation of jobs for Scheduled Castes or Scheduled Tribes or even for general category in the private sector. Reservation in the private sector can be provided by bringing forward an amendment to the Constitution, which would, therefore, require wider discussions and consultations with stakeholders before taking up this issue.

MR. DEPUTY CHAIRMAN: Now, Shri P. Bhattacharya from Lok Sabha Chamber.

SHRI P. BHATTACHARYA: Sir, I would like to know...

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI P. BHATTACHARYA: My question is very simple....

MR. DEPUTY CHAIRMAN: The mike is not working. Shri P. Bhattacharya from Lok Sabha Chamber, your mike is not working.

श्री पि. भट्टाचार्य : सर, क्या अब मेरी आवाज़ सुनाई दे रही है?

श्री उपसभापति : जी हां।

SHRI P. BHATTACHARYA: In so many cases, we have seen that the private sector is avoiding to follow reservation for youth. Why is the Government of India not going to put up a legislation so that all the private sector industries follow the reservation policy followed by the Government of India and the State Governments?

SHRI A. NARAYANASWAMY: Sir, the hon. Member is asking so many questions about reservation in private sector. Regarding the affirmative action for Scheduled Castes, Scheduled Tribes and OBCs, there is a coordination committee for private sector. It was set up by the Prime Minister's Office in 2006 under the chairmanship of Principal Secretary of Prime Minister. It had held nine meetings from 2006 till 2019. It has received suggestions from various stakeholders. Even for the reservation to SCs and STs, there was a coordination committee to resolve the unemployment problems. The committee held several meetings and advised the concerned Departments and HRs of the private companies to take appropriate action on the issue of providing employment to candidates belonging to SC and ST categories. Our Government, under the leadership of hon. Prime Minister, Shri Narendra Modi, has advised them to promote and set up more skill training programmes in all the areas of private sector.

DR. V. SIVADASAN: Sir, my question is: Does the Government have the data regarding the decreasing number of jobs for SC and ST communities in the private sector in the last five years?

SHRI A. NARAYANASWAMY: Sir, this question does not arise because we do not have such statistics.

MR. DEPUTY CHAIRMAN: Q. No.3

Amendment in Panchayati Raj Act

*3. DR. C. M. RAMESH: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government, in consultation with State Governments, proposes to suitably amend the existing Act to make Panchayati Raj system more strong, effective and accountable, the details thereof; and

(b) whether Government proposes to constitute a high powered Committee to study the existing Panchayati Raj system to make it effective and to meet the technology need of rural India, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI KAPIL MORESHWAR PATIL): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) The Panchayati Raj system of local self government was introduced by the 73rd Amendment of the Constitution of India. Part IX was inserted in the Constitution as a sequel to the 73rd Constitutional Amendment in 1993, bestowing the Constitutional mandatory status to the 'Panchayats'. The Government has no proposal under consideration to bring about changes in the existing Panchayati Raj system.

(b) Panchayat, being "Local Government", is a State subject and part of State list of Seventh Schedule of Constitution of India. Mandate for setting up of Panchayats is provided by Article 243 in Part IX of the Constitution of India. Accordingly, the Panchayats are setup and operate through the respective State Panchayati Raj Acts. Currently, there is no proposal in the Ministry of Panchayati Raj (MoPR) to form any committee to review the functioning of Panchayati Raj Institutions (PRIs). To strengthen functioning of PRIs across the country, MoPR has launched eGramSwaraj (https://egramswaraj.gov.in), a user friendly web-based portal, which aims to bring in better transparency in the decentralised planning, progress reporting, financial management, work-based accounting and details of assets created. Further, for ensuring timely audit of Panchayat accounts i.e. receipts and expenditures of Gram

Panchayats, MoPR has rolled out an online application – AuditOnline (https://auditonline.gov.in). This application not only facilitates the auditing of Panchayat accounts but also provides for maintaining of audit records. This application streamlines the process for audit inquiries, draft local audit reports, draft audit paras etc. and thus ensures proper maintenance of accounts by Panchayats to improve transparency and accountability.

DR. C.M. RAMESH: Sir, my question is: Will the Government consider extending fiscal autonomy accompanied by fiscal responsibility to the Panchayati Raj Institutions in the country?

श्री कपिल मोरेश्वर पाटील : उपसभापति महोदय, पंचायती राज मंत्रालय के माध्यम से राज्य की संचित निधि से पंचायतों को सहायता अनुदान के लिए राज्य विधान मंडलों से प्राधिकरण प्राप्त करके, पंचायतों को सुदृढ़ करने के लिए निर्दिष्ट शुल्क का, पथकर का प्रावधान है। पांच वर्ष में पंचायतों की वित्तीय स्थिति की समीक्षा केन्द्रीय वित्त आयोग और राज्य वित्त आयोग के माध्यम से की जाती है।

श्री उपसभापति : माननीय सदस्यगण, जो आपकी allocated सीट्स हैं, आप वहां पर बैठिए और जो सदस्य गैलरी और लोक सभा में बैठे हैं, वे कृपया बैठकर ही सवाल पूछें ताकि माइक से आवाज़ आए और सुनाई भी दे।

DR. C.M. RAMESH: Sir, to improve effectiveness of governance mechanism, in some States it is gathered that certain minimum qualifications for the representatives have been prescribed. Would the Government consider this aspect and also consider providing training to local representatives to ensure more effectiveness of *Panchayati Raj* system in the country?

श्री कपिल मोरेश्वर पाटील : सर, पंचायत सदस्यों की न्यूनतम अर्हता का जो सब्जेक्ट है, वह राज्य का विषय है। केन्द्र सरकार अर्हता तय नहीं कर सकती, क्योंकि चुनाव करवाना राज्य का सब्जेक्ट है, लेकिन चुनकर आने के बाद, उनके लिए पंचायती राज मंत्रालय की RGSA योजना है। उसमें हम लोग दो तरह के प्रशिक्षण चुनकर आने वाले सदस्यों को देते हैं। जो सदस्य चुनकर आते हैं, उनको बेसिक ट्रेनिंग दी जाती है कि उनके अधिकार क्या हैं। वे चुनकर आने के बाद गांव के विकास में किस तरह से योगदान दे सकते हैं, इसका प्रशिक्षण उनको दिया जाता है। उसके दो साल के बाद reference training दी जाती है। अभी जो नई technology आई है, इस technology के माध्यम से वे अपनी ग्राम पंचायत eGramSwaraj के माध्यम से किस तरह से जुड़ें, अपने गांव का विकास करने के लिए जो

सारे portals हैं, वे उनको किस तरह से आत्मसात करें, इसकी ट्रेनिंग दो साल के अंदर दी जाती है। यह केन्द्र और राज्य सरकार की पुरस्कृत योजना है और ट्रेनिंग देने का काम राज्य सरकार करती है।

श्री उपसभापति : धन्यवाद। श्री कनकमेदला रवींद्र कुमार जी।

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, in view of the constitutional amendments, the panchayati resolutions are strengthened but in respect of Andhra Pradesh there is a complaint that the funds released for the panchayati institutions have been diverted and withdrawn from all the panchayati accounts. If that is so, the panchayati institutions would be weakened.

MR. DEPUTY CHAIRMAN: Thank you. Please be specific in your question.

SHRI KANAKAMEDALA RAVINDRA KUMAR: So, have any steps been taken to rectify it and to advise the Government of Andhra Pradesh not to withdraw the amount from the accounts with respect to gram panchayats?

श्री कपिल मोरेश्वर पाटील: सर, अगर ऐसा होता है, तो निश्चित तौर पर आंध्र प्रदेश सरकार से जानकारी लेकर उसके बारे में पंचायती राज मंत्रालय के माध्यम से हम लोग उचित निर्देश जारी करेंगे।

श्री उपसभापति : माननीय राकेश सिन्हा जी।

श्री राकेश सिन्हा : उपसभापति महोदय, मैं जानता हूं कि पंचायती राज्य का विषय है और अलग-अलग राज्यों में पंचायतों के कुछ अलग-अलग कानून, नियम और conventions हैं। क्या भारत सरकार या मंत्रालय इस बात की व्यवस्था करेगा कि अलग-अलग राज्यों के पंचायत के चुने हुए सदस्यों का अनुभव दूसरे राज्यों में प्राप्त हो, जिससे कि पंचायत की efficiency और पंचायत का जो convention है, उसका विकास हो सके। अगर छत्तीसगढ़ की एक पंचायत में कोई convention है और पंचायत का कार्य करने का तरीका है, वही तरीका असम में हो जाए, इसके लिए सरकार क्या करना चाहती है, यह मैं जानना चाहता हूं।

श्री कपिल मोरेश्वर पाटील : सर, यह प्रावधान है कि जो पंचायत अच्छा काम करती है, वहां पर दूसरे राज्यों के लोग जाते हैं, जैसे मैं आपको महाराष्ट्र की हिवरे बाजार पंचायत का एक example दूंगा। वहां पर जो अच्छा काम हुआ है, उसको देखने के लिए दूसरे राज्यों से पंचायतों के सदस्य जाते हैं।

श्री उपसभापति : डा. अमर पटनायक जी।

DR. AMAR PATNAIK: Sir, we know that the panchayats have not been transferred finance, functionaries and functions. But, now the biggest question is, for their inclusion in Digital India Campaign that has been talked about everywhere, what is the plan of the Ministry?

श्री कपिल मोरेश्वर पाटील : उपसभापति महोदय, ई ग्राम स्वराज पोर्टल के माध्यम से अभी तक दो लाख पंचायतें पंचायती राज मंत्रालय से जुड़ी हुई हैं और बाकी बची हुई पंचायतों को भी ई ग्राम स्वराज पोर्टल के माध्यम से जोड़ने के लिए हमारा प्रयास शुरू हो चुका है। यह जो सारा पोर्टल है, उसमें तकनीक के माध्यम से पंचायतों को जोड़कर कम से कम भ्रष्टाचार हो, इसके लिए हमने यह कदम उठाया है और हमें इसका अच्छा रिस्पाँस भी मिला है।

श्री उपसभापति : प्रश्न संख्या - 4. चौधरी सुखराम सिंह यादव।

Recovery of counterfeit notes

†*4. CH. SUKHRAM SINGH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of counterfeit notes recovered in the country during the last five years, year-wise;

(b) the number of notes of ₹ 2000 denomination out of total recovered fake notes; and

(c) whether it is a fact that the fake notes which have been recovered in the country are more than the earlier recovery made?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) A Statement is laid on the Table of the House.

† Original notice of the question was received in Hindi.

Statement

(a) and (b) The National Crime Records Bureau (NCRB) is the nodal agency, which compiles the data on crimes including the counterfeit currency notes, as reported to it by the States and the Union Territories, and publishes the same in its annual publication 'Crime in India'. The published reports are available till the year 2020. The denomination-wise number of seized counterfeit notes in the country for the last five years i.e. 2016 to 2020, are as per the **Annexure.**

(c) No significant pattern emerges from the published data of 2016-2020.

ANNEXURE

Recovery of counterfeit notes

Year	Denomination-wise number of seized counterfeit currency notes													Total Number
	2000	1000	500(O)	500(N)	200	100	50(O)	50(N)	20	10	5	2	1	
2016	2272	82494	132227	0	0	59713	2137	0	184	615	2001	0	196	281839
2017	74898	65731	102815	8879	835	92778	3347	155	933	103	46	0	5474	355994
2018	54776	27472	35590	25915	13244	85732	4556	5215	974	2725	542	0	502	257243
2019	90566	28541	13100	52893	17486	71817	1917	8811	160	2113	0	0	0	287404
2020	244834	318143	5789	209685	11841	33443	1589	8599	34	990	0	0	0	834947
Total	467346	522381	289521	297372	43406	343483	13546	22780	2285	6546	2589	0	6172	2017427

O- Old currency notes

N- New currency notes

चौधरी सुखराम सिंह यादव: उपसभापति महोदय, मैं माननीय मंत्री महोदय से जो जानना चाहता था, माननीय मंत्री जी ने उसका जवाब सही नहीं दिया है। मैं मंत्री जी से इतना जानना चाहूंगा कि आपने जो जवाब दिया है, उसमें यह कहा है कि आप यह 'Crime in India' में प्रस्तुत करेंगे। हमें 'Crime in India' कहाँ मिलेगा, कहाँ नहीं मिलेगा, यह हमें मालूम नहीं है, लेकिन जवाब हाउस में मांगा गया है और जवाब हाउस में आना चाहिए था। मैं आपसे यह सॉल्यूशन चाहता हूं कि आप माननीय मंत्री जी से यह कहें कि वे कम से कम ऐसा जवाब दें कि हम लोग उसे जान लें।

उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से दूसरी बात नकली नोटों के बारे में जानना चाहूंगा। मैं जानना चाहता हूं कि जिस प्रकार से नोटबंदी हुई और पूरे देश में हाहाकार मच गया, उसके बाद आज तक की स्थिति क्या है? क्या नकली नोटों का प्रचलन बंद हुआ है या उससे अधिक नकली नोट बाज़ार में आ गए हैं?

श्री नित्यानन्द राय: उपसभापति महोदय, जहाँ तक उन्होंने मूल प्रश्न के संबंध में कहा है कि उत्तर सटीक नहीं है, तो मैं उनसे यह स्पष्ट कहना चाहूंगा कि उन्होंने प्रश्न में जो पूछा है, वह उत्तर सभा पटल पर बहुत ही सटीक रूप में खंडवाइज़ रखा गया है।

माननीय सदस्य का जो दूसरा प्रश्न है, वह यह है कि जब विमुद्रीकरण हुआ, उसके बाद जाली नोटों के प्रचलन में क्या स्थिति आई है, यह बढ़ी है या घटी है? मैं माननीय सदस्य को बताना चाहता हूं कि एक तरह से जो जाली नोटों का प्रचलन है, जिसका कुप्रभाव देश पर पड़ता है, वह केवल आर्थिक स्थिरता के लिए ही खतरा नहीं है, बल्कि देश में आतंकवाद को भी बढ़ावा देने का प्रयास करता है। माननीय नरेन्द्र मोदी जी की सरकार संकल्पित है कि हम देश की अखंडता के लिए और देश की आर्थिक अवस्था को सुदृढ़ करने के लिए किसी भी प्रकार की साजिश को बरदाश्त नहीं करेंगे। जहाँ तक नोटबंदी की बात आई है, उस पर मैं उन्हें बताना चाहता हूं कि इसके बहुत सारे अच्छे परिणाम आए हैं। नोटबंदी के कारण तो बहुत हैं, लेकिन वह उत्तर इस मूल प्रश्न से जुड़ा हुआ नहीं है, फिर भी हम माननीय सदस्य से कहना चाहेंगे कि इसके कारण जो काला धन था, वह काला धन बाहर निकालने में हमें बड़ी कामयाबी मिली है और आज देश और दुनिया भी इसे देख रही है। ..(**व्यवधान**)..जिस प्रकार से यह काला धन..(**व्यवधान**)..

MR. DEPUTY CHAIRMAN: Please, please. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री नित्यानन्द राय : दूसरा, आतंकवाद, उग्रवाद और नक्सल प्रभावित इलाकों में जिस काले धन का उपयोग होता था, उसकी एक बहुत बड़ी मात्रा थी। इस विमुद्रीकरण के कारण उसमें कमी आई है और एक विराम भी लगा है। जहाँ तक जाली नोटों के प्रचलन की बात है कि वे ज्यादा आए हैं, तो ऐसा नहीं है, इसकी कोई स्थिर प्रवृत्ति नहीं होती है। यह प्रचलन कभी बढ़ता है, कभी घटता है। ***..(व्यवधान)..*** हमने इस उत्तर में 2017-18 का उदाहरण दिया है, लेकिन सरकार इस पर कृतसंकल्पित है। अगर क्वेश्चन का भाव यह है कि अभी जाली नोट ज्यादा बरामद किए जाते हैं, तो इसका मतलब है कि

सरकार अपने संकल्प के अनुसार उन साजिशों को नाकाम कर रही है, जो जाली नोटों के प्रचलन को भारतीय अर्थव्यवस्था में लाना चाहते हैं।

श्री उपसभापति : चौधरी साहब, सेकंड सप्लीमेंटरी।

चौधरी सुखराम सिंह यादव : सर, हम केवल यही जानना चाहते थे कि अब आखिर कितने प्रतिशत जाली नोट चल रहे हैं, लेकिन माननीय मंत्री जी ने इसके बारे में नहीं बताया।

श्री उपसभापति : सेकंड सप्लीमेंटरी।

चौधरी सुखराम सिंह यादव : सर, नोटबंदी के बाद भी जाली नोट का प्रचलन नहीं रुक रहा है। कल माननीय वित्त मंत्री जी ने जो बजट पेश किया, उसमें उन्होंने कहा कि अब डिजिटल नोट जारी होगा। मैं माननीय मंत्री जी से पूछना चाहूँगा कि क्या फर्जी नोट को रोकने में डिजिटल नोट से लाभ मिलेगा और इसकी प्रक्रिया कब तक पूरी हो जाएगी?

श्री नित्यानन्द राय : सर, इससे इसमें जरूर लाभ मिलेगा। इन्होंने जो कहा कि नोटबंदी के बाद भी जाली नोटों का जो प्रचलन है, उसमें कमी आई है या नहीं, तो मैंने इनको स्पष्ट रूप से पहले भी कहा है, लेकिन अगर ये और विस्तृत उत्तर चाहते हैं, तो मैं इनको बताना चाहूँगा कि अब तक NIA ने FICN के 62 केसेज़ दर्ज किए हैं। उन 62 केसेज़ में और पाकिस्तान के जो 11 केसेज़ थे, अब तक 291 आरोपियों को गिरफ्तार किया गया है और 108 दोषियों के विरुद्ध कार्रवाई की गई है। जब सरकार इस प्रकार की जाँच करती है, FIR करती है, ठोस कार्रवाई करती है और गिरफ्तारियाँ होती हैं, तो जाली नोट के प्रचलन को रोकने के लिए जो प्रयास होता है, उससे इसमें निश्चित रूप से कमी आई है। कभी इसमें कमी आई है, तो यह हमारे ठोस निर्णय और कार्रवाई का परिणाम है और यह कभी बढ़ता है, तो इसकी रोकथाम के लिए हमारी जो प्रक्रिया है, उसके तहत हम इसकी बरामदगी भी ज्यादा करते हैं।

उपसभापति महोदय, जहाँ तक इन्होंने इसके प्रतिशत की बात की है, जब इस प्रकार की घटनाएँ होती हैं, तो NIA, जो इसकी जाँच एजेंसी है, उसके माध्यम से हम इस पर कार्रवाई करते हैं। इनके बहुत से प्रश्न वित्त विभाग से भी जुड़े हुए हैं।

MR. DEPUTY CHAIRMAN: Shri Anil Desai from Lok Sabha. आप बैठ कर बोलें, आपकी आवाज आएगी।

SHRI ANIL DESAI: Sir, the chart which has been given by the Minister, and if you go by the chart, progressive recovery of the notes is being shown. My question to the Minister

through you is this. After demonetization, when the new Bill was introduced, the Government through RBI had categorically emphasised that security features which are embedded in the new Bill, will never be able to be compromised by the counterfeiters to ward off whatever attempts were being made earlier before demonetization, and the demonetization has taken place to keep off terrorists and that easy accessibility to duplication of the notes and all. Now this is progressively going higher and higher barring...

MR. DEPUTY CHAIRMAN: Please put your question briefly. ...*(Interruptions)*...

SHRI ANIL DESAI: My question to the Minister is: What measures are being taken? The Minister said in the reply given to the earlier colleague that attempts are being made to see that this is curbed. What exact measures are being taken? This is playing with the internal security of the nation.

MR. DEPUTY CHAIRMAN: Please put your question, Mr. Desai.

SHRI ANIL DESAI: This is a very important question, Sir. Let me ask.

MR. DEPUTY CHAIRMAN: I know but...

SHRI ANIL DESAI: What measures are being taken? What answers are being given by the Minister...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please be brief. ...*(Interruptions)*...

SHRI ANIL DESAI: What measures are being taken to put a full stop to this, to curb this menace?

श्री नित्यानन्द राय : उपसभापति महोदय, सरकार ने इसके लिए व्यवस्था की है और कानूनी उपाय भी किए हैं। जैसे जाली करेंसी नोटों को बनाना, उनका उपयोग करना, उनको रखना भारतीय दंड संहिता की धारा 489(क से ङ) के तहत दंडनीय अपराध है, जिसके तहत हम काम करते हैं। इसे NIA Act के तहत अधिसूचित अपराध बनाया गया है, ताकि इसकी रोकथाम की जा सके। उच्च

गुणवत्ता वाले FICN संबंधी अपराध को वर्ष 2013 में UAPA के तहत आतंक की श्रेणी में लाया गया, ताकि हम इसकी विस्तृत जाँच भी कर सकें और इस पर रोक भी लगे। इसकी रोकथाम के लिए संस्थागत उपाय भी किए गए हैं। गृह मंत्रालय ने इसके लिए CFT बनाई है, जो आतंकवाद के वित्त पोषण का मुकाबला करने के लिए है। NIA को FICN के मामलों की nodal agency बनाया गया है। केन्द्र सरकार ने FICN के मामलों के प्रभावी समन्वय और तत्काल सूचना साझा करने के उद्देश्य से FICN समन्वय केन्द्र भी बनाया है। 2014 में भारतीय मुद्रा के security feature की गुणवत्ता में भी सुधार किए गए हैं, ताकि जाली नोट की छपाई नहीं हो सके। इस प्रकार से इसके लिए संस्थागत उपाय भी किए गए हैं और कानूनी उपाय भी किए गए हैं। समय-समय पर इसकी समीक्षा होती है और उस पर कार्यवाही भी की जाती है।

SHRI MAHESH PODDAR: Sir, my question is whether the Government maintains such data on such counterfeit notes that have been recovered around the border areas, country-wise particularly? If so, what measures are being taken to improve the recovery from such countries from where the migration is more?

श्री नित्यानन्द राय : महोदय, एक तो सीमा पर चौकसी बरत कर, बॉर्डर पर हमारी जो CAPF लगी हुई हैं, उनके माध्यम से हम इसकी निगरानी करते हैं। दूसरा, बैंकों को भी हम कई प्रकार के प्रशिक्षण देते रहते हैं। माननीय सदस्य का प्रश्न है कि currency-wise जाली नोट पकड़े गए, तो इसके आंकड़े ब्यूरो के रिकॉर्ड में भी अंकित हैं, साथ ही हमारे उत्तर में भी इसका विवरण दिया गया है। अपने उत्तर में एक टेबल में हमने पिछले पांच वर्षों का वर्षवार विवरण दिया है। जो जाली नोट हैं, खास तौर पर ये पाकिस्तान की साज़िश का प्रयास हैं। पाकिस्तान के बॉर्डर से इन्हें इंडिया में प्रवेश कराने का प्रयास किया जाता है। बंगलादेश से भी जाली नोट आते हैं। किसी प्रकार से अगर ये बॉर्डर के अंदर प्रवेश कर भी जाते हैं, तो वहां पर हमारी राज्य की एजेंसीज़ भी काम करती हैं और केन्द्र की एजेंसीज़ भी करती हैं, जिससे इन्हें पकड़ने में हमें कामयाबी मिलती है।

श्री शक्तिसिंह गोहिल: उपसभापति महोदय, यह बड़ी चिंता का विषय है, मैं आपके ज़रिए माननीय मंत्री जी से इसका जवाब जानना चाहता हूं। कहा गया था कि demonetisation इसलिए हो रहा है, ताकि ये जाली नोट बिल्कुल बंद हो जाएं, लेकिन आपके आंकड़ों में दिया गया है कि 2,000 रुपये के 4,67,346 नये जाली नोट पकड़े गए और 500 रुपये के 2,97,372 नये जाली नोट पकड़े गए।

महोदय, मैं माननीय मंत्री जी से यह जानना चाहता हूं, आप कहते हैं कि हम प्रयास कर रहे हैं, लेकिन यह कैसा प्रयास चल रहा है कि हर साल जाली नोटों की संख्या कम होने के बजाय बढ़ रही है। आपका टेबल बता रहा है कि वर्ष 2019 में 2,000 रुपये के 90,566 जाली नोट पकड़े गए थे, लेकिन अगले साल वे कम नहीं हुए, बल्कि 2020 में 2,000 रुपये के 2,44,834 जाली नोट पकड़े गए। यानी इनका आंकड़ा बढ़ता ही जा रहा है। क्या हम इतने कमज़ोर हैं कि पाकिस्तान साज़िश करता रहे

और हम सीना तान कर बैठे रहें? नेपाल से या कहीं से भी अगर जाली नोट पकड़े जाते हैं, तो क्या आपके कोई बड़े लोग इसके लिए जिम्मेवार हैं या नहीं हैं? क्या आप इसकी जांच करवाना चाहते हैं या नहीं करवाना चाहते?

श्री नित्यानन्द राय : उपसभापति महोदय, मैंने पहले ही कहा है कि इसकी प्रवृत्ति स्थायी नहीं है। माननीय सदस्य जिन वर्षों के आंकड़ों की बात कर रहे हैं, मैं चाहूंगा कि आप 2017 और 2018 के आंकड़े भी देखिए। 2017 के मुकाबले 2018 में आंकड़े कम हुए हैं। एक बात मैं फिर से स्पष्ट रूप से कहना चाहता हूं कि ज्यादा से ज्यादा जाली नोटों की ज़ब्ती यह भी बताती है कि हम तत्परता से कार्यवाही कर रहे हैं। जिस प्रकार के प्रयास किए जा रहे हैं, उन प्रयासों को विफल करना भी यह स्पष्ट करता है कि जाली नोट ज्यादा से ज्यादा पकड़े जा रहे हैं। इसके जो वर्षवार आंकड़े दिए गए हैं, उनमें आप देख सकते हैं कि ये कभी कम होते हैं और कभी बढ़ते हैं। माननीय सदस्य ने 2019-20 की बात तो की है, लेकिन टेबल में दिए गए 2017 और 2018 के आंकड़ों को भी अगर वे देखेंगे तो पता चलेगा कि इसकी प्रवृत्ति स्थायी नहीं है।

श्री उपसभापति : प्रश्न संख्या - 5, श्री टी.जी. वेंकटेश।

Resolving issues related to Andhra Pradesh Reorganisation Act

*5. SHRI T.G. VENKATESH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry officials have recently had a meeting with the Chief Secretaries of Andhra Pradesh and Telangana to settle the pending issues of both the States as per Andhra Pradesh Reorganisation Act;

(b) if so, the details thereof; and

(c) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Yes sir, Union Home Secretary held a meeting on 12.01.2022 through video conference with the Chief Secretaries of Andhra Pradesh and Telangana alongwith representatives from various Ministries/Departments concerned, to review the progress of implementation of Andhra Pradesh Reorganisation Act, 2014. A large number of

provisions of Andhra Pradesh Reorganisation Act have been implemented and remaining provisions are at various stages of implementation.

There are certain issues which require mutual agreement of the Government of Andhra Pradesh and Telangana. Continuous efforts are made to build consensus between the two States to resolve bilateral issues amicably.

SHRI T.G. VENKATESH: Sir, my first supplementary question through you to the hon. Home Minister is that after the bifurcation, Andhra Pradesh and Telangana are newly formed States; they used the electricity power supplied by the Andhra Pradesh Government and they have not paid the bills. They have to pay more than Rs.3,000 crores; if you calculate the interest, it is around Rs.6,000 crores. They are not showing any interest in the payment to the Andhra Government. I would like to know whether the Government of India can deduct their payments and pay to the Andhra Pradesh; is the Government working on it?

श्री नित्यानन्द राय: उपसभापति महोदय, केन्द्र सरकार इस बारे में चिन्तित रहती है और प्रयास भी करती है। पूरे देश के समग्र विकास के साथ-साथ तेलंगाना ...(**व्यवधान**)..

श्री उपसभापति : आप जवाब दीजिए।

श्री नित्यानन्द राय : वे हमें बहुत मानते हैं, हम उनके छोटे भाई हैं, उन्होंने अभी हमें निमंत्रण दिया कि एक बार हमारे यहां आकर भोजन करें।

श्री उपसभापति : यह आपस का रिश्ता हाउस के बाहर रखें, प्लीज़, माननीय मंत्री जी आप जवाब दें।

श्री नित्यानन्द राय : सरकार चिन्तित है कि पूरे देश के समग्र विकास के साथ-साथ आंध्र प्रदेश और तेलंगाना का भी विकास हो। एमएचए इसमें एक नोडल एजेन्सी है और नोडल एजेन्सी के रूप में यह कोऑर्डिनेशन का काम करती है। इसकी जो 12वीं अनुसूची है, उसमें विद्युत से संबंधित जो विषय डाले गये हैं और जो बिजली के भुगतान का मामला है, निश्चित रूप से यह एक राज्य से दूसरे राज्य का मामला है। मैं बताना चाहूंगा कि इस प्रकार की समस्या बीच-बीच में भी आती रहती है। इसके कई निर्णयों को लागू किया गया और कई निर्णय ऐसे हैं, जिन पर दोनों की सहमति नहीं बन पाई है। यदि इस बिल के संबंध में सहमति नहीं बनती है और भुगतान नहीं हो रहा है, तो मैं एक बार जरूर गृह मंत्रालय की ओर से वहां की स्थिति से अवगत होकर, अगर आगे कुछ वैसी स्थिति बनती है, तो

बताऊंगा। चूंकि हम कोऑर्डिनेशन करते हैं, हम कुछ निर्णय नहीं ले सकते हैं। इसलिए यदि उस संबंध में कुछ सुझाव होगा तो हम उसे भेजेंगे।

SHRI T.G. VENKATESH: Sir, we have Srisailam Dam in Andhra Pradesh. The Telangana Government has a power project downstream of the Srisailam Project. Sir, they are not disciplined; downstream they are using the water from the dam for power generation and for irrigation purpose. They are illegally drawing the water from the dam and they are making power out of it. This is not acceptable and Home Ministry has to take immediate steps in this regard.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI T.G. VENKATESH: They can collect water for future. So, Sir, it should be stopped. Thank you.

श्री नित्यानन्द राय : मैंने आपको पहले ही बताया है कि हम कोऑर्डिनेशन का काम करते हैं और जल शक्ति मंत्रालय इस विषय को विशेष रूप से देखता है, लेकिन जब इस प्रकार से दोनों राज्यों की समस्या आती है और सिंचाई परियोजनाओं के माध्यम से अगर बिजली उत्पादन की बात आती है - तो निश्चित रूप से इस परियोजना के अंतर्गत जो बातें आती हैं, उनमें हमारे गृह सचिव के स्तर से अभी तक 26 मीटिंग्स हो चुकी हैं। अगर इस प्रकार की कोई बात है, जो माननीय सदस्य ने हाउस के समक्ष रखी है तो आगे इस प्रकार की किसी मीटिंग में हम इस बात को भी दोनों राज्यों के सामने रखेंगे।

SHRI G.V.L. NARASIMHA RAO: Sir, I would like to ask the hon. Minister about the capital of the State of Andhra Pradesh. A lot of confusion was created by the State Government when they sought to create three capitals of the State. Then, subsequently, that legislation was withdrawn. But, the Central Government has sent some communications addressing Hyderabad. All this has been circulating in the media and the social media. While, we all know Amravati continues to be the capital, we would like to have the Minister to clear this confusion once and for all as to what is the capital of Andhra Pradesh as of today, and, who has the authority to decide on the capital issue.

श्री नित्यानन्द राय : महोदय, राजधानी के संबंध में निर्णय लेने का अधिकार राज्य को ही है। दिनांक 23.04.2015 के अनुसार आंध्र सरकार ने अमरावती को अपनी राजधानी घोषित किया था, लेकिन जुलाई, 2020 में आंध्र प्रदेश ने एक अधिनियम के द्वारा आंध्र प्रदेश की तीन राजधानियां

अधिसूचित कीं - अमरावती-विधायी राजधानी, विशाखापत्तनम-कार्यकारी राजधानी और कुर्नूल-न्यायिक राजधानी, लेकिन उसके बाद समाचार पत्रों के माध्यम से हम लोगों को जानकारी प्राप्त हुई कि इसे सरकार ने वापस लिया है और कहा है कि समीक्षा के पश्चात् हम तीनों राजधानियों या एक राजधानी के संबंध में निर्णय लेंगे, लेकिन अभी अमरावती ही आंध्र प्रदेश की राजधानी राज्य सरकार ने अधिसूचित की है।

SHRI V. VIJAYASAI REDDY: Sir, the legal division of the assets valued at Rs.1,42,601 crores, belonging to the institutions listed in Schedule IX and Schedule X of AP Reorganisation Act and also of the institutions not mentioned in the Act, has not happened so far. It is the responsibility of the Central Government to ensure that the Act is implemented. This has hampered their functioning and has an adverse impact on Andhra Pradesh. Is the Ministry taking any steps to expedite the division of such assets? My colleague, *Mananiya* Rameshji, was the author of the AP Reorganisation Act at that point of time.

श्री नित्यानन्द राय : महोदय, 9वीं अनुसूची के अन्तर्गत संस्थान हैं। इनके निपटारे के लिए एक शीला भिडे कमेटी भी बनायी गयी थी। शीला भिडे कमेटी ने 90 संस्थानों के सम्बन्ध में अपनी संस्तुति दी है, जो प्राप्त हुई है। तेलंगाना ने 90 में से 68 संस्थानों की सिफारिशों पर कोई आपत्ति नहीं की, लेकिन आन्ध्र प्रदेश इन 68 में से 53 संस्थानों पर सहमत है। आन्ध्र प्रदेश समग्र हल के पक्ष में है, जबकि तेलंगाना case-by-case सिफारिश को स्वीकार करने के पक्ष में है। यहाँ कुछ विवाद आते हैं। 10वीं अनुसूची में प्रशिक्षण केन्द्र भी हैं। इसके तहत 142 प्रशिक्षण केन्द्र वर्णित हैं। धारा 75 के अनुसार इनके विभाजन का कोई प्रावधान नहीं है। आन्ध्र प्रदेश इन्हें जनसंख्या के अनुपात में विभाजित करना चाहता है तथा तेलंगाना स्थान के आधार पर। अटॉर्नी जनरल के अनुसार विभाजन का कोई प्रावधान नहीं है, लेकिन चाहे 10वीं अनुसूची हो या 9वीं अनुसूची हो या इसके अलावा भी जो भी संस्थान या इकाइयाँ हों, उनके समाधान के लिए गृह मंत्रालय यहाँ से बार-बार निर्देश देता है कि आपसी सहमति बनायी जाये। आपसी सहमति के आधार पर ही इस पर कुछ निर्णय हो सकता है। हम तो सिर्फ समन्वय का काम करते हैं, हम कोई आदेश जारी नहीं कर सकते हैं। हमें कुछ सुझाव आते हैं या दोनों राज्यों की तरफ से कुछ बातें आती हैं, तो उनको गृह मंत्रालय coordinate करके दोनों स्टेट्स के सामने रखता है। इसलिए केन्द्र सरकार की जो चिन्ता है, पुनर्गठन के बाद आन्ध्र राज्य को 2014 के उपरान्त भारत सरकार द्वारा कुल 65,730 करोड़ की राशि जारी की गयी और पुनर्गठन के बाद तेलंगाना राज्य को 2,385 करोड़ की राशि जारी की गयी, जो विभिन्न संस्थानों, राजधानी शहर की सहायता, सिंचाई परियोजनाओं से लेकर कई तरह के राजस्व घाटों के अनुदान के मामलों में भी तथा जो पिछड़े राज्य हैं।

MR. DEPUTY CHAIRMAN: Please be brief.

श्री नित्यानन्द राय : उनको भी प्रत्येक वर्ष हम उनके विकास के लिए राशि देते हैं। इस प्रकार से प्रयास होता है, लेकिन हम समन्वय का ही काम करते हैं।

MR. DEPUTY CHAIRMAN: Dr. C.M. Ramesh. ...*(Interruptions)*..There are other ways for that. ...*(Interruptions)*.. Please. ...*(Interruptions)*..

DR. C.M. RAMESH: The State was bifurcated eight years back. There are so many issues in the Act. These issues between Andhra Pradesh and Telangana are some common properties, public sector undertakings and all. Some money is also there, which is deposited in the Bank. Recently, I have seen in the media that Home Minister had called both the Chief Secretaries and had discussions. ...*(Interruptions)*.. Home Secretary had also called. ...*(Interruptions)*.. How many issues are still pending and how many issues have been settled? I submit that the Home Ministry has to take the initiative in this regard. Both the Chief Ministers have very good relations. They were discussing their issues. Why don't they sit together and settle the Telangana and Andhra issues? ...*(Interruptions)*.. Every time they are telling that they are willing to discuss. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*..

DR. C.M. RAMESH: Now I want to request the Government of India that instead of calling the Secretaries, call both the Chief Ministers and settle these issues. ...*(Interruptions)*..

MR. DEPUTY CHAIRMAN: Please put your question. ...*(Interruptions)*.. Thank you.

श्री नित्यानन्द राय : उपसभापति महोदय, काउंसिल की मीटिंग में माननीय गृह मंत्री जी ने भी दोनों राज्यों से यह आग्रह किया है कि जो भी विवाद के मुद्दे हैं, उनमें दोनों राज्य आपसी सहमति बना कर उन मामलों का निपटारा कर लें, क्योंकि कुछ चीज़ों पर निर्णय हुआ है और कुछ चीज़ों पर निर्णय नहीं है तथा निर्णय दोनों राज्यों की सहमति से ही होना है। इनका अच्छा सुझाव है कि दोनों राज्य बैठ कर सहमति बना लें। हम लोग भी यही चाहते हैं और MHA के द्वारा बार-बार इसका प्रयास भी होता है।

श्री उपसभापति : प्रश्न संख्या 6.

Sexual violence within marriages

*6. SHRI BINOY VISWAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has taken any position regarding inclusion of "marital rape" as an offence under the IPC;

(b) whether Government acknowledges the prevalence of rape/sexual abuse within marriages or has conducted any study/research on the same, if so, what steps have been taken to address the same;

(c) the total number of protection orders passed in cases registered under the Protection of Women from Domestic Violence Act, State-wise and category of protection order-wise; and

(d) the total number of domestic violence crisis centers run by Government or in partnership with civil society organisations?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) The matter of marital rape is sub-judice before the High Court of Delhi in Review Petition in W.P. (Criminal) No. 284/ 2015 filed by RIT Foundation against the Union of India. Further, the Department related Parliamentary Standing Committee on Home Affairs, in its 146th Report had recommended that there is a need for a comprehensive review of the Criminal Justice System of the country. Earlier, the Parliamentary Standing Committee in its 111th and 128th reports had also stressed upon the need to reform and rationalize the criminal law of the country by introducing a comprehensive legislation in Parliament rather than bringing about piece-meal amendments in respective Acts. Accordingly, the Government of India has initiated the process for comprehensive amendments to criminal laws in consultation with all stakeholders.

The Protection Orders under the Protection of Women from Domestic Violence Act, 2005 (PWDVA) are issued by the Magistrates, who are assisted by the Protection Officers in the discharge of his functions under this Act. These authorities are functionaries under the State Governments. As such, the data regarding the number of protection orders passed in cases registered under PWDVA are maintained by the respective State Governments.

The Ministry of Women and Child Development implements the One Stop Centre (OSC) Scheme across the country with effect from 1st April 2015 under Nirbhaya Fund with the objective to provide integrated support and assistance under one roof with a range of services including police, medical, legal aid and counseling, psychological support to women affected by violence (including domestic violence) - both in private and public spaces. Under the scheme, Central Government provides 100% financial assistance directly to Districts for setting up and management of OSCs. As of now, 733 OSCs have been approved, out of which 704 are operational in 35 States/ UTs which have assisted more than 4.54 lakh women. In addition, the Ministry implements Universalisation of Women Helpline (WHL) Scheme with the aim to provide 24 hour emergency and non-emergency response to women, including the women affected by violence or who are in distress, across the country through referral services and connecting them with OSCs. Women helpline is operational in 34 States/ UTs and have handled more than 66 lakh calls.

SHRI BINOY VISWAM: Sir, I raise a very serious issue which affects the women of this great country. It is sexual violence within marriages. I am very sure that the Minister herself is aware of this fact. In Section 3 of the Domestic Violence Act, it is defined what domestic violence is. It says, "harms or injures or endangers the health, safety, life, limb or well-being, whether mental or physical, of the aggrieved person or tends to do so and includes causing physical abuse, sexual abuse, verbal and emotional abuse and economic abuse." Abuses are taking place even inside marriages.

MR. DEPUTY CHAIRMAN: You have to be brief in your question.

SHRI BINOY VISWAM: No, Sir, you allowed everybody to take their own time. Please, Sir, this is a serious issue. When we come to Section 375 of IPC, the strength and the vitality of the definition is eroded. It says that...

MR. DEPUTY CHAIRMAN: Mr. Binoy Viswam, you have to be brief in your question.

SHRI BINOY VISWAM: While in Section 375 of the IPC, rape is defined as sexual abuse, inside the marriage it is exempted. It says that a man has a right to rape his wife.

MR. DEPUTY CHAIRMAN: Please be brief.

SHRI BINOY VISWAM: Sir, one thing is sure. Intercourse is really unavoidable in a marriage, but consent is very important. When a man, simply because he is a husband..

MR. DEPUTY CHAIRMAN: You are a very senior Member. You have to know that you have to be brief in your question.

SHRI BINOY VISWAM: I am asking the Minister whether the Government has taken note of the contradiction between the definitions of Section 3 of the Domestic Violence Act and Section 375 of the IPC.

SHRIMATI SMRITI ZUBIN IRANI: Sir, at the outset, let me say, to condemn every marriage in this country as a violent marriage and to condemn every man in this country as a rapist is not advisable in this august House. I am sure that the erudite and the senior Member knows that rule 47 of the Procedures of the Rajya Sabha disallow for an elaboration on a subject which is currently *sub judice*. But let me, Sir, here reiterate that the Government's endeavour is to protect women in this country in collaboration with State Governments. Currently over 30 help-lines are functional in our country which have assisted over 66 lakh women. Currently there are 703 one-stop centres which are functional in this country which have assisted over five lakh women. I speak, Sir, not only as a Member of this Parliament, but also as somebody who has converged efforts with State Governments; that protection of women and children in our country is a priority for all, but yet again, let me reiterate that to condemn every marriage in this country as violent is not advisable.

SHRI BINOY VISWAM: Sir, I am very sorry to hear the Minister's reply.

MR. DEPUTY CHAIRMAN: Please put your second supplementary.

SHRI BINOY VISWAM: No, no; I never meant that all men are rapists. I never meant it. A woman, a Minister during this Session itself told the man here. I am a man and I can never accept those words.

MR. DEPUTY CHAIRMAN: Please put your second supplementary.

SHRI BINOY VISWAM: Sir, this is not a place to call every man as a rapist which I never meant, but a man who raped his wife is a rapist. There is no doubt about it.

MR. DEPUTY CHAIRMAN: I have to take other questions also. Please be brief.

SHRI BINOY VISWAM: In the answer, the hon. Minister who is a very vibrant Minister, has said that they are now waiting for the Governments of the States to do it. The answer is: the data regarding the finances are maintained by the respective State Governments. Can the Minister take initiatives to gather those data and have a comprehensive idea at the national level and give it to the Parliament at the earliest opportunity?

SHRIMATI SMRITI ZUBIN IRANI: Sir, law and order is a State issue. It is constitutionally settled. The fact that the hon. member suggests to me that I engage with State Governments and seek records from them is a suggestion which I hear today, but can I make a recommendation on behalf of State Governments today in this House? I cannot, Sir. I am a representative of the Government of India.

SHRI M. MOHAMED ABDULLA: Mr. Deputy Chairman, Sir, we are talking about marital rape and domestic violence. If a girl says 'no' it means 'no', whether she is a wife or whoever she may be; 'no' means 'no'. But many women are not aware that marital violence is also a crime. They keep quiet, they accept it because they are unaware. So, to create awareness among women at the young age itself, will the Government conduct any special awareness programme at school and college levels?

SHRIMATI SMRITI ZUBIN IRANI: Sir, under programmes of Beti Bachao Beti Padhao, we have ensured that there is a capital support given to every District Officer, every State Government to ensure that women and particularly young girls are made aware of their constitutional rights and responsibilities. I am sure that the hon. Member's suggestion is well heard not only in this House but also by the State Governments. I would also like to bring to the hon. Member's attention that through my endeavours I have appealed to every Member of Parliament that in the DISHA meeting that you undertake under your leadership in your district, you can bring up issues with regard to provisions of more and more advocacy of women's rights under your leadership.

श्री सुशील कुमार मोदी : उपसभापति महोदय, अगर marital rape को criminalise कर दिया गया, तो जो विवाह की संस्था है, वह समाप्त हो जाएगी और कब पत्नी ने consent दिया और कब withdraw किया - यह प्रूव करना मुश्किल होगा। मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि इस संबंध में कोर्ट में सरकार का क्या पक्ष है? क्या सरकार marital rape को criminalise करने के पक्ष में है या उसको immunity प्रदान करने के पक्ष में है? मेरा यह सुझाव है कि इसको immunity प्रदान की जानी चाहिए। अगर ऐसा नहीं होगा, तो यह जो विवाह की संस्था है, यह खत्म हो जाएगी।

SHRIMATI SMRITI ZUBIN IRANI: Sir, the hon. Member has constitutionally served his home State very, very effectively and hence I would be appealing to him to repeat Rule 47. I cannot elaborate on a *sub judice* matter. However, his opinion, I would like to highlight to him for research purposes, finds a reflection in the 172nd Report of the Law Commission and also of the Departmental Standing Committee related to Home Affairs in the year 2013.

श्रीमती रजनी अशोकराव पाटिल : सर, चूँकि marital rape से संबंधित विषय *sub judice* है, इसलिए मैं इस संबंध में बात नहीं करना चाहूँगी, लेकिन यह सवाल बहुत महत्वपूर्ण विषय के ऊपर पूछा गया है और यह सवाल एक पुरुष सदस्य ने पूछा है, इसलिए मैं उनका अभिनंदन करना चाहती हूँ। मंत्री महोदया ने जवाब दिया है कि इसके लिए पूरे देश में 30 हेल्पलाइन्स चल रही हैं। मैं उनसे यह पूछना चाहती हूँ कि क्या देश की आबादी को देखते हुए इसके लिए 30 हेल्पलाइन्स पर्याप्त हैं? मेरे विचार से ये बहुत ही कम हैं। उन्होंने दूसरी बात यह बताई है कि स्टेट्स और केन्द्र शासित प्रदेशों में 704 OSCs अप्रूव हुए हैं, मेरे विचार से ये भी बहुत कम हैं। उन्होंने अपने लिखित जवाब में बताया है कि 66 लाख कॉल्स आई हैं। सर, हमारे देश में पहले फैमिली एकत्रित रहती थी और परिवार में कोई-न-कोई counsellor की भूमिका में रहते थे।

श्री उपसभापति : रजनी जी, कृपया आप अपना सवाल पूछिए। अब तक आप दो सवाल पूछ चुकी हैं। Please be brief.

SHRIMATI RAJANI ASHOKRAO PATIL: Sir, counselling centres are more important क्योंकि इसमें counselling बहुत महत्वपूर्ण है। कानून तो अपनी जगह पर काम करेगा, लेकिन मुझे ऐसा लगता है कि चूँकि अब nuclear family हो गई है और nuclear family में counselling करने वाला कोई नहीं होता है, इसलिए इसके लिए counselling centres की आवश्यकता है। सर, मैं आपके माध्यम से यह जानना चाहती हूँ कि क्या मंत्री महोदया ऐसी कोई जिम्मेदारी लेने के लिए तैयार हैं या इसके लिए ऐसा कोई प्रावधान है, जिसके तहत ज्यादा से ज्यादा counselling centres खोले जाएँ?

श्रीमती स्मृति ज़ूबिन इरानी : उपसभापति महोदय, मैं माननीय सदस्या को अवगत कराना चाहती हूँ कि देश भर में प्रदेश सरकारों और Union Territories के माध्यम से 34 हैल्पलाइंस चलाई जा रही हैं, जो इस जवाब में भी उल्लिखित है। इसके साथ ही, निश्चित रूप से 700 से ज्यादा One Stop Centres भी कार्यरत हैं, लेकिन बजट में प्रावधान किया गया है कि जिन-जिन जिलों में महिलाओं के खिलाफ क्राइम बढ़ा है, हम लोग वहाँ पर प्रदेश सरकार के समन्वय से एक additional One Stop Centre स्थापित करके प्रदेश की बहनों को इस प्रकार का समर्थन देंगे।

माननीय सदस्या ने counselling के संदर्भ में एक विशेष उल्लेख किया है। मैं आपके माध्यम से उन्हें अवगत कराना चाहती हूँ कि हमने लगभग डेढ़ साल पहले NIMHANS के साथ समन्वय से एक 'संवाद' नामक कार्यक्रम स्थापित किया है, जिसके अंतर्गत बच्चों के मैंटल हैल्थ चैलेंजेज़ और जो उनके ड्यूटी होल्डर्स हैं, उन्हें यह सुविधा और सहायता प्रदान की गई है। अब तक एक लाख से ज्यादा लोगों को यह सुविधा प्रदान की गई है और निश्चित रूप से, हम संकल्पित हैं कि NIMHANS के सौजन्य से यह सुविधा देश भर में महिलाओं को भी प्रदान करें। इस संदर्भ में telemedicine और telecounselling की दृष्टि से कल ही बजट में वित्त मंत्री जी ने भी घोषणा की है।

श्री उपसभापति : प्रश्न संख्या 7.

PMAY-G in Rajasthan

†*7. SHRI RAJENDRA GEHLOT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of beneficiaries covered under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G) in Rajasthan, district-wise;

---

† Original notice of the question was received in Hindi.

(b) the details of funds allocated for the said purpose during the last three years, yearwise; and

(c) the percentage of houses completed through funds allocated to beneficiaries, the district-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGAN SINGH KULASTE): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) The number of beneficiaries covered/targeted under the Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) since inception of the scheme in Rajasthan, district-wise is given at Annexure.

(b) The Central Assistance under PMAY-G is released directly to the State considering State as a unit. Further release of these funds to beneficiaries in various districts is done by the respective State/UT Governments. The release is contingent on the utilization of funds including the release of state share, submission of utilization certificate and utilization upto the level specified by the Ministry of Finance and as per Scheme Guidelines. The details of the Central funds allocated and released for the construction of houses under PMAY-G during the last three years to the State of Rajasthan are as under:

(Rs in crore)

Year	Funds Allocated	Funds released
2018-19	1596.47	2340.13
2019-20	3245.87	2933.34
2020-21	3119.80	1108.59

(c) The district-wise details of percentage of houses completed under the scheme are given at **Annexure**.

Annexure

District-wise details of number of houses targeted, sanctioned and completed since inception under PMAY-G

(Units in No.)

S. No.	District	Target Fixed by the State	Houses Sanctioned	Houses Completed	% houses completed against target
1	Ajmer	29937	26945	21212	70.86
2	Alwar	13048	10124	8449	64.75
3	Banswara	215117	186752	171335	79.65
4	Baran	54553	47900	35467	65.01
5	Barmer	191835	174915	132410	69.02
6	Bharatpur	14991	13753	11671	77.85
7	Bhilwara	68450	60408	45926	67.09
8	Bikaner	73986	64664	49120	66.39
9	Bundi	54539	46900	33935	62.22
10	Chittorgarh	36743	34040	28772	78.31
11	Churu	35112	29814	23084	65.74
12	Dausa	16281	11371	11774	72.32
13	Dholpur	11856	10164	8076	68.12
14	Dungarpur	146316	122080	126314	86.33
15	Hanumangarh	40416	32371	22915	56.70
16	Jaipur	22215	16236	13671	61.54
17	Jaisalmer	47030	41324	25545	54.32
18	Jalore	67383	58760	53056	78.74
19	Jhalawar	81043	74563	47910	59.12
20	Jhunjhunu	1995	1712	1367	68.52
21	Jodhpur	89288	79960	61323	68.68
22	Karauli	37660	31788	28383	75.37
23	Kota	30666	26407	18267	59.57
24	Nagaur	42589	37098	27887	65.48

25	Pali	44325	37453	29506	66.57
26	Pratapgarh	78513	67326	57654	73.43
27	Rajsamand	27345	24476	19214	70.27
28	Sawai Madhopur	40379	34076	22032	54.56
29	Sikar	5465	4386	3385	61.94
30	Sirohi	44229	36885	30190	68.26
31	Sri Ganganagar	64163	52725	34025	53.03
32	Tonk	59079	49824	29988	50.76
33	Udaipur	178820	153347	139968	78.27
	Total	1965367	1700547	1373831	69.90

श्री राजेन्द्र गहलोत : माननीय उपसभापति महोदय, मैं जानना चाहता हूँ कि अभी तक कितने मकान आवंटित हुए हैं और जो अधूरा काम है, वह कब तक पूरा होगा?

श्री फग्गनसिंह कुलस्ते : माननीय उपसभापित महोदय, यह जो आवंटन के संबंध में प्रश्न पूछा गया है, मैं बताना चाहता हूँ कि यह संख्या लगभग 20 लाख के आस-पास है। इसमें पूरे राजस्थान के बारे में पूछा गया है। महोदय, 19,65,367 - यह राज्य द्वारा तय किया गया लक्ष्य है और इस लक्ष्य के आधार पर जो स्वीकृत मकान हैं, उनकी संख्या 17,00,547 है। इसके साथ ही, जो बनाए गए मकान हैं, उनकी संख्या 13,73,831 है। इस हिसाब से, अभी तक वहां पर लक्ष्य में से कुल मिलाकर 69.90 परसेंट मकान बनाए गए हैं।

श्री राजेन्द्र गहलोत : माननीय उपसभापति महोदय, राज्य सरकार द्वारा जो आवंटन करना था, अभी तक वे उस लक्ष्य तक नहीं पहुंचे हैं और काम अधूरे पड़े हैं। उपभोक्ता, जिन्हें आवंटन होने वाला है, वे बड़े परेशान हो रहे हैं।

श्री फग्गनसिंह कुलस्ते : उपसभापति महोदय, माननीय सदस्यों को भी समय-समय पर 'दिशा' की बैठक में इसकी समीक्षा करनी चाहिए, ऐसी व्यवस्था है। जहाँ तक माननीय सदस्य ने आवंटन के संबंध में सवाल पूछा है, मैं बताना चाहता हूँ कि हमने वर्षवार जो आवंटन जारी किया है, उसके अनुसार हमने 2018-19 में 1,596.47 करोड़ निधियां आवंटित की हैं। जहां तक जारी की गई निधियां हैं, वे 2,340.13 करोड़ हैं। यह 2018-19 की निधियों के संबंध में है। इसी प्रकार से, जहाँ तक 2019-20 का सवाल है, उसमें 3,245.87 करोड़ निधियां आवंटित की गई हैं और जो जारी की गई निधियां हैं, वे 2,933.34 करोड़ हैं। यह हमारा 2019-20 का आंकड़ा है। इसके साथ ही, 2020-21 में 3,119.80 करोड़ निधियां आवंटित की गई हैं और 1,108.59 करोड़ निधियां जारी की गई हैं।

श्री रामकुमार वर्मा : माननीय उपसभापति महोदय, इसमें दो राय नहीं हैं कि 'प्रधानमंत्री आवास योजना' से करोड़ों गरीब लोगों को लाभ मिला है। मैं इस संबंध में राजस्थान प्रदेश के बारे में जानना चाहूँगा। जब यह स्कीम लागू हुई थी, तब गरीबों को करोड़ों में लाभ मिला था, लेकिन उसमें ज्यादातर 2011 के census को आधार माना गया था। इस संबंध में केन्द्र सरकार के द्वारा सर्वे भी किया गया। जो लोग उस समय उस लिस्ट में नहीं थे और जो actual में गरीब थे, जिन्हें आवास मिलना चाहिए था, उनके बारे में मंत्री महोदय क्या कहना चाहेंगे?

श्री फग्गनसिंह कुलस्ते : माननीय उपसभापति जी, वर्ष 2011 का जो सेंसस है, उसमें जो सर्वे हुआ और जो लिस्ट जारी हुई, प्रकाशित हुई, उसके आधार पर 2011 के बाद हम आवासों का आवंटन करते हैं। बीच में, राज्य सरकारों के द्वारा जो सर्वे किया गया, वह आवास प्लस की सूची है और आने वाले समय में आवास प्लस की भी व्यवस्था है। इसलिए हमारा ऐसा मानना है कि ऐसा कोई भी व्यक्ति, जो वरीयता क्रम में है, वह प्रभावित होने वाला नहीं है। हमारी सरकार का निर्णय उन सभी लोगों को उसका लाभ पहुँचाने का है।

श्री नीरज डांगी : सर, मैं माननीय मंत्री महोदय से यह जानना चाहूँगा कि 'प्रधान मंत्री आवास योजना - ग्रामीण' के तहत सांसदों द्वारा चयनित 'सांसद आदर्श ग्रामों' में राजस्थान में कितने लाभार्थियों को अब तक लाभ मिल चुका है? क्या इस योजना के तहत पृथक से इस तरह का कुछ सर्वे भी किया गया है?

ग्रामीण विकास मंत्री; तथा पंचायती राज मंत्री (श्री गिरिराज सिंह): माननीय उपसभापति महोदय, वर्ष 2016 में जो व्यवस्था की गई, उसका आधार Socio-economic Caste Census से लिया गया। उसका लक्ष्य 2.95 करोड़ था और उस लक्ष्य को राज्यों को दिया गया। सांसद आदर्श ग्राम के लिए कोई अलग से लक्ष्य नहीं है। परंतु सरकार द्वारा इनको वह लाभ वरीयता पर दिया जाता है।

MR. DEPUTY CHAIRMAN: Question No. 8. Shri M.V. Shreyams Kumar; not present.

*8. *[The questioner was absent.]*

Status of construction of Char Dham road project

*8. SHRI M.V. SHREYAMS KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the status of construction of 900 kilometres of Char Dham pilgrimage highway project;

(b) whether the project has been broken into 53 segments and if so, the reasons therefor;

(c) whether Government is aware that bypassing of Environmental Impact Assessment (EIA) by segmentation of road projects destroys the ecology of the region; and

(d) if so, the reaction of Government in this regard?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) Improvement of 5 National Highways (NHs) connecting Chardham viz. Yamunotri, Gangotri, Kedarnath and Badrinath including Tanakpur to Pithoragarh section of Kailas- Mansarovar yatra is being undertaken for development of about 825 km of roads length under 53 packages. Each package is an independent project having distinct starting and ending points which are important places on the Highway. Out of 825 km, road length of about 565 km has been completed.

(c) and (d) Does not arise.

MR. DEPUTY CHAIRMAN: Dr. Fauzia Khan, please put your supplementary.

DR. FAUZIA KHAN: Sir, I would like to say to the hon. Minister that National Highways have always been constructed keeping excellence and quality in mind, but in many places it has been noticed that contractors and Government employees, hand in hand, have given a lot of scope to corruption. The MoRTH specifications are not adhered to at all. One instance about which I had given a complaint also to the hon. Minister is about Road no. 752k from Gangakhed to Parbhani, which had developed traverse and longitudinal cracks all through the road and every official seems to be in connivance. Nothing has been done. Again and again, I have been writing to the Government; I have also written to the hon. Minister. How can we allow this kind of irresponsible use of public money and what is the Minister going to do about it?

MR. DEPUTY CHAIRMAN: Thank you. You have put your question.

SHRI NITIN JAIRAM GADKARI: Hon. Chairman, Sir, the question is limited only to the Char Dham Yojana, but this question relates to Maharashtra and the State PWD is the executive agency responsible for that particular National Highway. The hon. Member has already raised a complaint about the quality of this project. I would look into the matter again, verify the facts and report back.

MR. DEPUTY CHAIRMAN: No other supplementries! Question No. 9.

Skill India initiatives in Uttar Pradesh and Andhra Pradesh

*9. SHRI G.V.L.NARASIMHA RAO: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

(a) the number of persons who have got training under Skill development programmes of Skill India Mission during last three years, State-wise;

(b) the number of persons trained under Recognition of Prior Learning (RPL) programme so far in Uttar Pradesh and Andhra Pradesh, sector-wise and district -wise;

(c) the number of trained persons who have got employment in Uttar Pradesh and Andhra Pradesh; district -wise;

(d) the role of the private sector and CSR initiatives in skill development initiatives and major initiatives; and

(e) the list of skill development institutes established and initiatives taken by Central PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJEEV CHANDRASEKHAR): (a) to (e) A Statement is laid on the table of the House.

Statement

(a) Under Skill India Mission, the Ministry of Skill Development (MSDE) has been implementing Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan

(JSS) Scheme and National Apprenticeship Promotion Scheme (NAPS), for providing short term Skill Development training and Craftsman Training Scheme (CTS), for long term training, to the youth belonging to all section of the society across all over India. The details of number of youth imparted training under various MSDE Schemes from 2018-2021 are placed at **Annexure I-A, I-B, I-C and I-D.**

Apart from MSDE, the details of persons trained by Ministry of Rural Development and Ministry of Housing and Urban Affairs during last three years are placed at **Annexure II-A, II-B, II-C.**

(b) Under PMKVY, Recognition of Prior Learning (RPL) is a skill certi cation component to enable Indian youth to obtain industry relevant skill certification of their existing skills so as to help them to secure a better livelihood. Individuals with prior learning experience or skills register themselves and get assessed and certified under the RPL. The details of number of persons trained under Recognition of Prior Learning (RPL) programme in Uttar Pradesh and Andhra Pradesh is as follows and sector-wise and district-wise details are placed at **Annexure III.**

State	**RPL trained**
Uttar Pradesh	8,95,286
Andhra Pradesh	1,38,225

(c) Under PMKVY, Short Term Training (STT) placement opportunities are being provided to certified candidates. Since RPL involves the process of certification of already existing skills in workers, it (RPL) is not linked with placements; the workers are presumed to be employed already. The details of the number of trained persons who have got employment in Uttar Pradesh and Andhra Pradesh, district-wise is placed at **Annexure IV-A.**

The details of trained perosns who have got employment in Uttar Pradesh and Andhra Pradesh under Jan Shikshan Sansthan (JSS) Scheme are placed at **Annexure IV-B.**

The final report of Tracer Study of ITI Graduates (published in January 2018 by the Ministry of Skill Development & Entrepreneurship, GoI) mentions that 63.5% of total ITI pass-outs got employed (wage+ self, out of which 6.7% are self-employed) and 36.4% remained unemployed and was looking for jobs. Even though the first figure was low for females (55.3%) as compared to that for males (65.1%), the corresponding figures for SCs (65%) and STs (69.8%) were higher than the percentage of total pass-outs in (wage+ self) employed.

(d) The broad framework for Corporate Social Responsibility (CSR) has been provided under section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR policy) Rules, 2014. Schedule VII of the Act indicates the eligible list of activities that can be undertaken by the companies as CSR. Item No. (ii) of Schedule VII enlist "employment enhancing vocational skills especially among children, women, elderly, and the differently abled and livelihood enhancement projects" as eligible CSR activities respectively. The Ministry of Corporate Affairs (MCA) vide general Circular no.21/2014 dated 18th June, 2014 and 14/2021 dated 25th August,2021 has clarified that items mentioned in Schedule VII are broad based and can be interpreted liberally. On the basis of filling made by the companies up to 30.09.2021 in MCA 21registry, the total CSR spent by various companies in "Vocational Skills" and "Livelihood Enhancement Projects" under item no. (ii) of Schedule VII of the act from financial years 2014-15 to 2020-21 is Rs. 3790.65 crores and Rs. 4327.12 crores respectively.This Ministry encourages corporates to invest their CSR funds through the programmes under the national Skill Development Mission.

The details of CSR Expenditure in Development Sector "Vocational Skill" by the Corporate Sector is given below:

(Amount in Crore)

Particulars	FY 2014-15	FY 2015-16	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21
CSR Expenditure	277.07	344.40	373.46	546.46	794.34	1,162.29	292.63

(e) List of Skill Development Institutes established and initiatives taken by Central PSUs is not available with this Ministry. However, the Ministry encourages the

corporates to engage in skill development activities (including setting up skill institutions) as part of the CSR activities. CSR Expenditure by PSUs in "Vocational Skills" Sector is summarized below:

CSR Expenditure by Central PSUs in Vocational Skills Development Sector

Details up to 30th September' 2021 filings

(**Amount in Crore**)

Particulars	FY 2014-15	FY 2015-16	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21
CSR by CPSUs	110.02	66.61	70.47	114.99	277.39	312.80	19.87

Annexure I-A

State-wise and FY wise candidates trained under PMKVY for last 3 years:

State	FY-18-19	FY-19-20	FY-20-21	Total
	Trained / Oriented	Trained / Oriented	Trained / Oriented	Total Trained / Oriented
Andaman And Nicobar Islands	74	1,259	1,464	2,948
Andhra Pradesh	62,475	1,05,667	66,404	2,43,618
Arunachal Pradesh	4,545	15,700	51,991	80,847
Assam	49,854	1,98,896	3,62,506	6,32,562
Bihar	84,574	1,91,902	96,288	4,16,920
Chandigarh	5,198	9,507	3,834	19,421
Chhattisgarh	42,360	46,548	16,151	1,14,298
Delhi	81,488	1,46,205	55,121	3,00,986
Goa	1,751	4,300	1,709	8,296
Gujarat	83,956	1,55,195	48,489	3,21,114
Haryana	1,15,364	1,75,386	55,319	3,60,448
Himachal Pradesh	32,048	48,870	15,612	1,04,750
Jammu And Kashmir	35,455	1,22,659	58,927	2,31,865
Jharkhand	36,487	1,20,103	15,124	2,02,304

Karnataka	1,10,111	1,65,247	53,089	3,48,822
Kerala	35,973	78,523	31,077	1,55,431
Ladakh	149	1,937	181	2,857
Lakshadweep	-	60	90	270
Madhya Pradesh	1,54,478	2,23,483	95,403	5,15,509
Maharashtra	1,65,352	6,36,833	1,48,352	9,79,728
Manipur	4,430	28,962	34,540	71,648
Meghalaya	7,117	11,999	17,769	38,484
Mizoram	3,062	10,837	11,433	29,537
Nagaland	1,422	17,364	14,399	33,864
Odisha	89,011	2,39,050	68,828	4,07,645
Puducherry	6,317	7,172	3,241	18,202
Punjab	63,732	97,681	57,054	2,35,564
Rajasthan	1,38,923	4,46,900	97,762	7,20,447
Sikkim	1,932	5,123	3,634	11,881
Tamil Nadu	1,23,422	1,85,108	72,404	4,02,941
Telangana	57,648	1,08,145	33,999	2,10,920
The Dadra And Nagar Haveli And Daman And Diu	3,377	5,338	222	9,189
Tripura	7,549	50,388	46,676	1,07,414
Uttar Pradesh	3,03,099	6,56,829	2,39,286	12,63,683
Uttarakhand	46,864	68,250	29,412	1,54,335
West Bengal	80,609	1,77,880	53,221	3,40,235
Total	20,40,206	45,65,306	19,61,011	90,98,983

Annexure I-B

State-wise and FY wise candidates trained under NAPS for last 3 years

State	Apprentices engaged (Optional Trades)		
	FY 18-19	FY 19-20	FY 20-21
Andaman And Nicobar Islands	0	0	1
Andhra Pradesh	428	1782	1878
Arunachal Pradesh	0	0	2
Assam	13	523	598
Bihar	240	745	893
Chandigarh	9	164	203
Chhattisgarh	30	141	223
Dadra And Nagar Haveli	0	13	387
Daman And Diu	22	49	24
Delhi	402	3040	7047
Goa	37	1476	1612
Gujarat	3417	11250	23373
Haryana	585	3876	13501
Himachal Pradesh	122	704	1089
Jammu And Kashmir	41	68	172
Jharkhand	42	210	544
Karnataka	1466	9015	11815

Kerala	29	634	1835
Madhya Pradesh	1023	1678	3523
Maharashtra	1444	19884	53568
Manipur	0	16	8
Meghalaya	3	16	83
Mizoram	0	4	1
Nagaland	0	14	1
Odisha	262	706	1529
Puducherry	176	101	72
Punjab	63	1018	2815
Rajasthan	119	1221	2666
Sikkim	0	122	86
Tamil Nadu	744	7956	19393
Telangana	1611	5992	9967
Tripura	7	120	214
Uttar Pradesh	526	3263	7976
Uttarakhand	80	872	2398
West Bengal	1457	4761	5537
Grand Total	14398	81434	175034

Annexure I-C

State-wise and FY wise candidates trained under JSS for last 3 years:

State	Total beneficiaries trained Under JSS		
	FY2018-19	FY 2019-20	FY 2020-21
Andaman and Nicobar	0	0	0
Andhra Pradesh	4762	10901	8580
Arunachal Pradesh	156	570	0
Assam	3923	9243	8883
Bihar	9567	22708	16314
Chandigarh	718	1836	1120
Chhattisgarh	4792	13483	10480
Dadra And Nagar Haveli And Daman And Diu	534	1558	897
Delhi	2518	5487	4940
Goa	602	1741	1664
Gujarat	7726	18640	16840
Haryana	4055	9002	8705
Himachal Pradesh	703	1400	1504
Jammu And Kashmir	1277	3429	3554
Jharkhand	2469	5383	4424
Karnataka	6211	16201	15525

Kerala	6342	16247	13900
Madhya Pradesh	20679	50449	45501
Maharashtra	16051	38023	35102
Manipur	1937	5387	5327
Mizoram	0	0	0
Nagaland	660	1800	1800
Odisha	12240	30677	25820
Punjab	1387	3434	1607
Rajasthan	4002	9069	9493
Tamil Nadu	4329	14244	11727
Telangana	4274	12452	8497
Tripura	646	1631	1101
Uttar Pradesh	34087	85436	77335
Uttarakhand	4807	10776	8800
West Bengal	5829	14125	10356
Total	167283	415332	359796

Annexure I-D

State-wise and FY wise candidates trained under CTS for last 3 years:

Sl. no.	State Name	2018	2019	2020
1	Andaman And Nicobar Islands	385	441	663
2	Andhra Pradesh	60339	55446	51257
3	Arunachal Pradesh	648	566	605
4	Assam	2827	3611	3895
5	Bihar	107603	111670	108224
6	Chandigarh	907	1043	923
7	Chhattisgarh	21838	22077	20939
8	Dadra And Nagar Haveli	116	112	191
9	Daman and Diu	207	152	166
10	Delhi	13177	10559	10340
11	Goa	1913	1837	2050
12	Gujarat	92082	70967	91320
13	Haryana	68440	55822	60708
14	Himachal Pradesh	21556	21726	34549
15	Jammu And Kashmir	2847	5040	8887
16	Jharkhand	29972	33475	36549
17	Karnataka	81893	74342	56740

18	Kerala	38411	36004	32785
19	Ladakh			167
20	Lakshadweep	87	268	436
21	Madhya Pradesh	82703	71685	74592
22	Maharashtra	122219	111909	108079
23	Manipur	117	88	90
24	Meghalaya	683	613	863
25	Mizoram	443	329	300
26	Nagaland	168	265	257
27	Odisha	51337	49984	51193
28	Puducherry	943	858	701
29	Punjab	41934	40309	54727
30	Rajasthan	125527	157181	106784
31	Sikkim	401	216	275
32	Tamil Nadu	42934	36470	30045
33	Telangana	36242	32687	29870
34	Tripura	2792	1745	2710
35	Uttar Pradesh	355399	371103	302363
36	Uttarakhand	12879	10877	18727
37	West Bengal	33461	32762	32709
Grand Total		1455430	1424239	1335679

Annexure II-A

State-wise and FY wise candidates trained under DeenDayal Upadhyaya Grameen Kaushalya Yojna (DDU-GKY) for last 3 years

Year wise DDUGKY Physical achievement							
Sl. No.	State	FY 18-19		FY 19-20		FY 20-21	
		Trained	Placed	Trained	Placed	Trained	Placed
1	Andhra Pradesh	26384	24894	15933	10795	4156	2177
2	Arunachal Pradesh	0	0	84	0	28	33
3	Assam	16725	7397	11993	13862	1966	3296
4	Bihar	10729	5815	14301	5916	2687	2745
5	Chhattisgarh	7206	2583	9798	3842	1109	3683
6	Gujarat	5190	1482	3084	2249	240	875
7	Haryana	1712	3329	1948	6013	26	1213
8	Himachal Pradesh	2845	427	1980	1073	0	117
9	Jammu and Kashmir	4283	689	10516	1319	3454	1945
10	Jharkhand	9668	3585	12866	8224	1050	1879
11	Karnataka	7895	5411	5797	7226	769	1649
12	Kerala	13736	9656	12812	8390	3053	2931
13	Madhya Pradesh	9442	4443	10433	7348	903	969
14	Maharashtra	19321	4500	13521	12765	874	3319
15	Manipur	598	0	1780	573	338	387

16	Meghalaya	829	253	1518	686	83	158
17	Mizoram	157	0	554	359	37	88
18	Nagaland	301	0	1220	403	221	278
19	Odisha	41545	31237	43278	30607	7978	7729
20	Punjab	2787	1443	2002	1311	2922	1931
21	Rajasthan	10217	3380	14530	4692	981	1759
22	Sikkim	64	64	462	32	0	43
23	Tamil Nadu	3151	185	9685	3324	213	1286
24	Telangana	16827	15604	9731	6839	2752	1436
25	Tripura	1816	2082	1407	524	21	609
26	Uttar Pradesh	18284	4839	24895	7341	1540	4068
27	Uttarakhand	1145	253	1518	672	367	416
28	West Bengal	8652	3700	9531	3829	521	2544
	Total	241509	137251	247177	150214	38289	49563

Annexure II-B

State-wise and FY wise candidates trained under Rural Self Employment Training Institutes (RSETI) for last 3 years:

S. No.	Name of the State	FY 2017-18		FY 2018-19		FY 2019-20		FY 2020-21	
		Trained	Settled	Trained	Settled	Trained	Settled	Trained	Settled
1	UT Andaman & Nicobar Islands	497	439	494	270	489	316	318	135
2	Andhra Pradesh	12465	10683	10645	8790	9884	7179	5002	3836
3	Arunachal Pradesh	345	153	360	70	211	294	18	57
4	Assam	14262	11305	13087	9678	11922	7680	7208	5145
5	Bihar	28411	24863	26688	19255	24961	18393	14868	10817
6	Chhattisgarh	12651	9707	12735	9981	12146	8209	7003	4927
7	UT D & N Haveli and Daman & Diu	606	406	775	553	763	509	560	437
8	Goa	0	0	0	0	0	0	0	0
9	Gujarat	22359	22219	21470	16755	20447	14075	11233	7859
10	Haryana	15496	11032	15267	8702	14391	10493	11301	6744
11	Himachal Pradesh	5753	4727	5499	4085	4949	3541	3227	2019
12	Jammu & Kashmir	9504	7498	9308	6727	8662	7022	4552	3955

13	Jharkhand	17660	14596	17969	12033	15911	12630	11467	7982
14	Karnataka	27515	26914	26041	20434	24676	20257	16333	12649
15	Kerala	11582	11282	10532	9422	10236	9610	5090	4752
16	UT Lakshadweep	10	0	0	0	36	0	162	98
17	UT Ladakh	0	0	0	0	603	233	408	328
18	Madhya Pradesh	36179	24612	35194	22858	31521	20982	19180	15530
19	Maharashtra	26143	23436	25671	19612	24614	19668	16559	13033
20	Manipur	465	310	382	268	495	351	287	277
21	Meghalaya	1851	1042	1470	1287	1629	989	959	687
22	Mizoram	453	523	502	365	939	957	613	457
23	Nagaland	380	294	355	517	356	202	199	118
24	Odisha	22173	18927	21803	17117	20489	14933	15321	11574
25	UT Puducherry	782	859	850	626	762	543	583	420
26	Punjab	11582	10706	10516	6797	9280	5605	7501	5489
27	Rajasthan	30641	22322	28602	21553	27023	18789	19904	12682
28	Sikkim	432	314	389	206	364	489	202	134
29	Tamil Nadu	26805	22674	24226	19790	27112	17790	15233	12517
30	Tripura	3132	1926	2788	2345	2533	1775	1893	836
31	Uttar Pradesh	54503	44515	52719	36600	50845	38070	41995	27673
32	Uttarakhand	7156	5297	7322	5524	6765	5387	6383	4829
33	West Bengal	14405	10574	13149	8418	12576	8960	5876	4591
34	Telangana	7145	5942	6864	5669	6435	5714	3703	2647
TOTAL :		423343	350097	403672	296307	384025	281645	255141	185234

Annexure II-C

State-wise and FY wise candidates trained under Deendayal Antyodaya Yojna-National Urban Livelihoods Mission (DAY-NULM) for last 3 years:

Number of Candidates Skill Trained under DAY-NULM						
Name of State/UT	No. of Skill Trained and Placed candidates					
	2018-19		2019-20		2020-21	
	Trained	Placed	Trained	Placed	Trained	Placed
Andhra Pradesh	43137	54376	583	983	727	7
Arunachal Pradesh	989	620	518	1	0	0
Assam	2396	464	1648	1612	689	270
Bihar	6400	1250	4313	1275	1173	103
Chhattisgarh	9259	5361	2296	1195	20	168
Goa	855	1253	1030	160	546	326
Gujarat	15725	13209	3293	4849	13783	1832
Haryana	9549	4652	3542	2882	720	885
Himachal Pradesh	845	461	406	215	407	270
Jammu & Kashmir	648	202	1962	84	91	1
Jharkhand	11203	8634	7107	2758	768	468

Karnataka	1215	0	0	0	2613	6
Kerala	5847	4893	3907	2641	1595	602
Madhya Pradesh	43550	34950	10527	6041	12933	8803
Maharashtra	73286	35988	64132	35960	3616	3043
Manipur	364	104	72	87	55	19
Meghalaya	317	284	24	85	49	2
Mizoram	5044	1567	432	927	1095	287
Nagaland	0	11	0	86	0	149
Odisha	1	0	0	0	0	0
Punjab	1877	1392	3965	2573	6295	3212
Rajasthan	3548	2732	1827	2056	1359	674
Sikkim	733	246	0	0	0	0
Tamil Nadu	6527	3040	272	323	0	500
Telangana	10361	5483	946	1876	142	0
Tripura	1138	308	148	18	109	98
Uttar Pradesh	2979	987	11460	3045	5868	542
Uttarakhand	4459	1069	2	77	25	0
West Bengal	35416	8950	4262	3650	409	618
A & N Islands	0	0	0	0	0	0

Chandigarh	571	504	697	488	99	45
Delhi	46	21	62	0	127	0
Puducherry	0	0	0	0	0	0
Total	298285	193011	129433	75947	55313	22930

Annexure III

The number of persons trained under Recognition of Prior Learning (RPL) component of PMKVY (2.0+3.0) (CSCM+CSSM) in Uttar Pradesh and Andhra Pradesh, sector-wise and district-wise since inception till 31.12.2021.

Uttar Pradesh State						
S. No	**District**	**Oriented**		**S. No**	**Sector**	**Oriented**
1	Agra	69,095		1	Agriculture	14,082
2	Aligarh	8,759		2	Apparel	60,480
3	Ambedkar Nagar	8,735		3	Automotive	29,235
4	Amethi	2,582		4	Beauty and Wellness	24,351
5	Amroha	14,400		5	BFSI	1,475
6	Auraiya	3,642		6	Capital Goods	681
7	Ayodhya	7,619		7	Construction	32,027
8	Azamgarh	2,834		8	Domestic Workers	12,864
9	Baghpat	5,459		9	Electronics and Hardware	12,890
10	Bahraich	10,772		10	Food Processing	26,440

11	Ballia	5,406		11	Furniture and Fittings	14,558
12	Balrampur	2,258		12	Gems and Jewellery	179
13	Banda	1,929		13	Green Jobs	33,662
14	Barabanki	4,654		14	Handicrafts and Carpet	92,242
15	Bareilly	23,739		15	Healthcare	3,930
16	Basti	5,447		16	Hydrocarbon	23,401
17	Bhadohi	21,927		17	IASC	31,972
18	Bijnor	9,661		18	Infrastructure Equipment	2,394
19	Budaun	7,285		19	Iron and Steel	855
20	Bulandshahr	12,493		20	IT-ITeS	17,959
21	Chandauli	6,755		21	Leather	47,918
22	Chitrakoot	1,640		22	Life Sciences	592
23	Deoria	4,284		23	Logistics	11,967
24	Etah	6,033		24	Management	72,455
25	Etawah	3,008		25	Media and Entertainment	87,370
26	Farrukhabad	11,788		26	Paints And Coatings	6,081
27	Fatehpur	2,735		27	Plumbing	6,538
28	Firozabad	6,004		28	Power	12,576
29	Gautam Buddha Nagar	91,204		29	Retail	65,439
30	Ghaziabad	25,588		30	Rubber	35,951
31	Ghazipur	2,487		31	Security	5,391
32	Gonda	1,779		32	Sports	19,587
33	Gorakhpur	11,327		33	Telecom	11,220
34	Hamirpur	1,587		34	Textiles And Handlooms	24,494

35	Hapur	5,916		35	Tourism & Hospitality	52,030
36	Hardoi	3,680			**Total**	8,95,286
37	Hathras	1,390				
38	Jalaun	3,636				
39	Jaunpur	5,007				
40	Jhansi	16,964				
41	Kannauj	2,940				
42	Kanpur Dehat	4,965				
43	Kanpur Nagar	50,956				
44	Kasganj	631				
45	Kaushambi	1,395				
46	Kheri	3,781				
47	Kushi Nagar	2,038				
48	Lalitpur	4,000				
49	Lucknow	40,227				
50	Maharajganj	3,580				
51	Mahoba	3,806				
52	Mainpuri	2,535				
53	Mathura	15,003				
54	Mau	5,778				
55	Meerut	46,489				
56	Mirzapur	8,594				
57	Moradabad	27,598				
58	Muzaffarnagar	6,037				

59	Pilibhit	5,946				
60	Pratapgarh	1,882				
61	Prayagraj	45,242				
62	Rae Bareli	2,432				
63	Rampur	9,668				
64	Saharanpur	16,631				
65	Sambhal	2,305				
66	Sant Kabeer Nagar	8,999				
67	Shahjahanpur	13,916				
68	Shamli	1,882				
69	Shravasti	4,962				
70	Siddharth Nagar	2,893				
71	Sitapur	3,968				
72	Sonbhadra	2,742				
73	Sultanpur	5,962				
74	Unnao	4,264				
75	Varanasi	89,731				
	Total	8,95,286				

Andhra Pradesh State						
S. No	District	Oriented		S. No	Sector	Oriented
1	Anantapur	19,464		1	Agriculture	10,192
2	Chittoor	16,524		2	Apparel	1,615
3	East Godavari	10,623		3	Automotive	2,315
4	Guntur	12,641		4	Beauty and Wellness	1,841
5	Krishna	13,460		5	BFSI	468
6	Kurnool	12,140		6	Construction	8,305
7	Prakasam	5,110		7	Domestic Workers	1,228
8	Spsr Nellore	4,854		8	Electronics and Hardware	2,187
9	Srikakulam	3,282		9	Food Processing	7,883
10	Visakhapatanam	17,201		10	Furniture and Fittings	1,284
11	Vizianagaram	4,696		11	Gems and Jewellery	1,910
12	West Godavari	11,801		12	Green Jobs	3,177
13	Y.S.R.	6,429		13	Handicrafts and Carpet	12,827
	Total	1,38,225		14	Healthcare	315
				15	Hydrocarbon	8,100
				16	Infrastructure	2,950

					Equipment	
				17	Iron and Steel	107
				18	IT-ITeS	1,325
				19	Leather	573
				20	Life Sciences	3,510
				21	Logistics	32,591
				22	Management	2,148
				23	Media and Entertainment	11,395
				24	Mining	37
				25	Paints And Coatings	14
				26	Plumbing	3,439
				27	Retail	549
				28	Rubber	250
				29	Telecom	353
				30	Textiles And Handlooms	11,047
				31	Tourism & Hospitality	4,290
					Total	1,38,225

Annexure IV-A

The number of trained persons in PMKVY who have got employment in Uttar Pradesh and Andhra Pradesh, district-wise since inception till 31.12.2021.

Uttar Pradesh State		
S. N	**TC District**	**Reported Placed**
1	Agra	13,287
2	Aligarh	6,953
3	Ambedkar Nagar	1,456
4	Amethi	1,558
5	Amroha	2,993
6	Auraiya	4,840
7	Ayodhya	1,512
8	Azamgarh	1,796
9	Baghpat	2,837
10	Bahraich	3,321
11	Ballia	4,369
12	Balrampur	1,427
13	Banda	2,325
14	Barabanki	2,956
15	Bareilly	10,809
16	Basti	1,405
17	Bhadohi	1,267

18	Bijnor	11,043
19	Budaun	4,541
20	Bulandshahr	5,128
21	Chandauli	1,525
22	Chitrakoot	142
23	Deoria	5,018
24	Etah	5,025
25	Etawah	7,758
26	Farrukhabad	3,630
27	Fatehpur	3,045
28	Firozabad	7,526
29	Gautam Buddha Nagar	3,760
30	Ghaziabad	7,203
31	Ghazipur	3,576
32	Gonda	1,633
33	Gorakhpur	5,745
34	Hamirpur	983
35	Hapur	2,196
36	Hardoi	4,623
37	Hathras	3,751
38	Jalaun	1,214
39	Jaunpur	5,820
40	Jhansi	1,842
41	Kannauj	4,095

42	Kanpur Dehat	970
43	Kanpur Nagar	9,228
44	Kasganj	2,966
45	Kaushambi	1,114
46	Kheri	6,639
47	Kushi Nagar	3,406
48	Lalitpur	1,547
49	Lucknow	16,497
50	Maharajganj	1,795
51	Mahoba	871
52	Mainpuri	2,597
53	Mathura	8,491
54	Mau	2,386
55	Meerut	7,277
56	Mirzapur	2,286
57	Moradabad	4,497
58	Muzaffarnagar	5,118
59	Pilibhit	6,276
60	Pratapgarh	3,385
61	Prayagraj	6,061
62	Rae Bareli	2,297
63	Rampur	3,819
64	Saharanpur	6,670
65	Sambhal	1,455

66	Sant Kabeer Nagar	277
67	Shahjahanpur	6,492
68	Shamli	2,510
69	Shravasti	2,256
70	Siddharth Nagar	2,108
71	Sitapur	4,493
72	Sonbhadra	1,237
73	Sultanpur	2,562
74	Unnao	4,062
75	Varanasi	7,447
Total		3,07,025

Andhra Pradesh State		
S. N.	**TC District**	**Reported Placed**
1	Anantapur	11,458
2	Chittoor	3,596
3	East Godavari	11,294
4	Guntur	8,561
5	Krishna	3,920
6	Kurnool	5,084
7	Prakasam	10,591
8	Spsr Nellore	5,155
9	Srikakulam	5,172

10	Visakhapatanam	13,774
11	Vizianagaram	5,584
12	West Godavari	5,076
13	Y.S.R.	2,554
Total		91,819

Annexure IV-B

The number of trained persons in JSS who have got employment in Uttar Pradesh and Andhra Pradesh, district-wise from

State	**District**	2018-19	2019-20	2020-21	**Total**
Uttar Pradesh	AGRA	238	482	0	720
Uttar Pradesh	ALIGARH	0	100	0	100
Uttar Pradesh	AMBEDKAR NAGAR	57	672	318	1047
Uttar Pradesh	AMETHI	90	80	75	245
Uttar Pradesh	AMROHA	0	0	0	0
Uttar Pradesh	AYODHYA	0	6	0	6
Uttar Pradesh	AZAMGARH	9	10	0	19
Uttar Pradesh	BAHRAICH	12	73	0	85
Uttar Pradesh	BALLIA	31	261	0	292
Uttar Pradesh	BANDA	20	124	97	241
Uttar Pradesh	BARABANKI	3	6	10	43
Uttar Pradesh	BAREILLY	48	131	116	295

Uttar Pradesh	BASTI	44	100	269	416
Uttar Pradesh	BHADOHI	22	37	0	59
Uttar Pradesh	CHANDAULI	0	0	85	85
Uttar Pradesh	CHITRAKOOT	1	0	0	1
Uttar Pradesh	DEORIA	12	177	40	229
Uttar Pradesh	ETAWAH	61	97	0	158
Uttar Pradesh	FARRUKHABAD	0	0	0	0
Uttar Pradesh	FATEHPUR	0	0	0	0
Uttar Pradesh	FIROZABAD	62	87	119	268
Uttar Pradesh	GAUTAM BUDDHA NAGAR	397	214	0	611
Uttar Pradesh	GHAZIABAD	0	204	0	204
Uttar Pradesh	GONDA	2	27	13	42
Uttar Pradesh	GORAKHPUR	0	151	0	151
Uttar Pradesh	HARDOI	522	1058	1055	2635
Uttar Pradesh	JALAUN	4	0	0	4
Uttar Pradesh	JAUNPUR	0	5	17	22
Uttar Pradesh	KANPUR DEHAT	5	9	12	26
Uttar Pradesh	KANPUR NAGAR	3	57	45	105
Uttar Pradesh	KAUSHAMBI	0	0	0	0
Uttar Pradesh	KHERI	0	0	0	0
Uttar Pradesh	LUCKNOW	28	116	77	221
Uttar Pradesh	MAU	67	72	125	264
Uttar Pradesh	MIRZAPUR	67	44	9	120
Uttar Pradesh	PILIBHIT	97	724	308	1129

Uttar Pradesh	PRATAPGARH	62	95	9	166
Uttar Pradesh	PRAYAGRAJ	15	209	334	558
Uttar Pradesh	RAE BARELI	3	51	0	54
Uttar Pradesh	SAHARANPUR	3	17	0	20
Uttar Pradesh	SHAHJAHANPUR	63	224	109	396
Uttar Pradesh	SHRAVASTI	59	177	40	276
Uttar Pradesh	SIDDHARTH NAGAR	2	3	0	5
Uttar Pradesh	SITAPUR	0	0	0	0
Uttar Pradesh	SONBHADRA	110	232	100	442
Uttar Pradesh	SULTANPUR	5	5	29	39
Uttar Pradesh	UNNAO	130	266	0	396
Uttar Pradesh	VARANASI	128	755	196	1079

State	**District**	2018-19	2019-20	2020-21	**Total**
Andhra Pradesh	ANANTAPUR	503	1019	352	1874
Andhra Pradesh	CHITTOOR	75	139	243	457
Andhra Pradesh	GUNTUR	263	336	207	806
Andhra Pradesh	KRISHNA	47	219	227	493
Andhra Pradesh	PRAKASAM	0	0	0	0
Andhra Pradesh	VISAKHAPATANAM	579	677	361	1617
Andhra Pradesh	VIZIANAGARAM	0	0	0	0

श्री जी.वी.एल. नरसिंहा राव : सर, मैं सबसे पहले माननीय प्रधान मंत्री जी को और माननीय मंत्री जी को धन्यवाद देना चाहता हूँ, क्योंकि 'स्किल इंडिया मिशन' के तहत उत्तर प्रदेश में सबसे ज्यादा युवाओं को शिक्षित किया गया है। Out of 91 lakhs in the entire country, 12.63 लाख का आँकड़ा केवल उत्तर प्रदेश से है।

मेरा माननीय मंत्री जी से यह सवाल है कि जो लोग शिक्षित किए गए, उनमें से कितने लोगों को उत्तर प्रदेश में रोज़गार का अवसर मिला है? सरकार और अधिक अवसर बढ़ाने के लिए क्या कदम उठा रही है?

श्री राजीव चन्द्रशेखर : सर, मैं धन्यवाद देता हूं।

MR. DEPUTY CHAIRMAN: Question Hour is over.

[*Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise*]

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. DEPUTY CHAIRMAN: Now, let us take up the Motion of Thanks on the President's Address. Shrimati Geeta *alias* Chandraprabha to move that an Address be presented to the President in the following terms:

> "That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31st, 2022."

Shrimati Geeta *alias* Chandraprabha now to make her speech.

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश) : महोदय, मैं प्रस्ताव करती हूं कि राष्ट्रपति के प्रति निम्नलिखित रूप में कृतज्ञता ज्ञापित की जाए:-

> "राष्ट्रपति ने 31 जनवरी, 2022 को संसद की दोनों सभाओं की सम्मिलित बैठक में जो अभिभाषण दिया है उसके लिए राज्य सभा के वर्तमान सत्र में उपस्थित सदस्य राष्ट्रपति के प्रति अपनी हार्दिक कृतज्ञता ज्ञापित करते हैं।"

उपसभापति महोदय, आपने आज मुझे महामहिम राष्ट्रपति जी के प्रेरक अभिभाषण पर धन्यवाद देने व समर्थन के लिए मुझे अवसर दिया गया, जिसके लिए आपका बहुत-बहुत धन्यवाद। महोदय, यह सदन विशाल ज्ञान का सागर और उसमें से मेरा एक छोटे से झरने की तरह अल्पज्ञान - लेकिन हां, मुझे जो संस्कार मिले हैं, मैंने आप लोगों के बीच में रहकर जो देखा है, उसी से मैंने सीखा है और सीखने की कोशिश करती हूं।

महोदय, सभी माननीय सदस्यों ने और देश की 130 करोड़ जनता ने राष्ट्रपति जी के अभिभाषण को सुना है, जो हमारे लिए प्रेरणास्त्रोत है। किसी पर कोई कटाक्ष न करते हुए देश की दशा और दिशा को तय करने वाली नीतियों व देश के समक्ष खड़ी चुनौतियों के समाधान का मार्ग बताने वाले इस अभिभाषण का आधार देश के नागरिकों का सरकार के प्रति विश्वास है। महोदय, देश में वर्ष 1984 के बाद वर्ष 2014 में पहली बार पूर्ण बहुमत की सरकार बनी। तब कुछ लोगों को तथा सदन में बैठे हमारे कुछ साथियों को यह लगता था कि यह कैसे संभव हुआ है। वर्ष 2014 से पहले की सरकार की नाकामियों तथा भारतीय जनता पार्टी की नीतियों पर विश्वास करते हुए देश की जनता ने हमें स्पष्ट जनादेश दिया। हमारी सरकार द्वारा 5 वर्षों में दलित, पिछड़े, शोषित, वंचित वर्ग के लिए किए गए कार्य, देश के विकास के लिए किए गए कार्य के आधार पर वर्ष 2019 में पुनः स्पष्ट बहुमत मिला।

महामहिम राष्ट्रपति जी के अभिभाषण तथा माननीय प्रधान मंत्री जी के नेतृत्व वाली हमारी सरकार ने हवाओं की भांति समान रूप से समानता के भाव से देश के प्रत्येक नागरिक के उत्थान के लिए रात-दिन कार्य किया है। किसी भी देश के विकास के लिए सबसे महत्वपूर्ण है, सामाजिक समानता। आज हमारी सरकार 'सबका साथ, सबका विकास और सबका विश्वास' के मूल-मंत्र के साथ प्रत्येक वर्ग को साथ लेकर चल रही है। हम सभी के समक्ष इसके अनेकों उदाहरण हैं। आर्थिक रूप से कमज़ोर सामान्य वर्ग के लोगों को 10 परसेंट आरक्षण देने के साथ-साथ एस.सी.,एस.टी. व ओबीसी वर्ग के लिए सरकार द्वारा अनेकों-अनेक योजनाएं चलायी जा रही हैं। सरकार द्वारा ओबीसी आरक्षण संशोधन विधेयक को पारित कर राज्य सरकारों को ओबीसी की सूची तैयार करने का अधिकार प्रदान किया गया है। महोदय, इससे देश की अन्य पिछड़ा वर्ग से संबंधित 671 जातियों को लाभ मिलेगा। मैडिकल की तैयारी कर रहे ओबीसी वर्ग के छात्र-छात्राओं के हितों को देखते हुए हमारी सरकार ने मैडिकल में ओबीसी अभ्यर्थियों के लिए ऑल इंडिया कोटा 27 परसेंट आरक्षण की व्यवस्था सुनिश्चित की है।

वहीं सरकार द्वारा अन्य पिछड़ा वर्ग को संवैधानिक संरक्षण प्रदान करने के लिए संविधान के महत्वपूर्ण अनुच्छेदों को शामिल किया है। अनुच्छेद 338(डी) के जरिये राष्ट्रीय पिछड़ा वर्ग आयोग का पुनर्गठन कर उस को संवैधानिक दर्जा प्रदान किया गया। महोदय, पहले आयोग का गठन तो किया गया था, परन्तु आयोग को नाम मात्र की शक्तियां भी प्रदान नहीं थीं। ऐसा प्रतीत होता था कि पिछड़े वर्ग के लिए बनाया गया यह आयोग सिर्फ कागजों में चल रहा है, परन्तु माननीय प्रधान मंत्री जी ने देश के पिछड़े समाज के हितों को देखते हुए संवैधानिक संशोधन कर राष्ट्रीय पिछड़ा वर्ग आयोग को संवैधानिक शक्तियां प्रदान कीं, इसके लिए मैं उनको हृदय से धन्यवाद देती हूं।

अनुच्छेद 342(ए) के जरिये अन्य पिछड़ा वर्ग की केन्द्रीय सूचियों में व्यवस्था की गई है। आर्थिक एवं शैक्षणिक रूप से पिछड़े लोगों को उनके अधिकार दिलाने के लिए अनुच्छेद 366 (26सी) के जरिये राष्ट्रीय, आर्थिक व शैक्षणिक पिछड़ा वर्ग आयोग का गठन किया गया। इन व्यवस्थाओं के कारण देश में केन्द्र के साथ-साथ अब राज्यों में भी ओ.बी.सी. वर्ग को उनके अधिकार प्राप्त हो रहे हैं। अभी हाल ही में मध्य प्रदेश में आरक्षण का नया रोस्टर लागू किया गया, जिसमें ओ.बी.सी. वर्ग के लिए सीधी भर्तियों में 27 परसेंट आरक्षण को लागू किया गया है। इसी प्रकार से देश के लगभग सभी राज्यों में अन्य पिछड़ा वर्ग व उसके अधिकारों के लिए काम किया जा रहा है। माननीय प्रधान मंत्री जी द्वारा पिछड़े वर्ग से जुड़े प्रावधानों को जो संवैधानिक सुरक्षा प्रदान की जा रही है, इस कारण से यह सब संभव हो रहा है। आज देश का पिछड़ा वर्ग माननीय प्रधान मंत्री जी का आभारी है तथा 2014 व 2019 की तरह आगे भी हमारी सरकार को स्पष्ट जनादेश दिलाने में अपना योगदान करता रहेगा।

यह समानता का भाव सिर्फ योजनाओं में तथा नीतियों में ही नहीं है, बल्कि यह समानता का भाव हमारी सरकार में भी देखा जा रहा है। आज केन्द्रीय मंत्रिमंडल में 27 ओ.बी.सी. के मंत्री, 20 एस.सी., एस.टी. के मंत्री तथा जो 11 महिलाएं मंत्रिमंडल में शामिल हुई हैं, यह प्रत्यक्ष दिखा रहा है कि हमारे प्रधान मंत्री जी का ध्येय स्पष्ट है। हमारी सरकार देश के दलित व आदिवासी वर्ग के उत्थान के लिए निरन्तर प्रयासरत है। सरकार द्वारा एस.सी., एस.टी. एक्ट के मूल प्रावधानों को भी बहाल किया गया है। दलित वर्ग के अभ्यर्थियों को उच्च शिक्षा के लिए प्रोत्साहित किया जा रहा है। दलित युवाओं को उद्योग तथा रोजगार के लिए सरकार द्वारा राज्य अनुसूचित जाति विकास संस्थानों को धन उपलब्ध कराया जा रहा है। जनजातीय समाज के आर्थिक विकास के लिए 'वन-धन' जैसी योजनाएं चलाई जा रही हैं। जनजातीय छात्र-छात्राओं को शिक्षा प्रदान करने के लिए एकलव्य मॉडल आश्रम स्कूल स्थापित किए गए हैं। आज हमारी सरकार द्वारा आदिवासी समाज को जल, जंगल, जीवन पर उनके अधिकार दिलाये जा रहे हैं।

आदरणीय उपसभापति महोदय, सरकार हर वर्ग को ध्यान में रखकर उनके हितों की रक्षा के लिए अनेकानेक योजनाएं बनाकर उनको लाभ दे रही है। इन योजनाओं को बनाने के साथ-साथ माननीय प्रधान मंत्री जी के नेतृत्व वाली हमारी सरकार इन्हें सही ढंग से लागू भी कर रही है। पंक्ति में खड़े अन्तिम व्यक्ति तक इन योजनाओं को पहुंचाने का कार्य किया जा रहा है। इन उद्देश्यों को ध्यान में रखकर सरकार ने वर्ष 2022 में सभी को अपना आवास प्रदान करने का लक्ष्य रखा है।

जब 'प्रधानमंत्री आवास योजना' की बात आती है, तो मैंने डिबेट में देखा है कि विपक्ष के लोग उपहास के रूप में 'प्रधानमंत्री आवास योजना' को देखते हैं। मैं उनको बताना चाहती हूं कि आप 'प्रधानमंत्री आवास योजना' के बारे में उन महिलाओं से पूछिए, जो दूर-सुदूर गांवों में रहती हैं। उनको इसकी परिभाषा पता है कि जब बरसात का समय होता था और घर की छत गिर जाती थी, तब वे दीवारों पर पन्नी बांधकर अपनी पूरी रात काटती थीं और उस परिवार के पुरुष और लड़के पड़ोस के घरों के बरामदे में अपनी चारपाई डालकर सो जाते थे। यह परिभाषा उन गांवों की महिलाएं और बेटियां जानती हैं। उत्तर प्रदेश में इस योजना के अंतर्गत आज तक लगभग पौने दो करोड़ घरों का निर्माण कराया जा चुका है। वहीं उत्तर प्रदेश में शहरी क्षेत्रों में लगभग 25 लाख तथा ग्रामीण क्षेत्रों में लगभग 20 लाख घरों का निर्माण कराया जा चुका है। आदरणीय प्रधानमंत्री जी के आदर्शों पर चलकर उत्तर प्रदेश के माननीय मुख्यमंत्री योगी आदित्यनाथ जी 'मुख्यमंत्री आवास योजना' से लगभग एक लाख से सवा लाख लोगों को आवास उपलब्ध करा चुके हैं। यह अपने आप में एक बड़ी उपलब्धि है। इसके लिए सरकार की जितनी प्रशंसा की जाए, उतनी कम है। देश के आम जन ने विश्वास के साथ माननीय प्रधान मंत्री जी को देश की बागडोर सौंपी थी और माननीय प्रधान मंत्री जी ने भी उनके विश्वास को जीवित रखते हुए लगभग हरेक क्षेत्र में देश के आम जन के हितों को देखते हुए काम किया है। जब स्वच्छ भारत की बात आती है, तब 'स्वच्छ भारत अभियान' के अंतर्गत देश के ग्रामीण क्षेत्रों में लगभग 11 करोड़ शौचालयों का निर्माण कराया गया है। वहीं पर उत्तर प्रदेश में शहरी क्षेत्रों में लगभग 70 लाख घरों में शौचालय बनाए गए तथा सात लाख सामुदायिक एवं सार्वजनिक शौचालयों का निर्माण किया गया है। जब हम शौचालयों की बात करते हैं, तो हमें याद आता है - मैंने देखा ही नहीं, बल्कि मैंने उसको जिया है कि जब बरसात का समय होता था और चारों तरफ पानी भरा होता था, उस समय जब गांव की महिलाएं एवं बेटियां शौच क्रिया के लिए जाती थीं और उनको शाम को कहीं जगह नहीं मिलती थी, तो मजबूरन वे विवश होकर सड़क के किनारे बैठकर शौच क्रिया करती थीं। उसी समय लाइट जलाते हुए वाहन निकलते थे और वे बेटियां और महिलाएं खड़ी हो जाती थीं और इंतजार करती थीं कि कब अंधेरा हो और मैं दोबारा शौच क्रिया के लिए बैठूं। इसके लिए देश आज़ाद होने के बाद किसी ने नहीं सोचा, लेकिन पहली बार हमारे देश के यशस्वी प्रधान मंत्री जी ने अस्मिता के साथ-साथ उनका सम्मान बढ़ाने का जो काम किया है, वह बहुत ही सराहनीय काम है। मैं इस सदन के माध्यम से और महिला होने के नाते प्रधान मंत्री जी का बहुत-बहुत आभार व्यक्त करती हूं। मुझे बताते हुए हर्ष हो रहा है कि 'स्वच्छ भारत अभियान' के तहत उत्तर प्रदेश में भी यह अभियान अव्वल दर्जे पर रहा है। वहां शत-प्रतिशत जिले शौचमुक्त हो चुके हैं।

उपसभापति महोदय, रेल भारत के विकास का इंजन है। सरकार ने देश के नागरिकों को स्वच्छ रेल सेवा प्रदान करने के उद्देश्य से रेल के लगभग सभी कोचेज़ में बायो-टॉयलेट के निर्माण को सुनिश्चित किया है। आज देश की रेल में 'स्वचछ भारत अभियान' का असर देखने को मिलता है। आप पहले कहीं जाते थे, तब स्टेशन्स पर और रेलों की स्थिति बहुत खराब थी। रेलों में बहुत गंदगी होती थी, उनमें बदबू आती थी। आज इसी अभियान के तहत जिस तरीके से स्वच्छता और सफाई मिलती है, यह बहुत ही सराहनीय है।

उपसभापति महोदय, खुले में शौच से मुक्ति दिलाने के कारण पिछले कुछ वर्षों में देश में लगभग पांच लाख मौतों को न सिर्फ रोका गया है, बल्कि लगभग बीस करोड़ डायरिया जैसी बीमारी के मामलों से भी बचाया गया है। शौच मुक्त वातावरण के कारण प्रत्येक परिवार की लगभग 50 हज़ार रुपये की बचत भी हुई है। नहीं तो पहले इतनी बीमारियां होती थीं और परिवार में कोई न कोई बीमार होता रहता था। महोदय, देश के सामान्यजन को इन बीमारियों के कारण बहुत से संकटों का सामना करना पड़ा था। माननीय प्रधान मंत्री जी ने उनकी इस पीड़ा को समझते हुए 14 अप्रैल, 2018 को बाबा साहेब भीमराव अम्बेडकर जी की जयंती के अवसर पर 'आयुष्मान भारत योजना' शुरू की है। आप सभी लोग जानते हैं कि यह योजना कितनी महत्वपूर्ण है। इस योजना से प्रत्येक परिवार में सालाना पांच लाख तक का इलाज सरकार ने फ्री कराने का काम किया है। मुझे ध्यान है, जब मैं एक बार कहीं जा रही थी तो एक दादी मां एक लाठी लेकर चल रही थीं और कभी बैठ जाती थीं। मैंने रुककर उनसे पूछा कि अम्मा, आप कहां जा रही हो, तो उन्होंने कहा कि मैं बीमार थी, लेकिन अब मैं इतना चलने लगी हूं। उन्होंने यह कहा कि मोदी लला जो हैं, उन्होंने मुझे जो कार्ड बनाकर दिया है, उसके कारण मैं अब जीवित हो गई हूं और अब मैं पुनः इलाज के लिए जा रही हूं। इस योजना के अंतर्गत अब देश में लगभग 16 करोड़ परिवारों के लगभग 55 करोड़ लोगों को 'आयुष्मान कार्ड' से किए जा रहे इलाज का लाभ मिला है। वहीं उत्तर प्रदेश के लगभग दो करोड़ परिवारों को इस योजना का लाभ मिला है। जिस तरीके से माननीय प्रधान मंत्री जी योजनाएं लागू करके उनकी शुरुआत करते हैं, उसी तरीके से तुरंत हमारे उत्तर प्रदेश के मुख्य मंत्री जी उनके कंधे से कंधा मिलाकर उन योजनाओं को धरातल पर लागू करके प्रत्येक तबके, प्रत्येक जाति, धर्म या समुदाय के सभी लोगों के लिए पहुंचाने का काम कर रहे हैं। माननीय प्रधान मंत्री जी ने देश की जनता के कष्ट को समझा है। बहुत से लोग पैसे की कमी के कारण इलाज नहीं करा पाते थे। आज वे किसी भी बीमारी का इलाज अस्पताल में करा सकते हैं।

महोदय, ग्रामीण क्षेत्र की रहने वाली हमारी माताओं और बहनों को भी बहुत सी स्वास्थ्य संबंधी समस्याओं से जूझना पड़ता था। चूल्हे पर लकड़ी या किसी अन्य ईंधन के माध्यम से खाना बनाते समय उनके मुंह या नाक में धुआं जाने से उन्हें अनेकों बीमारियों का सामना करना पड़ता था। माननीय प्रधान मंत्री जी ने इस धुएं से हमारी देश की करोड़ों माताओं और बहनों की आंखों से निकले आंसुओं को 'उज्ज्वला योजना' चलाकर पोंछने का जो काम किया है, यह दूसरा कोई नहीं कर सकता है। निश्चित तौर पर एक बेटा समझकर या अपनी बहन समझकर या अपने को एक भाई के रूप में ही उन्होंने यह जिम्मेदारी ली है। देश की प्रत्येक महिला और बेटी इससे बहुत ही खुश है और माननीय प्रधान मंत्री जी को दुआएं दे रही है कि मैंने कभी सपने में भी नहीं सोचा था कि मैं भी गैस के चूल्हे पर खाना बनाऊंगी। केवल खाना बनाना ही नहीं, बल्कि इससे जो उनका समय बचता है, उससे वे अपने और भी रोज़गार के काम करती हैं। माननीय प्रधान मंत्री जी ने इस योजना के अंतर्गत पहले चरण में लगभग 8 करोड़ मुफ्त गैस सिलेंडर उपलब्ध कराए। इस योजना की शुरुआत 2016 में माननीय प्रधान मंत्री जी ने उत्तर प्रदेश के बलिया जिले से की थी। उज्ज्वला-1 से उत्तर प्रदेश में लगभग 1,47,28,593 माताओं और बहनों को मुफ्त सिलेंडर मिले हैं। यह अपने आप में एक बड़ी उपलब्धि है। उज्ज्वला-1 की सफलता को देखते हुए माननीय प्रधान मंत्री जी ने इसके विस्तार के लिए उज्ज्वला-2 की

शुरुआत की। इस योजना के अंतर्गत एक करोड़ गैस सिलेंडर वितरित किए गए हैं। इस योजना का विशेष लाभ हमारी माताओं और बहनों को मिला है। उज्ज्वला-1 के साथ-साथ उज्ज्वला-2 योजना उत्तर प्रदेश के लिए भी बहुत महत्वपूर्ण है, क्योंकि इसकी शुरुआत माननीय प्रधान मंत्री जी ने महोबा जिले से की थी और महोबा जिला बुंदेलखंड क्षेत्र में आता है।

बुंदेलखंड में हमारा औरैया जनपद भी आता है। इसलिए यह हमारे लिए तो बहुत ही सौभाग्य की बात है कि हमारे क्षेत्र में जब यह योजना लागू की गई, तो हमारे क्षेत्र की महिलाओं को इसका लाभ प्राप्त हुआ। बुंदेलखंड को एक पिछड़ा क्षेत्र माना जाता है, वहां की महिलाओं के लिए सरकार ने इस योजना को लागू किया, यह एक बहुत ही सराहनीय काम है।

सरकार स्वास्थ्य, आवास जैसी मूलभूत आवश्यकताओं के साथ-साथ आम जन के आर्थिक बोझ को कम करने के लिए भी प्रयास कर रही है। इसी श्रेणी में सरकार द्वारा "ग्रामीण उजाला योजना" की शुरुआत की गई। इस योजना के अंतर्गत देश में लगभग 60 करोड़ LED बल्बों के वितरण का लक्ष्य रखा गया और अभी तक करीब 40 करोड़ से अधिक LED बल्बों का वितरण किया जा चुका है। एक सांसद का बेटा या बेटी, एक विधायक का बेटा या बेटी, एक चेयरमैन का बेटा या बेटी और एक ग्राम प्रधान का बेटा या बेटी ही बिजली की रोशनी में पढ़ सकता है, लेकिन अब गांव, गरीब, किसान, मजदूर के बेटे या बेटी को भी अधिकार है कि वह भी बिजली की रोशनी में पढ़ सके, इसके लिए इस योजना को लागू करके माननीय प्रधान मंत्री जी ने समानता दिखाई है कि लोग किसी भी धर्म के हों, चाहे अगड़े हों, पिछड़े हों, दलित हों, शोषित हों या वंचित हों, उन्होंने सबके बेटे-बेटी को समान अधिकार प्रदान किया है कि उनके भी बच्चों को बिजली की रोशनी में पढ़ने का अधिकार है, इसलिए मैं सदन के माध्यम से माननीय प्रधान मंत्री जी का बहुत-बहुत आभार प्रकट करती हूं।

महोदय, कोरोना महामारी के कारण देश के समक्ष एक गंभीर चुनौती थी। इतनी विशाल जनसंख्या वाला देश, इस महामारी पर इस प्रकार से नियंत्रण करेगा, यह किसी ने नहीं सोचा था। इस विपरीत परिस्थिति में देश ने समूचे विश्व को एक नई दिशा और राह दिखाई है। इस महामारी के बचाव के साथ-साथ इतनी बड़ी आबादी को भूखा नहीं सोने देना, यह अपने आप में एक बड़ी चुनौती थी। माननीय प्रधान मंत्री जी के दृढ़ संकल्प के कारण देश के लगभग 80 करोड़ लोगों को मुफ्त राशन उपलब्ध कराया गया है। हमारे उत्तर प्रदेश के आदरणीय मुख्य मंत्री योगी आदित्यनाथ जी ने भी प्रदेश की जनता के हितों को ध्यान में रखते हुए मुफ्त राशन वितरण कराया है। उन्होंने केवल राशन का ही वितरण नहीं कराया है, उस राशन के साथ-साथ दाल, चना, तेल, नमक का भी वितरण कराया है। इसके साथ ही साथ यह भी व्यवस्था कराई गई है कि कहीं भी, किसी भी व्यक्ति को यह महसूस नहीं हो कि उसके पास पैसा नहीं है, इसलिए वह अपनी पसंद की चीज़ नहीं खा सकता है, इसके लिए मैं उनको धन्यवाद देती हूं।

महोदय, कोरोना महामारी ने स्वास्थ्य इंफ्रास्ट्रक्चर को भविष्य के लिए मजबूत बनाने के लिए आगाह किया है। इसी क्रम में हमारी सरकार ने स्वास्थ्य इंफ्रास्ट्रक्चर को मजबूत करना शुरू भी कर दिया है। वर्ष 2014 के बाद देश में लगभग 160 मेडिकल कॉलेजों का निर्माण किया गया है। वहीं उत्तर प्रदेश में देखा जाए, तो पिछले साढ़े चार वर्षों में 16 नये मेडिकल कॉलेज खोले गए हैं तथा 14

मेडिकल कॉलेजों पर काम चल रहा है। सरकार के द्वारा "वन डिस्ट्रिक्ट, वन मेडिकल कॉलेज" की नीति पर कार्य किया जा रहा है। उत्तर प्रदेश के प्रत्येक जिले में मेडिकल कॉलेज स्थापित करने का सरकार ने लक्ष्य रखा है। इन मेडिकल कॉलेजों और अस्पतालों में डॉक्टर्स की उपलब्धता को देखते हुए पूरे देश में MBBS की सीटों में बढ़ोतरी भी की है। इससे एक बात स्पष्ट समझ में आ रही है कि देश में और प्रदेश में कहीं भी, किसी तरह की असुविधा न हो, इसके लिए सरकार द्वारा काम किया जा रहा है। पहले उत्तर प्रदेश राज्य के मेडिकल कॉलेजों में 1,840 सीटें थीं, वहीं निजी मेडिकल कॉलेजों में 2,550 सीटें थीं, अब राजकीय मेडिकल कॉलेजों में सीटों की संख्या को बढ़ाकर 3,000 कर दिया गया है, वहीं निजी मेडिकल कॉलेजों में सीटों की संख्या को बढ़ाकर लगभग साढ़े चार हज़ार कर दिया गया है। महोदय, 2014 के बाद से देश में 22 नये "एम्स" का निर्माण किया गया है। उत्तर प्रदेश के गोरखपुर में स्थापित "एम्स" का प्रदेश की जनता पूरी तरह से लाभ उठा रही है।

कोरोना की इस महामारी में ऑक्सीजन की आपूर्ति करना सभी के लिए एक बहुत बड़े संकट का विषय था। भविष्य में इस कारण से किसी संकट का सामना न करना पड़े, इसके लिए सरकार ने देश के प्रत्येक जिले के जिला अस्पतालों में ऑक्सीजन प्लांट का निर्माण शुरू कर दिया है। ये बहुत-सी जगहों पर स्थापित हो चुके हैं। कोरोना महामारी के समय ऑक्सीजन की आपूर्ति के लिए सरकार ने ऑक्सीजन ट्रेन संचालित की है, वायु मार्ग द्वारा ऑक्सीजन की उपलब्धता भी कराई गई। राज्य सरकारों के साथ इस प्रतिबद्धता के साथ कार्य करने के लिए मैं माननीय प्रधान मंत्री जी का बहुत-बहुत आभार व्यक्त करती हूं। लोकतांत्रिक व्यवस्था के मूल्यों को सही मायनों में समझते हुए माननीय प्रधान मंत्री जी देश के प्रत्येक राज्य के साथ मजबूती के साथ खड़े हैं। इतने विशाल देश में सभी लोगों के लिए वैक्सीन उपलब्ध कराना खुद में एक बहुत बड़ी चुनौती थी, परंतु इस चुनौती को स्वीकार करते हुए हमारी सरकार ने देश के प्रत्येक नागरिक को मुफ्त वैक्सीन देने की योजना बनाई और इस योजना पर काम करते हुए आज देश में लगभग 150 करोड़ वैक्सीन्स लगाई जा चुकी हैं। वैक्सीन के विषय में अगर हम उत्तर प्रदेश की बात करते हैं, तो आज उत्तर प्रदेश सबसे ऊपर है, जहाँ 20 करोड़ से ज्यादा लोगों को वैक्सीन लगाई जा चुकी है। प्रदेश की जनता को इस महामारी के समय मुफ्त व समय से वैक्सीन उपलब्ध कराने के लिए मैं माननीय प्रधान मंत्री जी का उत्तर प्रदेश के समस्त नागरिकों की तरफ से बहुत-बहुत आभार व्यक्त करती हूं, उनको धन्यवाद देती हूं।

माननीय उपसभापति महोदय, माननीय राष्ट्रपति जी ने अपने अभिभाषण में सरकार द्वारा महिला सशक्तिकरण की दिशा में किए जा रहे कार्यों की सराहना की है। इन्हीं कार्यों के कारण मैं देश की माताओं, बहनों का भाव कुछ पंक्तियों के माध्यम से सरकार के बीच रखना चाहती हूं। ये पंक्तियां इस प्रकार हैं :

'दुनिया के इस कठिन मंच पर,
एक प्रदर्शन मैं भी दिखाऊंगी,
अब स्वतंत्र मंच पर मैं भी अपना परचम लहराऊंगी।
उतारो चाहे मुझे जिस क्षेत्र में,
सर्वश्रेष्ठ करके दिखाऊंगी।

चाहे जो भी मैं बन जाऊं, गर्व से नारी ही कहलाऊंगी।
गर्व से नारी ही कहलाऊंगी।
मैं जगत जननी कहलाऊंगी।'

महामहिम जी ने कहा कि 2014 के मुकाबले उनकी सरकार के प्रयासों के कारण देश के पुलिस बल में महिला पुलिसकर्मियों की संख्या दोगुनी की गई है। यह इसलिए की गई है कि देश की बेटियों में कुछ करने जो क्षमता थी, उसके मद्देनज़र पहली बार उनको आगे बढ़ने का मौका दिया गया है। चाहे 'बेटी बचाओ, बेटी पढ़ाओ' के माध्यम से हो या बेटा-बेटी को बराबर की समानता देते हुए महिलाओं के विवाह की न्यूनतम आयु 18 वर्ष से बढ़ाकर 21 वर्ष करने के लिए लाया गया विधेयक हो, चाहे तीन तलाक जैसे अन्य विषय हों, महामहिम जी ने अपने अभिभाषण में सरकार को प्रोत्साहित किया है। सशक्त महिला से सशक्त राष्ट्र का निर्माण होता है। देश में महिला सशक्तिकरण, उनकी सुरक्षा और सम्मान के कारण सरकार द्वारा अनेकों योजनाएं चलाई जा रही हैं। कुछ समय पूर्व गृह मंत्रालय ने देश के सभी थानों में महिला हेल्प डेस्क की व्यवस्था करने की अनिवार्यता कर दी है। मुझे यह बताते हुए हर्ष हो रहा है कि उत्तर प्रदेश में प्रत्येक थाने में 1,535 महिला हेल्प डेस्क स्थापित हो गए हैं। मैं आपको इसलिए बधाई देती हूं, क्योंकि जब किसी महिला और बेटी के साथ कोई अन्याय होता था, उनके साथ अत्याचार, दुराचार होता था और वे थाने में पहुंचती थीं, तो उन्हें अपनी बात कहने में संकोच होता था, लेकिन जब अधिकारी भी महिला है और फरियादी भी महिला है तो वे अपनी बात आराम से रखती हैं और उन्हें न्याय भी मिलता है। मैं इस व्यवस्था को शुरू करने के लिए माननीय गृह मंत्री जी का आभार व्यक्त करती हूं कि वे अपने देश की बेटियों और महिलाओं के लिए कितने संवदेनशील हैं।

12.00 P.M.

इसलिए मैं बार-बार उनका आभार व्यक्त करती हूँ। देश में यौन अपराधों पर रोक लगाने के लिए तकनीक का सहारा लिया जा रहा है। महिला और बच्चों के खिलाफ साइबर अपराध रोकने के लिए 14 राज्यों में साइबर फोरेंसिक प्रशिक्षण प्रयोगशाला की स्थापना की गई है। आज देश आतंकवाद और दंगों से मुक्त है। माननीय उपसभापति महोदय, उत्तर प्रदेश को कभी दंगों के लिए जाना जाता था, आज वही उत्तर प्रदेश अपनी कानून-व्यवस्था के लिए जाना जा रहा है। उत्तर प्रदेश में पिछले 5 वर्षों में एक भी दंगा नहीं हुआ है। जिन्होंने व्यवस्था को बिगाड़ने की कोशिश की है, सरकारी संपत्ति को नुकसान पहुँचाने का प्रयास किया है, उनकी वसूली भी उन्हीं लोगों के द्वारा की गई है। आज प्रदेश में सुरक्षा का माहौल है। महिलाओं की सुरक्षा के लिए उत्तर प्रदेश सरकार प्रतिबद्ध है। जैसा मैंने बताया कि प्रत्येक स्थान में महिला हेल्प डेस्क बनाई जा चुकी है। PAC में महिला बटालियन बनाई जा चुकी है। उसमें भी हमारी सरकार इसलिए बधाई की पात्र है कि उसने झलकारी बाई बटालियन, उदय देवी बटालियन और रानी अवंतीबाई लोधी बटालियन के नाम से जो महिला

बटालियन बनायी है, उसने महिलाओं का सिर ऊँचा किया है और इससे महिलाओं को सम्मान मिला है।

महोदय, इसी तरीके से महिलाओं के लिए नगरों में पिंक टॉयलेट की व्यवस्था की गई है। हमारे देश में माताओं और बहनों को सशक्त करने के लिए माननीय प्रधान मंत्री जी के द्वारा चलाई जा रही 'बेटी बचाओ बेटी पढ़ाओ' जैसी विभिन्न योजनाओं के परिणामस्वरूप देश में प्रति 1,000 पुरुषों की तुलना में महिलाओं की संख्या बढ़ कर 1,020 यानी 1,000 पर 20 महिलाओं/बेटियों की संख्या बढ़ी है। यह देश में पहली बार देखने को मिल रहा है। सरकारी स्कूलों में लड़कों की अपेक्षा लड़कियों का दाखिला भी बढ़ा है। कहीं न कहीं यह कानून-व्यवस्था चुस्त होने का परिणाम है। यह सब सरकार की महिलाओं के विकास के लिए स्पष्ट नीतियों के कारण संभव हो पा रहा है। माननीय उपसभापति महोदय, भारत गाँवों का देश है।

श्री उपसभापति : माननीय चंद्रप्रभा जी, आप कृपया conclude करिए।

श्रीमती गीता उर्फ चंद्रप्रभा : सर, मैं बस 5 मिनट लूँगी।

श्री उपसभापति : 5 मिनट नहीं, आप केवल 2-3 मिनट में conclude करिए प्लीज़।

श्रीमती गीता उर्फ चंद्रप्रभा : जी। गाँवों के विकास के बिना विकास की कल्पना नहीं की जा सकती है। पिछली सरकारों में हम सभी ने देखा कि लोग अपने गाँवों को छोड़ कर बड़े स्तर पर शहरों की ओर पलायन कर रहे थे, परन्तु हमारी सरकार की गाँवों के विकास के लिए चलाई जा रही योजनाओं के कारण आज लोग फिर से गाँवों की तरफ लौटने लगे हैं। सरकार द्वारा गाँवों में उनके लिए घर, शौचालय, रोजगार, शिक्षा, कृषि आधारित उद्योग की व्यवस्था की जा रही है। महोदय, इसमें सबसे महत्वपूर्ण यह है कि इन सभी योजनाओं में गाँवों में रह रहे गरीब, पिछड़े, दलित को प्राथमिकता दी जा रही है।

महोदय, मैं बहुत ज्यादा नहीं कहूँगी। अंत में मैं यही कहना चाहती हूँ कि आइए, हम सब मिल कर एक नए भारत के निर्माण में अपना योगदान देते हैं। राजनीति के ऊपर देश में करोड़ों लोगों की आशाएँ हैं, राजनीति तो होती रहेगी, परन्तु इन आशाओं को पूरा करने के लिए हम सभी जिम्मेदार हैं। मैं महामहिम राष्ट्रपति जी के इस अभिभाषण का पुरजोर समर्थन करती हूँ। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri Shwait Malik to make his speech seconding the Motion. माननीय श्वेत मलिक जी, आपके पास 15 मिनट हैं, प्लीज़।

श्री श्वेत मलिक (पंजाब) : माननीय उपसभापति जी, मैं आपका आभारी हूँ कि महामहिम राष्ट्रपति जी का दोनों सदनों के सदस्यों के समक्ष जो अभिभाषण हुआ, उसके धन्यवाद प्रस्ताव पर बोलने के लिए

आपने और मेरी पार्टी ने मुझे सुअवसर प्रदान किया है। महामहिम राष्ट्रपति जी ने हमारे युग पुरुष, ओजस्वी, तपस्वी, यशस्वी प्रधान मंत्री, नरेन्द्र मोदी जी की जो सरकार है, उसकी उपलब्धियों के बारे में जो बात की है, तो मोदी जी के बारे में मैं यही कहूँगा कि:

"मंज़िलें उनको मिलती हैं जिनके सपनों में जान होती है ।
पंखों से कुछ नहीं होता, हौसलों से उड़ान होती है।"

मोदी जी के बारे में मैं आगे बोलना चाहूंगा :-

"मोदी सरकार के बढ़ते क़दम,
काम ज्यादा, बातें कम।।"

ये मोदी जी की सरकार की उपलब्धियां हैं। माननीय राष्ट्रपति जी ने मोदी जी की सरकार की उपलब्धियां देखते हुए यह विश्वास जताया कि 2047 में जब आज़ादी के 100 साल पूरे होंगे, उस समय तक मोदी जी के हाथों एक आधुनिक भारत और विकसित भारत का निर्माण हो चुका होगा।

[**उपसभाध्यक्ष (डा. सस्मित पात्रा)** *पीठासीन हुए*]

मोदी जी की सरकार बहुत लम्बे समय तक चलने वाली है। उसके बाद यह देश परम वैभव पर पहुंचेगा, विश्वशक्ति बनेगा, विश्वगुरु बनेगा। 1947 में जब हमारा देश आज़ाद हुआ, उससे पहले सैकड़ों वर्षों तक आज़ादी का संघर्ष चला, जिसमें लाखों देशवासियों ने अपने प्राण न्योछावर कर दिए। वह बहुत लम्बा संघर्ष चला और उस समय हमारे देश के जो शूरवीर थे, जो स्वतंत्रता सेनानी थे, उनके मन में भारत के बारे में कुछ स्वप्न थे। वे एक आदर्श भारत चाहते थे। लेकिन मुझे अफसोस है कि जब भारत स्वाधीन हुआ तो कांग्रेस के, विपक्षी पार्टियों के कुछ दोस्त जो वहां बैठे हैं, उनके कारण हमारा देश भ्रष्टाचार से युक्त हो गया, हमारा देश पराधीन ही रह गया, जिसके कारण जो वास्तविक आज़ादी थी, वह हमें नहीं मिली। मैं तो यह कहूंगा कि सही मायने में हमारा देश 2014 में, मोदी जी की सरकार के बनने के बाद दोबारा आज़ाद हुआ है। आपने खुद देखा कि पिछली सरकार के समय में जो भ्रष्टाचार था, वह दीमक बन कर इस देश को चाट गया था। यही कारण था कि देश के लोगों ने एक बहुत बड़ा बदलाव किया। इससे पहले मिली-जुली सरकारें बनती थीं, क्योंकि कांग्रेस ने और मिली-जुली सरकारों ने मानो आम आदमी की रीढ़ की हड्डी ही तोड़ दी थी। इसीलिए आम आदमी जागरूक हुआ और दशकों बाद उसने एक निर्णय लिया कि अब हम पूर्ण बहुमत की सरकार बनाएंगे। वह पूर्ण बहुमत की सरकार इसलिए भी बनी, क्योंकि सबने मुख्य मंत्री के रूप में मोदी जी सरकार के कार्यकाल की उपलब्धियों को देखा। वे कहते थे, 'न भ्रष्टाचार करूंगा और न करने दूंगा।' गुजरात के मुख्य मंत्री रहते हुए उनकी जो उपलब्धियां थीं, उनके कारण ही देश ने 272 सांसद चुन कर भेजे और

मोदी जी के नेतृत्व में भारतीय जनता पार्टी की, NDA की पूर्ण बहुमत की सरकार बनी। जिस कांग्रेस की सरकार के 12 लाख करोड़ रुपये के भ्रष्टाचार के मामले लम्बित थे, उस कांग्रेस से छुटकारा पाने के लिए प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में एक आदर्श सरकार बनी। उस सरकार के कार्यकाल की सफलता ने यह सिद्ध कर दिया और पांच वर्ष के बाद एक बार फिर से जब मौका आया, तो 2019 में पहले से भी अधिक, 303 सांसदों के साथ उस युगपुरुष, प्रधान मंत्री नरेन्द्र मोदी के नेतृत्व में सरकार बनी। मोदी जी की सरकार की उपलब्धियों के लिए इससे बड़ा कोई और प्रमाणपत्र नहीं हो सकता। जब मोदी जी पहली बार यहां आए थे, तो आते ही सबसे पहले उन्होंने इस संविधान के मंदिर में माथा टेका था और शपथ ली थी कि अब मैं देश को बदलूंगा। मैंने स्वयं देखा है कि मोदी जी एक ऐसे आदर्श प्रधान मंत्री के रूप में आए, जिन्होंने नामुमकिन को मुमकिन बना दिया और मुमकिन को यकीनी बना दिया।

हर क्षेत्र में जो उपलब्धियां उन्होंने प्राप्त की हैं, उन उपलब्धियों के साथ मैं आज यह समझता हूं कि पहले मोदी जी ने हमें नारा दिया था कि अच्छे दिन आयेंगे तो 2014 में हमारे विपक्षी मित्रों ने मज़ाक उड़ाया। परन्तु 2019 के चुनाव का जो परिणाम आया, जिसमें हमारी सरकार को पूर्ण बहुमत मिला, उसने सिद्ध कर दिया कि देश में अच्छे दिन आ गये हैं। उस चुनाव के बाद 2020 में मोदी जी ने फिर नारा दिया कि देश को हम आत्मनिर्भर बनायेंगे। आज देश के 130 करोड़ देशवासी अपने प्रधान मंत्री जी के साथ राजनीति से ऊपर उठकर, धर्म से ऊपर उठकर, जाति से ऊपर उठकर, सम्प्रदाय से ऊपर उठकर इस नारे के साथ कंधे से कंधा मिलाकर चल पड़े हैं कि हम देश को आत्मनिर्भर बनायेंगे।

महोदय, आज मैं याद कराऊंगा कि देश में एक भयंकर गलती हुई, जब देश स्वतंत्र हुआ तो उस समय लौह पुरुष, जो देश के गृह मंत्री रहे, मैं उन्हें नमन करूंगा, जिनको श्रद्धांजलि देने के लिए प्रधान मंत्री जी ने विश्व में उनकी सबसे भव्य और ऊंची प्रतिमा बनाई है - सरदार पटेल जी, जिन्हें हमारे दोस्तों ने भारत रत्न भी नहीं दिया - ऐसे लौह पुरुष गृह मंत्री, जिन्होंने देश को एकत्र किया, जो देश की सभी स्टेट्स को एक साथ लाये, परंतु एक जगह वे बेबस हो गये। उस समय के प्रधान मंत्री - मैं उन्हें आदरणीय जवाहरलाल नेहरू कहूंगा, मैं उन्हें कोई अपशब्द नहीं कहूंगा, वे हमारे देश के प्रधान मंत्री रहे - उन्होंने एक टैम्परेरी धारा 370 बनाई, जिसने कश्मीर प्रदेश का अलग विधान, अलग संविधान, अलग प्रधान बना दिया। जो हमारे देश के पूर्व केन्द्रीय मंत्री रहे, डा. श्यामा प्रसाद मुखर्जी, उन्हें मैं आज श्रद्धांजलि दूंगा, जिन्होंने कहा कि मैं यह नहीं मानूंगा कि इस देश में एक प्रदेश ऐसा हो, जो धारा 370 और 35(ए) धाराओं से इस देश से अलग हो जाए। इन्होंने ऐसी भयंकर धारा बना दी, जिससे कि वह एक अलग तरह का प्रदेश बन गया, वहां अलग मुख्य मंत्री बन गये। उस समय डा. श्यामा प्रसाद मुखर्जी जब बाहर निकले तो उस प्रदेश में जाकर उन्होंने अपनी शहादत दे दी, अपने प्राण न्योछावर कर दिये। उन्होंने उस दिन बीज बो दिया, जिसे प्रधान मंत्री, श्री नरेन्द्र मोदी जी और गृह मंत्री, श्री अमित शाह जी ने वटवृक्ष बनाया। आज आप देखिये कि उन्होंने धारा 370 और 35(ए) को निरस्त कर दिया। आज कश्मीर में अलग विधान नहीं है, आज कश्मीर का अलग प्रधान नहीं है। आज वह भारत का अभिन्न अंग है। कांग्रेस पार्टी से जो भयंकर भूल हुई थी, उसका निवारण किसने

किया - प्रधान मंत्री, श्री नरेन्द्र मोदी जी और अमित शाह जी ने किया। हम सब सांसदों को कश्मीर जाने का मौका मिला है। अभी कुछ समय पहले मैं वहां गया, वहां हमारी कमिटी की मीटिंग हुई थी। कांग्रेस के मित्र और दूसरी पार्टियों के मित्र भी हमारे साथ बहुत बड़ी संख्या में थे। हजारों सैलानियों के कारण जब हमने डल लेक पर जाम देखा, जब वहां होटलों में कमरे नहीं मिले - तो उस समय पता लगा कि आज यह वही कश्मीर है, जिस कश्मीर को "धरती का स्वर्ग" कहा जाता है। उसे स्वर्ग किसने बनाया - वह प्रधान मंत्री, श्री नरेन्द्र मोदी जी और श्री अमित शाह ने बनाया। ..(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, please. ...*(Interruptions)*...

श्री श्वेत मलिक : मैं कहता हूं कि नामुमकिन को मुमकिन और मुमकिन को यकीनी बनाने का कार्य उन्होंने किया। एक वैश्विक महामारी कोरोना, जिसके बारे में किसी को कुछ मालूम नहीं था, उस महामारी का हमारे ऊपर आक्रमण हुआ। हमारा देश बहुत बड़ी जनसंख्या वाला देश है, 130 करोड़ की हमारी जनसंख्या है। उस समय मोदी जी ने एक सशक्त नेतृत्व देते हुए देश में लॉकडाउन लगाया तो इन्होंने तब भी उनका मज़ाक उड़ाया था कि यह लॉकडाउन क्यों लगाया? लॉकडाउन का मतलब था कि देश में कोई नुकसान न हो, क्षति न हो, उसके लिए देश को उस वैश्विक महामारी के लिए तैयार करना है।

विपक्ष में हमारे जो दोस्त बैठे हैं, मैं आज उनसे प्रश्न करूँगा कि जो ventilator है, life saving machine है, जिसे हम जीवन रक्षक यंत्र कहते हैं, आपके कुशासन में 70 वर्षों तक केवल 16,000 ventilators थे। मोदी जी के प्रयास से एक वर्ष में 59,000 ventilators बनाये गये। यह बहुत बड़ा देश है। आज 80 करोड़ देशवासियों को जो निरन्तर भोजन मिल रहा है, जिसमें 5 किलो गेहूँ और एक किलो दाल है, वह किसने दिया? कोई गरीब भूखा नहीं सोया, कोई ऐसा प्रमाण नहीं मिला। वह किसने उपलब्ध कराया- वह प्रधान मंत्री मोदी जी ने उपलब्ध कराया। जो पैकेज दिया, आर्थिक पैकेज दिया, ऐतिहासिक आर्थिक पैकेज दिया, ताकि जो व्यवसायी हैं, जो उद्योगपति हैं, जो व्यापारी हैं, उनका व्यापार खराब नहीं हो, वह किसने दिया- वह मोदी जी ने दिया। जो oxygen cylinders थे - जिनका 70 वर्षों का कुशासन रहा- मैं उनसे प्रश्न करूँगा, उसमें oxygen का भी कोई प्रबन्ध नहीं था, जोकि life saving चीज़ थी। आज आप देखिए कि लगभग दो वर्ष में हर अस्पताल में ऑक्सीजन का प्रबन्ध मोदी जी ने करवा दिया। उन्होंने ऑक्सीजन के प्लांट्स लगवाये हैं। जिस शहर से मैं आता हूँ, पंजाब के अमृतसर से, उस शहर में भी ऑक्सीजन के 5 बड़े प्लांट्स मोदी जी ने लगवाये हैं। आज vaccination का देखिए तो दुनिया की सबसे सस्ती vaccine किसके प्रयास से आयी? उन्होंने यह व्यवस्था की कि vaccine को laboratories में develop करेंगे। ...(**व्यवधान**)... इस तरह से शोर करने से कुछ नहीं होगा। हम facts बोलते हैं, जो आप नहीं दे सकते। आप शोर करते रह जायेंगे, हम काम करते रहेंगे।

सर, जो vaccine बनायी गयी, Covaxin, आज मैं प्रधान मंत्री नरेन्द्र मोदी जी और हमारे स्वास्थ्य मंत्री मनसुख भाई जी का धन्यवाद करूँगा कि 165 करोड़ देशवासियों के vaccination का ही

कारण है कि इस समय यह जो Omicron का हमला हुआ, उसमें बहुत कम क्षति हुई। उसका credit मैं माननीय प्रधान मंत्री जी और माननीय स्वास्थ्य मंत्री जी को दूँगा, क्योंकि देश में इतनी vaccination करवायी गयी है। यहाँ PPE kits का निर्माण हुआ। आज हमारा देश दुनिया में पूरी तरह से कोरोना का मुकाबला करने के मामले में प्रथम आया है। आज मोदी जी के बारे में सारी दुनिया बोलती है, सिर्फ मैं नहीं बोलता हूँ। Survey बोलता है कि मोदी जी दुनिया के सबसे लोकप्रिय राजनेता बन कर उभरे हैं। ...(**व्यवधान**)... यह survey बोलता है।

(**उपसभापति महोदय** *पीठासीन हुए*)

महोदय, मैं पंजाब के बारे में बात करूँगा। ...(**व्यवधान**)... डिप्टी चेयरमैन सर, मैं पंजाब के बारे में बात करूँगा। मैं पंजाब से, अमृतसर से आता हूँ। हमारे पंजाबियों को, हमारे सिख बंधुओं को, सबको जो प्यार मोदी जी ने हमेशा दिया है, मैं उसके कुछ तथ्य आपको देता हूँ।

सबसे पहला तथ्य यह है - फिर मैं वही बात करूँगा और फिर आप कहेंगे - कि कांग्रेस के गलत निर्णय से जब पार्टीशन हुआ, देश का विभाजन हुआ, तो करतारपुर साहब ...(**व्यवधान**)... जो दरबार साहब, करतारपुर साहब है ...(**व्यवधान**)... जो सिखों का गुरुद्वारा है ...(**व्यवधान**)... वह जो करतारपुर साहब है ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please.

श्री श्वेत मलिक : वह पाकिस्तान में ढाई किलोमीटर दूर था। ...(**व्यवधान**)... पाकिस्तान में ढाई किलोमीटर दूर जो करतारपुर साहब गुरुद्वारा था ...(**व्यवधान**)... उसको पाकिस्तान में जाने दिया। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please. ...*(Interruptions)*...

श्री श्वेत मलिक : यह सिख समाज की और ...(**व्यवधान**)... गुजराती समाज की पुरानी माँग थी कि उस गुरुद्वारे के दर्शन हों, उसका दीदार हो। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

श्री श्वेत मलिक : डिप्टी चेयरमैन सर, पहले उस गुरुद्वारे को दूरबीन से देखा जाता था। जो श्रद्धालु थे, वे किसी राजनीतिक पार्टी के नहीं थे। सभी श्रद्धालु यह कहते थे कि हमें दरबार साहब के, करतारपुर साहब के खुले दर्शन हों, दीदार हों। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

श्री श्वेत मलिक : तो जो करतारपुर साहब का गलियारा खोला ...(**व्यवधान**)... करतारपुर साहब का जो गलियारा खोला - मुझे भी प्रधान मंत्री जी के साथ वहाँ जाने का सुअवसर प्रदान किया गया, सभी राजनीतिक पार्टियों के लोग वहाँ गये, उस गुरुद्वारे का जो गलियारा बनाया, वह प्रधान मंत्री नरेन्द्र मोदी जी ने पंजाबियों के लिए बनाया।

आज हमारी जो लंगर प्रथा है-पंगत, वह हमारे गुरु साहिबान ने हमें दी है, जो कि पूरे विश्व में प्रसिद्ध है। श्री हरमंदिर साहब में और सभी गुरुद्वारों, मंदिरों में लंगर लगते हैं, तो प्रधान मंत्री जी ने इसे देखते हुए वहां से जीएसटी का निवारण किया। मैं इसके लिए उनका हार्दिक आभारी हूं। मैं एक और प्रश्न करूंगा, आप मुझे उत्तर दें कि Indian Institute of Medical Sciences, Indian Institute of Technology , ...(**व्यवधान**)...

श्री उपसभापति : कृपया सीट पर बैठकर न बोलें। आपको मौका मिलेगा, तब आप बोलिएगा।

श्री श्वेत मलिक : जो AIIMS , IITs और IIMs हैं, ये हमारे उच्च शिक्षा संस्थान हैं, जहां से देश का विकास हो रहा है, जहां से देश विकसित हो रहा है। ...(**व्यवधान**)...
आज पंजाब को 70 वर्ष के बाद अमृतसर में Indian Institute of Management मोदी जी ने दिया है। भठिंडा में इनके कुशासन के 70 वर्ष के बाद पहली बार भठिंडा को AIIMS मोदी जी ने दिया है। आज पहली बार पंजाब को IIT मोदी जी ने दी है। आज central university पहली बार पंजाब को मोदी जी ने दी है। आपने क्यों नहीं दी, आप 70 वर्ष तक कहां रहे? ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़-प्लीज़।...(**व्यवधान**)...

सभा के नेता (श्री पीयूष गोयल) : उपसभापति जी, विपक्ष का जो रवैया है, क्या वे चाहेंगे कि जब वे बोलें तो हमारे भी सांसद इसी प्रकार का हल्ला करें? ...(**व्यवधान**)...

श्री उपसभापति : मैं सबसे अपील करता हूं कि आपको मौका मिलेगा।...(**व्यवधान**)...

श्री पीयूष गोयल : उपसभापति जी, बहुत अच्छी डिबेट चल रही है, सबको एक - दूसरे को सुनना चाहिए और जब उनकी टर्न आएगी, वे उसका rebuttal कर सकते हैं। आप अपनी टर्न में rebuttal कर सकते हैं, लेकिन इस प्रकार का रवैया दोनों तरफ से हो सकता है। ...(**व्यवधान**)...

श्री श्वेत मलिक : सर, ऐसा है, मैं जानकारी दे रहा हूं कि एक काली सूची बनी थी।

श्री आनन्द शर्मा (हिमाचल प्रदेश): हम आपका सम्मान करते हैं, लेकिन यह धन्यवाद प्रस्ताव पर चर्चा हो रही है । अगर हर शब्द में व्यंग्य होगा और उन्हें कोसा जाएगा, जिन्होंने देश के लिए कार्य किए हैं, तो यहां हमारे सदस्यों को भी आपत्ति है। ...(**व्यवधान**)...

श्री श्वेत मलिक : मैं जानकारी दे रहा हूं कि जो पंजाब में ...(**व्यवधान**)...

श्री उपसभापति : प्लीज़, आप अपनी जगह पर बैठें। मेरा सबसे आग्रह है, प्लीज़ आप सब अपनी जगह पर बैठें। ...(**व्यवधान**)... माननीय आनन्द जी, मेरा आप सभी सदस्यों से आग्रह है कि जब आपको मौका मिलेगा, तब आप बोलें और जब बोलते हैं तो एक दूसरे को सुनने का धैर्य रखें। आप वही चीजें बोलें, जिन्हें आप एक - दूसरे को धैर्यपूर्वक सुन सकते है। प्लीज़, मेरा आप सबसे आग्रह है, आप लोग बैठकर हस्तक्षेप न करें। आप बैठकर बोलेंगे तो कोई भी बात रिकॉर्ड में नहीं जाएगी। ...(**व्यवधान**)...

श्री श्वेत मलिक : महोदय, मैं जानकारी दे रहा हूं कि जो काली सूची थी, हमारे बहुत से पंजाबी भाई इस काली सूची के कारण देश में नहीं आ सकते थे। तो पंजाबियों की वह एक जो मांग थी कि इस काली सूची को हटाया जाए, क्योंकि वे कई दशकों से देश से बाहर थे, देश में नहीं आ सकते थे, तो जो 312 सिख बंधु थे, उन्हें काली सूची से निवारण जिसने दिलाया, वह प्रधान मंत्री श्री नरेन्द्र मोदी जी ने दिलाया। अभी हमारे पहले गुरु, गुरु नानक देव जी की 550 साला जन्म शताब्दी आई, तो प्रधान मंत्री श्री नरेन्द्र मोदी जी ने, जहां गुरु जी रहे, एक तो उन्होंने वह करतारपुर साहेब कॉरिडोर खोला और दूसरा सुल्तानपुर लोधी में गुरु जी ने, गुरु नानक देव जी ने बहुत लंबा समय गुज़ारा था, मेरे बहुत आदरणीय मंत्री श्री हरदीप सिंह पुरी जी, जो कि यहां पर बैठे हैं, इनके नेतृत्व में सुल्तानपुर लोधी को स्मार्ट सिटी बनाना निश्चित किया। एक ट्रेन चलाई गई है, जिसमें श्रद्धालुओं को सभी जो तीर्थ स्थल हैं, उनके दर्शन कराए जायेंगे। एक stamp भी जारी की गई, साथ ही एक coin भी जारी किया गया। गुरु नानक देव यूनिवर्सिटी और लंदन में चेयर बनाई गई, जिस चेयर पर गुरु नानक देव जी की जीवनी की सारी जानकारी दी जाएगी और सभी languages में उसका translation होगा।

श्री उपसभापति : आपका समय खत्म हो रहा है। कृपया कन्क्लूड करें।

श्री श्वेत मलिक : सर, मुझे पंजाब के बारे में बोलने दीजिए। दिल्ली-अमृतसर-कटरा एक्सप्रेस हाईवे को मंजूरी मिली है, जो तीर्थस्थल गुरुनगरी और माता वैष्णो देवी से संबंधित है। इससे अमृतसर से दिल्ली जाने में केवल चार घंटे लगेंगे और अमृतसर से कटरा जाने में केवल ढाई घंटे लगेंगे। अमृतसर-फिरोजपुर रेलवे लिंक, जो alternative है, इसके लिए मैं स्वर्गीय अरुण जेटली जी को याद करूँगा, मैंने इसके लिए प्रधान मंत्री जी को निवेदन किया था, जेटली जी को निवेदन किया था। अमृतसर-फिरोजपुर रेल लिंक के लिए 299 करोड़ रुपए दिए गए हैं। यह 6 स्टेट्स से संबंधित है। यह लिंक पंजाब, हिमाचल प्रदेश, जम्मू-कश्मीर, महाराष्ट्र, राजस्थान और गुजरात को कनेक्ट करेगा।

जहाँ तक 'किसान सम्मान निधि' की बात है, इस संबंध में मैं यह बताना चाहता हूँ कि इस मद में quarterly 20 हज़ार करोड़ रुपए दिए जा रहे हैं, चूँकि पंजाब एक एग्रीकल्चरल स्टेट है, इसलिए यह पंजाब को भी मिल रही है। पिछले समय में किसान को नीम कोटेड यूरिया लेने में बहुत दिक्कतों का सामना करना पड़ता था। इसके लिए किसान पैसे लेकर जाते थे, तो उनको लाठियाँ खानी पड़ती थीं। आज नीम कोटेड यूरिया सबको आसानी से उपलब्ध है। आज पंजाब के किसान को 'फसल बीमा योजना' का लाभ मिल रहा है। वहाँ soil testing की सुविधा उपलब्ध है। किसान के खेत की soil में क्या deficiency है - आज यह जानकारी वहाँ के किसान को मिल रही है।

प्रधान मंत्री जी ने मुझे जलियांवाला बाग ट्रस्ट का ट्रस्टी भी बनाया, मैं इसके लिए उनका आभार व्यक्त करता हूँ। 70 वर्ष के बाद, वे शहीद, जिनकी आत्माएँ वहाँ विश्राम कर रही हैं, उनको सम्मान मिला। प्रधान मंत्री जी ने वहाँ के विकास के लिए 20 करोड़ रुपए दिए। माननीय हरदीप सिंह पुरी जी ने उसका विकास कराया।

श्री उपसभापति : आपका समय खत्म हो रहा है, इसलिए अब आप conclude कीजिए।

श्री श्वेत मलिक : सर, मेरे पास मेरी पार्टी का दिया हुआ समय है।

श्री उपसभापति : यहाँ पर आपकी पार्टी की तरफ से आपके लिए जो समय दिया गया है, उसी के अनुसार मैं आपको यह कह रहा हूँ।

श्री श्वेत मलिक : सर, मैं सिर्फ पाँच मिनट लूँगा।

श्री उपसभापति : ठीक है, आप अपनी बात conclude करें।

श्री श्वेत मलिक : सर, प्रधान मंत्री जी ने भ्रष्टाचार को लेकर जो शपथ खाई थी कि न भ्रष्टाचार करूँगा और न भ्रष्टाचार करने दूँगा; पहले 85 पैसे दलाल खा जाते थे और 15 पैसे लाभार्थी को मिलते थे, मैं नाम नहीं लेता हूँ, क्योंकि फिर ये चिल्लाएँगे।

श्री उपसभापति : कृपया आप चेयर को सम्बोधित करते हुए अपनी बात कहिए।

श्री श्वेत मलिक : 'प्रधान मंत्री जन-धन योजना' के तहत 43 करोड़ खाते खोले गए हैं और लाभार्थियों के खाते में direct benefit transfer हो रहा है। इस तरह से भ्रष्टाचार को खत्म किया गया है। आज ऐसे बहुत से बड़े-बड़े लोग पकड़े गए हैं, जिन्होंने काले धन की बदौलत बेनामी जायदाद बना ली थी। सरकार अब ऐसी बेनामी जायदाद को अधिकृत करेगी, अब बेनामी जायदाद बनाने की कोई हिम्मत नहीं कर सकता है।

'GST- One Nation, One Tax' काफी सालों से लंबित था। पिछली सरकार 2005 में यह टैक्स लाई, पर उसको लागू नहीं कर सकी। उसको लागू करने का श्रेय प्रधान मंत्री, नरेन्द्र मोदी जी की सरकार को जाता है। आज जीएसटी सफलतापूर्वक चल रहा है। जीएसटी से डेढ़ लाख करोड़ रुपए प्रति महीना कलेक्शन आ रहा है। लोग खुश होकर यह टैक्स दे रहे हैं। आज digital transaction, transparent transaction शुरू हो गया है। आज Ayushman Bharat Scheme के तहत 50 करोड़ लोगों को 5 लाख रुपए तक का health insurance मिला। इस 5 लाख रुपए में दवाई, डॉक्टर, hospitalisation, post-hospitalisation and admission मुफ्त है। अभी माननीय प्रधान मंत्री जी यहाँ पर पधारे हैं, मैं उनका हार्दिक स्वागत करता हूँ। मैं यह जानना चाहता हूँ कि पंजाब में Ayushman Bharat Scheme को लागू करने में एक वर्ष की देरी क्यों की गई? यह ऐसी योजना है, जिसके तहत गरीब लोगों को स्वास्थ्य सेवाएँ मिल रही हैं। पहले लोग ऐसा सोचते थे कि बीमारी के बाद हमारी आयु खत्म हो गई, आज उनको इस योजना के माध्यम से आयु मिल रही है। इसके तहत heart-transplant हो रहे हैं, हर तरह की सुविधाएँ मिल रही हैं। ओबामा की यह योजना थी, जो केवल 10 करोड़ लोगों को मिली थी। प्रधान मंत्री नरेन्द्र मोदी जी की इस योजना के तहत 50 करोड़ लोगों को लाभ मिला है। इस योजना से देश के गरीब लोगों को लाभ मिला है।

अब मैं 'उज्ज्वला योजना' की बात करना चाहता हूँ। पंजाब में प्रधान मंत्री जी ने एक अपील की कि जो लोग समृद्ध हैं, वे अपनी सब्सिडी छोड़ दें। यह है इनका कद, यह है इनका स्नेह। जाति, धर्म और राजनीति से ऊपर उठ कर इन्होंने लोगों को इसके लिए motivate किया कि जो लोग समृद्ध हैं, वे अपनी सब्सिडी छोड़ दें। इसके माध्यम से करोड़ों रुपए आए।

आज पंजाब के हर घर में गैस कनेक्शन है। अब मेरी माताओं-बहनों के फेफड़े चूल्हा जलाने से खराब नहीं होते हैं। उन्हें जीवन मिला है। आज पंजाब में घर-घर बिजली पहुंची है। प्रधान मंत्री नरेन्द्र मोदी जी ने सड़कों के इन्फ्रास्ट्रक्चरल डेवलपमेंट के लिए कार्य किए हैं। आज पंजाब में flyovers, over bridges, elevated roads हैं और सड़क भी घर-घर तक पहुंची है। आप जानते हैं कि बिजली और सड़क विकास के द्वार होते हैं, ग्रोथ इंजन होते हैं। अगर इन्हें आज पंजाब के घर-घर तक पहुंचाया है, तो प्रधान मंत्री मोदी जी की सरकार ने पहुंचाया है।

महोदय, आज देश को प्रधान मंत्री मोदी जी ने गौरव दिया है। पाकिस्तान ने उरी में दुस्साहस किया। वह पहले भी दुस्साहस करता रहा था, हम सहते रहे थे, पर वह लौह पुरुष हमारे प्रधान मंत्री नरेन्द्र मोदी जी ही थे कि जब उरी में कुप्रयास किया गया, तब उन्हें मुंहतोड़ जवाब मिला। 28 सितम्बर, 2016 को जो सर्जिकल स्ट्राइक की गई, उसमें हमारे राष्ट्र भक्त सैनिकों ने प्रधान मंत्री जी के नेतृत्व में वहाँ जाकर हजारों आतंकवादियों, जो हमारे देश में खून की होली खेलने के लिए तैयार थे, का नरसंहार किया और वे पाकिस्तान की धरती पर उन्हें धूल चटाकर आए। ऐसे ही पुलवामा में दोबारा दुस्साहस किया गया। प्रधान मंत्री जी ने उस समय भी शपथ ली थी। वे सोए नहीं, रात भर जागते रहे। इसके बाद बालाकोट में एअर स्ट्राइक की गई। उसकी सफलता देखिए कि पाकिस्तान को नाकों चने चबवा दिए। इसके बाद से पाकिस्तान ने दुस्साहस करने की ज़ुर्रत नहीं की। मैं बॉर्डर स्टेट

से आया हूँ, मैं अमृतसर में रहता हूँ। पकिस्तान ने हमारे लौह पुरुष प्रधान मंत्री नरेन्द्र मोदी जी के सामने घुटने टेके हैं।

मोदी जी ने एक ऐतिहासिक कदम उठाया। सवर्ण समुदाय हमेशा कहता था कि हम आर्थिक रूप से कमजोर हैं। हमें सुविधाएं नहीं मिलती हैं, हमारे बच्चे पढ़ नहीं पाते हैं, टैलेंटेड बच्चे मेरिट के ऊपर नहीं पढ़ पाते हैं। हमारे प्रधान मंत्री नरेन्द्र मोदी जी ने बिना कोई छेड़छाड़ किए दस परसेंट आरक्षण सवर्ण समुदाय के आर्थिक रूप से पिछड़े लोगों को दिया है, जो कि एक स्वर्णिम उपलब्धि है।

मैं एक बात और कहना चाहूँगा। सैकड़ों वर्षों से देशवासियों की राम मंदिर की माँग थी कि अब रामलला का मंदिर बनाना है। इसे लेकर संघर्ष भी हुआ, शहीदी भी हुई। मैं यह कह रहा हूँ कि प्रधान मंत्री जी कथनी और करनी एक है। इन सात वर्षों में ऐतिहासिक उपलब्धियाँ हासिल हुई हैं। जो 70 वर्षों से स्वप्न थे, उन्हें प्रधान मंत्री जी ने साकार किया है। प्रधान मंत्री नरेन्द्र मोदी जी के प्रयासों से आज वहाँ भव्य राम मंदिर का निर्माण हो रहा है। तीन तलाक, जो महिला शक्ति का अपमान था...

श्री उपसभापति : माननीय श्वेत मलिक जी, अब समाप्त करें। आपको पार्टी ने जो समय दिया था, वह खत्म हो रहा है। प्लीज़ समाप्त करें।

श्री श्वेत मलिक : सर, मेरे पास अभी वक्त है। अब मैं कन्क्लूड कर रहा हूँ। महोदय, तीन तलाक की कुप्रथा चल रही थी, हमारी महिलाओं-बहनों का शोषण हो रहा था। उस समय भी हमारे दोस्तों ने विरोध किया, पर प्रधान मंत्री नरेन्द्र मोदी जी विरोध नहीं देखते हैं, वे संकल्प करते हैं। उन्होंने संकल्प पूरा किया और तीन तलाक की कुप्रथा को खत्म करके महिलाओं को उससे छुटकारा दिलाया।

मुझे याद है कि मैं जापान में काम करता था। मैं छः वर्ष जापान में इंजीनियर रहा, तब मैंने 1987 में बुलेट ट्रेन में सफर किया। मैं सोचता था कि हमारे देश में यह कब आएगी। किसी में इच्छा-शक्ति नहीं थी कि बुलेट ट्रेन आ सकती है। यह इच्छा-शक्ति किसने जगाई? 2014 से प्रधान मंत्री नरेन्द्र मोदी जी बुलेट ट्रेन लेकर आए, तेजस लेकर आए, गतिमान लेकर आए। ...(**व्यवधान**)...

श्री उपसभापति : माननीय मलिक जी, आप कन्क्लूड करें। ...(**व्यवधान**)... प्लीज़ कन्क्लूड करें। ...(**व्यवधान**)...

श्री श्वेत मलिक : मैं आज यह रिपीट करूँगा, यह मोदी जी के ऊपर हैः

"मंजिल उन्हीं को मिलती है, जिनके सपनों में जान होती है,
पंख से कुछ नहीं होता है, हौसलों से उड़ान होती है।"

मैं प्रधान मंत्री नरेन्द्र मोदी जी को नमन करता हूँ, धन्यवाद।

MR. DEPUTY CHAIRMAN: The motion that has been moved and seconded is that an Address be presented to the President in the following terms:

> "That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2022."

There are 99 Amendments to the Motion which may be moved at this stage.Amendments (Nos. 1 to 6) by Shri Bikash Ranjan Bhattacharyya. Are you moving?

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, I move:

1. That at the *end* of the Motion, the following be *added,* namely:—

   "but regret that the Address fails to mention the failure of the Government to check the growing incidents of child abuse in the country."

2. That at the end of the Motion, the following be added, namely:—

   "but regret that the Address fails to mention about the failure of the Government to check the ongoing attacks on Students, Journalists and the voice of dissent; and to ensure the safety of the dissenters."

3. That at the end of the Motion, the following be added, namely:—

   "but regret that there is no mention in the Address about the guidelines for the Government with regard to liberalizing Foreign Direct Investment (FDI) and the portfolio management."

4. That at the end of the Motion, the following be added, namely:—

   "but regret that there is no mention in the Address about the Government's failure to re-define poverty line without depriving a majority section of people from right to subsidised food as well as other basic necessities."

5. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to pursue independent foreign policy of the country to boost India's image as the leader of 3rd world countries."

6. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about universalization of Integrated Child Development Scheme and increasing the wages of Anganwadi workers."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 7 to 14) by Shri Shaktisinh Gohil.

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I move:

7. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the kidnapping of Indian Citizen by China and one ruling party member of Parliament has informed through a tweet that China has constructed a road in our territory."

8. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the promise of providing two crore employment every year."

9. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the bringing back of black money and providing fifteen lacs in the accounts of the citizens."

10. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the displacement of families living in vicinity of the Sabarmati Ashram in Gujarat in the name of modernisation and the commitment of not thinking with the simplicity and history of Gandhi Ashram."

11. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the death of citizens due to Corona pandemic and the compensation provided to their families."

12. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the possible direct help to be provided to the small shopkeepers and daily wagers during Corona pandemic."

13. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the formers martyred during the protest of the Black Laws and the compensation to be provided to their families along with the timelines."

14. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the timelines to filfill all the conditions of the accord between the farmers and the Government."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 15 to 20) by Dr. V. Sivadasan, not present. Shrimati Jharna Das Baidya.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I move:

15. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the growing attacks against minority communities, especially Christians and Muslims."

16. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Government's failure to pass Women Reservation Bill."

17. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the Bank Nationalisation Act & privatisation of public sector banks."

18. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the killing of 17 innocent civilians in Nagaland."

19. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the growing intolerance manifesting the violence and spread of communal polarization in the country."

20. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the failure of the Government to increase public investment/expenditure on infrastructure development education, health, etc., and create permanent jobs."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 21 to 24) by Shri Bikash Ranjan Bhattacharyya.

SHRI BIKASH RANJAN BHATTACHARYYA (WEST BENGAL): Sir, I move:

21. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to curb the price rise particularly the price of petrol and diesel."

22. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the Guaranteed MSP for all crops to each farmer of the country and to compensate the families of the Martyrs of the Kisan Movement."

23. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the failure of the Government to extend the benefit of MGNREGA to every individual job seeker."

24. That at the end of the Motion, the following be added, namely:—

"but regret that there is no mention in the Address about the loss of lakhs of jobs because of the privatization and disinvestment of public sectors and the need for transparent recruitment on merit in Railways."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 25 to 33) by Shri John Brittas; not present. He has not moved. Amendments (Nos. 34 to 41) by Shri Elamaram Kareem.

SHRI ELAMARAM KAREEM (Kerala): Sir, I move:

34. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the economic crisis through which the nation is going through and the complete failure of the government in dealing with this crisis."

35. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the exponential increase in prices of essential commodities, petroleum products and LPG that has doubled the burden for the common man."

36. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the government in addressing the issues of the farmers by announcing MSP for all crops, ensuring procurement of the crops with remunerative prices and giving compensation to the families of farmers who have died during the farmer's protest."

37. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the growing intolerance manifesting the violence and spread of communal polarisation in the country and growing attacks against minority communities and dalits."

38. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the killing of 17 innocent civilians in Nagaland by armed forces."

39. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the Government in increasing public Investment and expenditure on infrastructure development, education, health etc. and providing employment to the youth."

40. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the all-out privatization of national assets including our prestigious PSUs and public sector banks and the reduction in employment opportunities for the youth due to this privatization."

41. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the country wide protests by workers and farmers against the labour codes, anti-farmer legislations and policies of the government."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 42 to 51) by Shri M. Shanmugam.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I move:

42. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the frequent attacks on fishermen from Tamil Nadu by Sri Lankan Navy and the need to take effective measures to find a permanent solution."

43. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the rejection of Republic Day Tableau depicting the portraits of freedom fighters from Tamil Nadu proposed by the Government of Tamil Nadu thereby hurting the sentiments and patriotic feelings of the people of Tamil Nadu."

44. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the need to give exemption from NEET examination for medical college admission to medical

students from Tamil Nadu since the Tamil Nadu Assembly has already passed the relevant NEET Exemption Bill which has been submitted for Presidential assent."

45. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the opposition expressed by most of the States against the proposed changes in the All India Service rules about Central deputation from the States IAS cadre, without obtaining the consent of the State Government."

46. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the high prices of essential commodities despite bumper harvest in the country."

47. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the high prices of petrol, diesel, LPG and petroleum products, thereby hitting the common people apart from high inflationary trend in the economy."

48. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the need to provide ex-gratia compensation to the kin of all doctors, including private practitioners who lost their lives in the line of duty during the second Covid wave in the country."

49. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the need to bring a legislation to ban online games which destroy the future career of youngsters."

50. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the need to restore travel concessions to various categories of railway passengers in the Indian Railways."

51. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the need to take up urgently the railway work of Thanjavur-Villupuram doubling line in Tiruchi division of Southern Railway."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 52 to 59) by Shri K. Somaprasad.

SHRI K. SOMAPRASAD (Kerala): Sir, I move:

52. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the economic crisis through which the nation is going through and the complete failure of the Government in dealing with this crisis."

53. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the exponential increase in prices of essential commodities, petroleum products and LPG that has doubled the burden for the common man."

54. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the government in addressing the issues of the farmers, announcing MSP for all crops, ensuring procurement of the crops with remunerative prices and giving compensation to the families of farmers who have died during the farmer's protest."

55. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the growing intolerance manifesting the violence and spread of communal polarization in the country and growing attacks against minority communities and dalits."

56. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the killing of 17 Innocent civilians in Nagaland by armed forces."

57. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the failure of the Government in increasing public investment and expenditure on infrastructure development, education, health etc. and its failure in providing employment to the youth."

58. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the all-out privatisation of national assets including our prestigious PSUs and public sector banks and the reduction in employment opportunities for the youth due to this privatisation."

59. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the country wide protests by workers and farmers against the labour codes, anti-farmer legislations and policies of the government."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 60 to 63) by Shri Abdul Wahab; not present. Amendments (Nos. 64 to 69) but Shri M. V. Shreyams Kumar; not present. Amendments (Nos. 70 to 73) by Shri Digvijaya Singh.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I move:

70. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the rising inflation, adding misery to the poor."

71. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the rising unemployment in the country."

72. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the bringing law to make MSP for Agri-products mandatory."

73. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the rise in communal hatred speeches in country."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 74 to 81) by Shrimati Priyanka Chaturvedi.

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, I move:

74. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about at the rising unemployment in the country and that no concrete steps have been taken to resolve this issue."

75. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about trade with China crossing $125 Billion mark despite the persistent border disputes."

76. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about inefficient utilisation of funds for 'Beti Bachao Beti Padhao"and spending 80% of the funds on advertisement."

77. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the loss of lives and livelihood of farmers during their almost year long protest against the new repealed farm laws."

78. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about increasing cases of harassment and commodification of women in digital space and lack of preventive measures for safety of women in the digital space."

79. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about GST compensation pending for States including Maharashtra for which Rs.6,430 crore is yet to be released by the Government."

80. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about skewed representation of women in parliamentary and executive machinery despite Government's claim on empowerment of women."

81. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention regret on the loss of lives in Nagaland in which six civilians were gunned down."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 82 to 89) by Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I move:

82. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the issue of inflation in the economy which has been at a double-digit high affecting the poor and the middle-class sections."

83. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the issue of inflation in the economy which has been affecting the MSME sector owing to the high input prices."

84. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the fact that despite the Tamil Nadu Legislative Assembly passed the bill to scrap the NEET examination, the same has not been forwarded by the government to the President."

85. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention about the plight of the Tamil Nadu fishermen facing arrests by the Sri Lankan Navy and authorities."

86. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention that the States have not been compensated for their due share in the GST."

87. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention the grievances of the farmers in the country and the ways to address their problems."

88. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention that examinations for several posts under Union Government are still conducted only in Hindi and English disregarding the regional languages."

89. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention that the issue of unemployment and the measures to address the same in the country."

MR. DEPUTY CHAIRMAN: Amendments (Nos. 90 to 99) by Shri. K. C. Venugopal.

SHRI K.C. VENUGOPAL (Kerala): Sir, I move:

90. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the delayed response of the Central Government to the third wave, despite facing a tragic second wave and Omicron was flagged as a variant of concern in November, 2021, but the government did not impose restrictions on movement or Introduce fresh vaccination polices till late December, 2021-early January, 2022."

91. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about inaccurate COVID-19 data due to increased use of at-home testing kits, as the government has not adequately regulated the sale of these kits, and has not put in any measures to ensure mandatory reporting of results."

92. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about severe shortages of vaccine doses faced by states as late as July, 2021, even after the deadly second wave, leading to 60% decline in the vaccination rate."

93. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about that the expenditure of Rs. 64,180 crores on Health Infrastructure Mission is spread out over six years, which averages out to Rs. 10,700 crores per year and that this increases the healthcare expenditure by a mere 0.05% of GDP."

94. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the fact that the Union Government allocated Rs. 6,400 crore in 2020-21 to Ayushman Bharat—Pradhan Mantri Jan Arogya Yojana (PM-JAY), but revised estimates of the budget reduced it to Rs. 3100 crore.

95. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention about the fact that India has one of the highest out-of-pocket expenditure rates, almost 62%, making quality healthcare challenging and expensive for the common citizen."

96. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention that around 6 crore beneficiaries of NFSA are left out from the 'One Nation One Ration Card' scheme which leaves significant portion of the population as destitute when migrating to other states in the absence of coverage under the national scheme."

97. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention that 9% of houses have not been sanctioned under PMAY-Rural, and only 72% of sanctioned houses have been completed as of April, 2021."

98. That at the end of the Motion, the following be added, namely:—

"but regret that the Address does not mention that the government's poor prioritisation of the Jal Jeevan Mission is evident in the fact that only 26% of the scheme's allocation for FY 2022 was released by the end of the third quarter."

99. That at the end of the Motion, the following be added, namely:—

"but regret that the Address fails to mention that because of gaps in bank account linkages, among other reasons, lakhs of eligible farmers have not been receiving either full or partial instalments since the beginning of the PM Kisan Samman Nidhi scheme in 2019."

MR. DEPUTY CHAIRMAN: The motion and the amendments are moved. The two are now open for discussion. Hon. LoP, Shri Mallikarjun Kharge.

The questions were proposed.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) : माननीय उपसभापति जी, अभी राष्ट्रपति जी के अभिभाषण पर उस तरफ से Proposer और Seconder द्वारा बोला गया। वैसे तो राष्ट्रपति जी के अभिभाषण पर ज्यादा अभिनन्दन की बात होती है, लेकिन यहाँ पर मैंने अभिनन्दन से ज्यादा चुनावी भाषण सुना। हम कहीं न कहीं चूक रहे हैं। अब, जब आप कुछ कहते हैं तो हमें भी उसका जवाब देना पड़ता है। इसलिए मैं अपना भाषण इन शब्दों से शुरू करूँगा, क्योंकि यहाँ सरदार भी आए हैं:

"लश्कर भी तुम्हारा है, सरदार भी तुम्हारा है,
तुम झूठ को सच लिख दो, अख़बार भी तुम्हारा है।
इस दौर के फरियादी जाएँ तो जाएँ कहाँ,
सरकार भी तुम्हारी है दरबार भी तुम्हारा है।"

...(**व्यवधान**)...

हम देखेंगे कि कितने दिन रहेगी। आप गिनते जाओ, उम्र होती जाती है, आप गिनते जाओ। यह दरबार आपका है और आज आपको हर चीज़ मिली है। इसीलिए आपने यहां पर बहुत सी चीज़ें कहीं। अभी मैं एक माननीय सदस्य का भाषण सुन रहा था, उन्होंने बहुत सी चीज़ें देवालय के बारे में बतायीं, मैं उस कंट्रोवर्सी में नहीं जाता, लेकिन मैं सिर्फ इतना बताना चाहता हूं, प्रधान मंत्री जी भी जानते हैं, जब मैं उस सदन में नेता विरोधी दल के नाते बैठता था, तो उस वक्त एक-दो बार वे बसवण्णा के वचन सुना देते थे। महात्मा बसवेश्वर, जो कर्णाटक में बहुत बड़े समाज सुधारक थे, उन्होंने एक नए धर्म की स्थापना की थी। चंद लोग उसको मानते हैं, चंद लोग नहीं मानते हैं, यह अन्य बात है, लेकिन वे समाज सुधार में अपनी बहुत आस्था रखते थे, जिसके लिए उन्हें अपने प्राण त्यागने पड़े। उन्होंने एक बात कही है:

"Rich and well to do can afford to build a temple.
How could you expect a poor one like me, to do the same?
I can only assume my legs as the pillars, the whole body as the shrine,
my head as its Kalash (sacred pitcher)"

बसवण्णा ने यह कहा कि 'जिसके पास पैसे हैं, संपत्ति है, वह तो मंदिर बनाता है, देवालय बनाता है, लेकिन मैं तो गरीब आदमी हूं, मैं क्या कर सकता हूं? उन्होंने यह कहा, '*I can only assume my legs as the pillars* ' मेरे पैर ही पिलर्स हैं और मेरा देह-हृदय ही देवालय है। '*My head as its Kalash (sacred pitcher)*' जो कलश होता है, उसमें भी मेरे पास पैसे नहीं हैं, मेरा सिर ही कलश है - यह महात्मा बसवेश्वर ने कहा है। यानी सिर्फ पैसों से या पत्थरों की दीवारों से ही देवालय नहीं बनता, उसके लिए अपने हृदय में सच्चे धर्म की भी आस्था होनी चाहिए, उस धर्म पर चलने की आस्था होनी चाहिए, सबको साथ लेकर चलने की बात होनी चाहिए। यह बसवण्णा ने कहा है, इसीलिए मैंने आपके सामने यह रखा है। ...(**व्यवधान**)... जो राष्ट्रपति जी का अभिभाषण होता है, वह

एक पॉलिसी डॉक्युमेंट होता है। हम उस अभिभाषण को एक विज़न स्टेटमेंट के तौर पर देखते हैं। यह न ही विज़न है और न ही पॉलिसी डॉक्युमेंट है। आप जो सात साल से करते हुए आए हैं, मैंने एक-एक चीज़ को गिनते हुए बहुत गम्भीरता से पढ़ा है। उसे पढ़ने के बाद मुझे ऐसा लगा कि बहुत सी चीज़ें ऐसी कही गयीं, जो पहले उन्होंने अपने 8 साल के राष्ट्रपति अभिभाषण में कही हैं, उसी में एक-एक करके कई जगह बदलाव किया गया, कई जगह शब्दों का बदलाव हुआ और कई जगह थोड़ा कार्यक्रम का बदलाव हुआ, वही सब इसमें डाला गया है। वे जो वायदे करते आए थे, जनता के बुनियादी मसलों का हल न करते हुए इसमें अपनी ही बात बार-बार कही।

मैं समझता था कि प्रेज़िडेंट ऑफ इंडिया का यह शायद आखिरी भाषण है। आखिरी है न? इस टर्म में, अगर रिन्यू हुआ तो फिर वह सैकंड होगा, वह बात अलग है। मैंने सोचा था कि वे एक बहुत ही गरीब वर्ग से आते हैं और दलितों के बारे में उनके पास सुधार के लिए बड़ी भावना है तो मैंने समझा कि इस डॉक्यूमेंट में कुछ नया लोगों के लिए, गरीबों के लिए, किसानों के लिए, महिलाओं के लिए कुछ नया मिलने वाला है, लेकिन कुछ नहीं मिला। वह तो छोड़िये...(**व्यवधान**)...जब आपकी बारी आएगी तब बोलियेगा,...(**व्यवधान**)...बार-बार मुझे मत छेड़ो। मैं भी इसे उतनी ही गम्भीरता से लेता हूं।...(**व्यवधान**)...

श्री शक्तिसिंह गोहिल : अगर आप ऐसा करेंगे तो हम किसी को नहीं बोलने देंगे।...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : उसमें महंगाई का कोई जिक्र नहीं है कि उसको कैसे कंट्रोल करने वाले हैं। बेरोजगारी का जिक्र नहीं है, किसान और मजदूर की जो बुरी हालत है और एस.सी., एस.टी. पर जो ज्यादती हो रही है, गम्भीर आर्थिक चुनौतियां हैं, उनको भी टैकल करने के लिए उसमें कुछ नहीं कहा गया है।

हमारा लोकतंत्र आज बड़े खतरे में है क्योंकि ये सच बोलने नहीं देते, सच करने नहीं देते। अगर कोई सच बोलता है तो उसको देशद्रोही बोलते हैं, जो सच बताता है, उसको भी देशद्रोही बोलते हैं, आपका फ्रीडम ऑफ स्पीच है कि आप अपने विचार रख सकते हैं, लेकिन अब जब आप अपने विचारों को रखते हैं तो भी उनको नकार देते हैं, लेकिन बार-बार हमें यही याद दिलाते हैं कि 70 सालों में आपने क्या किया। इसे आप कितनी बार बोलेंगे! हर आदमी यही बोलता है कि 70 साल में आपने क्या किया! मैंने भी अनेक बार बोला कि ऐसा नहीं बोलना चाहिए। 70 सालों में अगर हम कुछ नहीं करते तो आज आप जिंदा नहीं रहते। आपने जो कहा, मैं फिर से उसमें नहीं जाता हूं। आज जो प्रजातंत्र और संविधान है, यह रहने की वजह से आप सभी लोग जिंदा हैं और आपको बड़े-बड़े पद मिले हैं। ...(**व्यवधान**)...

श्री शक्तिसिंह गोहिल : जब प्रधान मंत्री जी बोलेंगे तो हम भी टोका-टाकी करेंगे।

श्री उपसभापति : आप सभी माननीय सदस्यों से मेरा आग्रह है, कृपया बीच में आपस में बात न करें। जब आपका मौका आएगा, तब अपनी बात कहें। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : आप तो हजारों सालों से हमें कुचलते आये हैं।...(**व्यवधान**)...आप बैठिए। ...(**व्यवधान**)...आप हजारों सालों से कुचलते आये हैं, फिर भी हम सहन कर रहे हैं। बार-बार पोलिटिक्स की बात करते हैं। Don't talk politically. ....*(Interruptions)*... I am talking on...*(Interruptions)*... I am giving you the facts. ...*(Interruptions)*... I am giving you the numbers. ...*(Interruptions)*...

श्री उपसभापति : सभी से मेरा आग्रह है कि प्लीज़, आपस में बात न करें।

श्री मल्लिकार्जुन खरगे : आपको डिफेंड करने के लिए ही बनाया है, आप बनाते रहो।...(**व्यवधान**)...देखिये, आपका काम कम है, प्रचार ज्यादा है और इस प्रचार के लिए आपको भी एक बख्शीश मिलनी चाहिए, क्योंकि आप इतने * को सच बोलते हो और बार-बार * बोलते ही जाते हो।...(**व्यवधान**)...

एक माननीय सदस्य : सर, यह * अनपार्लियामेंटरी है।

श्री उपसभापति : हम रिकॉर्ड एग्ज़ामिन कराएंगे।

श्री मल्लिकार्जुन खरगे : सत्य से दूर...(**व्यवधान**)...

श्री उपसभापति : हम रिकॉर्ड से एग्ज़ामिन कराएंगे, प्लीज़, किसी भी पक्ष ...(**व्यवधान**)...माननीय सदस्यगण, किसी भी पक्ष के द्वारा अगर यह शब्द इस्तेमाल हुआ है तो उसका हम रिकॉर्ड एग्ज़ामिन कराएंगे और नियमतः इसे हम देखेंगे।

श्री मल्लिकार्जुन खरगे : मैं यह कहूंगा...(**व्यवधान**)...ठीक है, वह निकाल दीजिए या उसे असत्य कर दीजिये या यह कि वह सत्य से दूर है। जब विपक्ष आपके कामकाज पर सवाल उठाता है, तो हमेशा आपको धर्म खतरे में दिखता है। हर बार यही कहा जाता है कि धर्म खतरे में है। आप लोग यह कहते हैं कि हम ऐसा बोल रहे हैं, हम डेमोक्रेसी खत्म कर रहे हैं, संविधान को खत्म कर रहे हैं। हमें ही उल्टा बोलते हैं। जो लोग खुद करते हैं, वही लोग यह बात बार-बार बोलते रहते हैं। दूसरा, मैं

---

* Expunged as ordered by the Chair.

बेरोज़गारी की बात पर आना चाहता हूं। आज हर जगह बेरोज़गारी है। आज युवाओं में संतोष नहीं है, क्योंकि उनको काम नहीं मिल रहा है, इन्वेस्टमेंट नहीं आ रहा है, बड़े-बड़े कारखाने बंद हो रहे हैं और सरकारी नौकरियां भी बंद हो रही हैं। सर, मैं आपको याद दिलाना चाहता हूं कि वर्ष 2014 में आपने यह कहा था कि मैं हर साल दो करोड़ नौकरियां दूंगा। यह बात सही है। अब तक आपको पन्द्रह करोड़ नौकरियां देनी चाहिए थीं, लेकिन आज तक कितनी दी हैं? मैंने कल के बजट में देखा है कि पांच साल में 60 लाख नौकरियां देने का वादा किया गया है। उस समय आप वोट लेते वक्त, प्राइम मिनिस्टर बनते वक्त यही कहते थे कि हर साल दो करोड़ नौकरियां दूंगा। उस समय सारे youngsters ने तालियां बजाईं, क्योंकि उनको लगा कि उनको नौकरियां मिल रही हैं, लेकिन हुआ यह कि आज दो करोड़ से भी ज्यादा लोग बेरोज़गार हो गए हैं और unemployment बढ़ रहा है। सर, बिहार और यू.पी. में रेलवे की नौकरियों के लिए लोग रास्ते पर आए हैं। आज मैं यह कहूंगा कि मेरे पास जो हिसाब है, उसके अनुसार भारत सरकार में करीब नौ लाख नौकरियों के पद खाली हैं, रेलवे में 15 परसेंट खाली हैं, डिफेंस में 40 परसेंट खाली हैं, होम में 12 परसेंट खाली हैं और पी.एम.ओ. ऑफिस के बारे में तो मत पूछिए, वहां पर भी खाली हैं-खासकर वहां शेड्यूल्ड कास्ट्स के लिए कोई जगह नहीं है। सेक्रेटेरिएट में भी जगह नहीं है, वहां पर एक-दो सेक्रेटरी नहीं मिल सकते, डिप्टी सेक्रेटरी नहीं मिलते हैं। देखिए मैं अपनी बात रखूंगा, बाद में आप अपने statistics के साथ बात कीजिए। मैं आपको वेलकम करता हूं।

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : उपसभापति महोदय...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: अठावले साहब, आप बार-बार मत उठिए। वे आपको कैबिनेट मंत्री नहीं बनाएंगे। मैं आपसे रिक्वेस्ट करूंगा, ...(**व्यवधान**)...क्योंकि मैं आपका आदर करता हूं। ...(**व्यवधान**)...

श्री उपसभापति: माननीय अठावले जी, आपको बोलने की अनुमति नहीं है। प्लीज़, आप अपनी सीट पर बैठ जाइए।

श्री मल्लिकार्जुन खरगे: दूसरी बात यह है कि आज आपने पांच साल में 60 लाख नौकरियां देने की बात की है, तो पहले हर साल दो करोड़ नौकरियां देने की बात क्यों की? आपने क्यों युवकों को गुमराह किया? दूसरी चीज़, आज शहर में बेरोज़गारी की दर 9 परसेंट है और ग्रामीण क्षेत्र में 7.2 परसेंट है, औरतों की बेरोज़गारी दर 26 प्रतिशत है, जो पुरुषों के मुकाबले में 8 परसेंट है। यह तीन गुना ज्यादा है। सबसे ज्यादा रोज़गार देने वाली एमएसएमई की 60 परसेंट यूनिट्स बंद होने के कगार पर हैं, लेकिन उसके ऊपर भी कोई कार्रवाई नहीं हो रही है। वहां भी सब यूनिट्स जो बंद हुई हैं, उनको

चालू करने के लिए या प्रोत्साहन देने के लिए सिर्फ भाषण में ही ज्यादा कहा गया है, लेकिन actual अनुष्ठान में कुछ भी नहीं है।

इसके बाद जब बेरोजगारी की बात आती है, तो उस वक्त यूपीए गवर्नमेंट 'मनरेगा' लाई थी। जब हम 'मनरेगा' की योजना लाए, तब मोदी साहब बोलते थे कि खरगे साहब, यह तो आपका जीता - जागता विफलता का स्मारक है। साहब, उसी स्मारक और उसी 'मनरेगा' ने आपके कोविड में काम किया, लाखों लोगों की जान बचाई और देहात में जो लोग, जो माइग्रेंट वर्कर्स पलटकर गए, उनको जो काम मिला, वह 'मनरेगा' के हिसाब से मिला। इसमें उनको आप कितने पैसे दे रहे हैं? आपके हिसाब से मिनिमम वेज जो 235 रुपये है, अगर हम एवरेज 200 रुपये भी पकड़ें, तो कम से कम आपको 1 लाख 80 हज़ार करोड़ रुपये रखने चाहिए थे, लेकिन आपने इसमें कितने रखे - 73 हज़ार करोड़ रुपये। **...(व्यवधान)...** आपने तो सौ दिन के लिए नौकरी देने का वायदा किया था और यह भी कहा था कि कोविड में हम 150 दिन तक देंगे, लेकिन दिया कितना - सिर्फ 20 दिन सबको नौकरी मिली है। यही आंकड़े उनके पास हैं और उन्हीं आंकड़ों से मैंने यहां दिया है। सात करोड़ householders जो बेरोजगार हैं, उनको कोविड के दिनों में 150 दिन और कम से कम 100 दिन कानून के तहत नौकरी देने की बात कही गई थी। **...(व्यवधान)...** लेकिन आज जो पैसा आपने रखा, वह सिर्फ 73 हज़ार करोड़ रुपये है। तो यह 'मनरेगा' की वजह से कुछ बचा और आपकी मान-मर्यादा, सब कुछ यूपीए गवर्नमेंट की स्कीम से बची, आपकी वजह से नहीं।

सर, अब मैं price rise, wholesale price rise के बारे में कुछ कहना चाहता हूं। राष्ट्रपति के अभिभाषण में तो महंगाई के बारे में ज्यादा नहीं समझाया गया और बात भी नहीं की गई, उसका जिक्र भी नहीं किया गया। यह 2021 में 12 साल का रिकॉर्ड तोड़कर 14.23 परसेंट हो गई। महंगाई इतनी बढ़ गई है कि 12 साल में उतनी महंगाई नहीं थी। **...(व्यवधान)...** आज inflation 14.23 परसेंट हो गया है। यह तो आपको मालूम है कि 2020 में कच्चे तेल की कीमतें 25 डॉलर प्रति बैरल तक पहुंच गई थीं, लेकिन पेट्रोल और डीज़ल का दाम बढ़ता रहा। जनवरी से नवम्बर, 2021 के बीच पेट्रोल और डीज़ल की कीमतें 30 परसेंट अधिक बढ़ीं। आपने पैट्रोलियम प्रोडक्ट्स पर 275 परसेंट excise duty बढ़ा दी। पिछले सात सालों में केवल excise duty पर आपने जो पैसा कमाया, वह करीब 25 लाख करोड़ रुपये है। फिर भी हर साल, हर वक्त, हर दिन, हर हफ्ते पेट्रोल और डीज़ल के दाम बढ़ते ही जाते हैं और फिर भी ये कहते हैं कि मैं अच्छे दिन लाऊंगा। कहां हैं ये अच्छे दिन? रोज़ पेट्रोल की कीमत बढ़ रही है, inflation हो रहा है, दाल की कीमतें बढ़ रही हैं, pulses के दाम बढ़ रहे हैं और इसमें एलपीजी भी है। 'उज्ज्वला योजना' की चर्चा तो आप हमेशा बहुत करते हैं। मैं इसके बारे में भी पूछना चाहता हूं। हर एक आदमी को एलपीजी की जरूरत है, इसका दाम 117 परसेंट बढ़ गया है।

1.00 P.M.

वर्ष 2014 में सिलेंडर की कीमत 414 रुपये थी और आज, आपके ज़माने में वह बढ़कर 1,000 रुपये तक आ गई है, यही आपके अच्छे दिन हैं! **...(व्यवधान)...** आप अच्छे दिन अपनी करतूत में

दिखा रहे हैं, अनुष्ठान में दिखा रहे हैं। आप जो अनुष्ठान कर रहे हो, यह इससे मालूम होता है। इसी के साथ-साथ अन्य चीज़ों की जो कीमतें बढ़ गई हैं, जो दाम बढ़ गए हैं, वे 81 परसेंट तक पहुंच गए हैं। दालों के दामों में 60 परसेंट, सब्जियों के दामों में 50 से 84 परसेंट की बढ़ोतरी हुई है। सभी जरूरी सामानों के, जितनी भी essential commodities हैं, उनके दाम बहुत बढ़ गए हैं। मेरे पास इनकी बहुत बड़ी लिस्ट है, इसे मैं आपको दे सकता हूं, क्योंकि समय की कमी की वजह से मैं इसे पूरा नहीं पढ़ सकता हूं। अनाज की कीमतें 2014 के मुकाबले में 52 परसेंट बढ़ी हैं। तुअर की कीमत क्या है, इसकी कीमत 39 परसेंट बढ़ी है। चना दाल 60 परसेंट बढ़ी है, मसूर की दाल 39 परसेंट बढ़ी है और मस्टर्ड ऑयल की कीमत 41 परसेंट बढ़ी है, वनस्पति की कीमत 59 परसेंट बढ़ी है। अगर मैं इन सारी चीज़ों की लिस्ट पढ़ता जाऊँ, तो सभी चीज़ों के दामों में बढ़ोतरी हुई है। मैं इसको दे दूंगा कि कितना आपने बढ़ाया और फिर भी अच्छे दिन आए! एक तरफ इन्फ्लेशन है, एक तरफ अनएम्प्लॉयमेंट है और दूसरी तरफ आपने जो कहा था, उसको भी आप नहीं निभा रहे हैं, तो फिर ये अच्छे दिन आए कहाँ और अच्छे दिन किनके लिए आए! सिर्फ यहां तालियां बजाने से, हमें हूट आउट करने से मसला हल नहीं होता है। यह तो आपकी करतूत है, आपकी देन है। यह ब्लैक एंड व्हाइट में लिखा हुआ है। आपके बजट में है, आपके भाषण में है। यह मैं आपको बता रहा था।

महोदय, हंगर इंडेक्स में हम कहां हैं? सर, 116 देशों में भारत 101 नम्बर पर है।...(**व्यवधान**)...

एक माननीय सदस्य : यह गलत है। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : अगर यह गलत है, तो आप मुझे भेज दो, मैं करेक्ट करके आपको भेज देता हूं। आपने बताया कि आप 80 करोड़ जनता को फ्री फूड दे रहे हैं और मार्च तक उसको extend करेंगे। मार्च तक पांच राज्यों में इलेक्शन्स हैं, इसीलिए यह मार्च तक गया, नहीं तो यह इसी महीने में खत्म हो रहा था, लेकिन आपने इसे मार्च तक extend कर दिया है। मैं पूछना चाहता हूं कि फूड सिक्योरिटी एक्ट को कौन लाया था? श्रीमती सोनिया गांधी जी द्वारा गरीबों का पेट भरने के लिए फूड सिक्योरिटी एक्ट लाया गया और इसके माध्यम से हर गरीब की फैमिली को कम से कम 35-35 किलो अनाज देने का प्रावधान उनके द्वारा किया गया। ...(**व्यवधान**)...तब से हम इस काम को कर रहे हैं। ...(**व्यवधान**)...

संसदीय कार्य मंत्री; कोयला मंत्री; तथा खान मंत्री (श्री प्रहलाद जोशी) : क्या वे प्रधान मंत्री थीं? ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे : देखिए, मैं सोनिया गांधी जी का नाम इसलिए ले रहा हूं, क्योंकि वे चेयरपर्सन थीं। ...(**व्यवधान**)....

श्री उपसभापति : प्लीज़, आप लोग आपस में बात मत करिए। माननीय एलओपी, आप चेयर को एड्रेस करें। कृपया आप आपस में बात न करें, माननीय एलओपी।

श्री मल्लिकार्जुन खरगे : वे चेयरपर्सन थीं और बहुत से सलाहकार उनके साथ थे, जो आईएएस और आईपीएस थे। एक कार्यक्रम बना, जिसको डा. मनमोहन सिंह जी की सरकार ने लागू किया। हम भी उसमें थे, हमने उसको इम्प्लिमेंट किया। हम कोई चीज़ इम्प्लिमेंट करते हैं, तो आपको क्यों दर्द होता है? कभी नेहरू जी का नाम लेते हैं, तो दर्द होता है, सोनिया गांधी जी का नाम लेते हैं, तो दर्द होता है, राजीव गांधी जी का नाम लेते हैं, तो दर्द होता है! अब आजकल राहुल जी का नाम लिया, तो भी आपको दर्द होता है। ..(**व्यवधान**).. पेट में कितना ..(**व्यवधान**)..

श्री प्रहलाद जोशी : राहुल गांधी..(**व्यवधान**)..सोनिया गांधी..(**व्यवधान**)..राजीव गांधी ..(**व्यवधान**)..

श्री मल्लिकार्जुन खरगे : यहाँ तक कि वाजपेयी का नाम भी आजकल नहीं चल रहा है। ..(**व्यवधान**)..वाजपेयी का नाम भी नहीं चलता, आडवाणी का नाम भी नहीं चलता। ..(**व्यवधान**)..

श्री प्रहलाद जोशी : सुभाष चंद्र बोस का नाम..(**व्यवधान**)..

श्री उपसभापति : प्लीज़।..(**व्यवधान**)..

श्री प्रहलाद जोशी : सुभाष चंद्र बोस..(**व्यवधान**)..

श्री मल्लिकार्जुन खरगे : सर, सुभाष चंद्र बोस तो हमारे लीडर थे, उनके नहीं थे। ..(**व्यवधान**)..छोड़िए।

सर, मैं एक और दूसरी बात आपके सामने रखूंगा और वह भी बड़ी गंभीरता की बात है, यह सभी को मिलकर सुलझाने की बात है। यह जो economic inequality आई है, यह unprecedented है और मैं इस पर आंकड़ों के साथ कहूंगा कि इस देश में 1 परसेंट लोगों के पास 22 परसेंट इन्कम है, 9 परसेंट लोगों के पास 35 परसेंट इन्कम है, मिडिल क्लास के 40 परसेंट लोगों के पास 30 परसेंट है, बॉटम के जितने भी 50 परसेंट दलित, शोषित और वंचित लोग हैं, उनके पास सिर्फ 13 परसेंट है। यह जो रेश्यो है, इसमें कमी करने की कोई कोशिश नहीं हुई, लेकिन मैं आपसे दावे के साथ कहता हूं कि इसकी कोशिश पंडित जवाहरलाल नेहरू जी के जमाने में हुई थी। आज़ादी से पहले जो ब्रिटिश गवर्नमेंट थी, उस वक्त यह 50 परसेंट ही 10 परसेंट लोगों के पास था, लेकिन अब जो है, अब वही 57 परसेंट हो गया है। योजनाएं बनाई गई थीं, प्लानिंग कमीशन की बड़ी-बड़ी योजनाएं बनाई गई थीं, प्लानिंग कमीशन द्वारा गरीबी कम करने के लिए, देश में उत्पादन बढ़ाने के लिए बड़े-बड़े डैम्स बनाए गए, इरिगेशन के डैम्स बनाए गए। सर, चंद एरियाज़ में जो IITs बने हैं, इंजीनियरिंग कॉलेज बने हैं,

एम्स बने हैं, अभी उनकी बहुत तारीफ हो रही थी, लेकिन इसकी बुनियाद किसने डाली, देश किसने बनाया, आप इसके बारे में तो सोचिए! पहली बात तो यह है कि घर बनते-बनते बनता है, एक दिन में घर नहीं बनता है। हमने बुनियाद डाली, सारी चीज़ें लाए और आप उसमें झंडा लगाने का काम कर रहे हैं, फलक पर चढ़ाने का काम कर रहे हैं।

दूसरी एक और बात चीन की है। महोदय, जब प्रधान मंत्री नरेन्द्र मोदी जी 2013 में चुनावी उम्मीदवार थे, प्राइम मिनिस्टर बनने के लिए पूरी तैयारी चल रही थी, सोशल मीडिया पर, इधर-उधर एडवरटाइज़मेंट हो रहा था, as a Chief Minister उन्होंने क्या काम किया था आदि-आदि, तब सभी लोग गुजरात मॉडल, गुजरात मॉडल ही बोलते रहते थे। अगर मैं गुजरात मॉडल के लिए बोलूंगा, तो नक़वी साहब को गुस्सा आ जाएगा, इसलिए मैं नहीं बोलता हूं, क्योंकि ये बोल देंगे। ..(**व्यवधान**)..सर, 2013 में आपने क्या बोला था, मैं उसको क्वोट कर रहा हूं। आपने कहा था, जब बॉर्डर पर चीन के द्वारा गड़बड़ी हो रही थी, तब आपने उस पर यह कहा था, 'सरकार को लाल आँख कर चीन को समझाना चाहिए था।', लेकिन जब चीन हमारी जमीन छीन रहा है, वहाँ घर बन रहे हैं, पुल बन रहे हैं, तब साहब, आपकी आँखें क्यों नहीं लाल हो रहीं? आपने हमें नसीहत दी, हमें कहा कि चीन को लाल आँखें निकालकर बताना चाहिए, वह कहे कि हाँ, आँख है, लेकिन अब तो आप चीन के बारे में कुछ बात ही नहीं करते हैं। आप मौन धारण किए हुए हैं - मौन धारण। केदारनाथ की गुफा में जाकर जैसा मौन धारण करते हैं, वैसा मौन धारण आपने किया है। लेकिन यह हमारी territory है, जो disputed territory है। मैं यह नहीं बोलता, disputed territory में आज ये जो मकान बन रहे हैं या मैं आपको ...

श्री उपसभापति : माननीय एलओपी साहब, आपकी पार्टी के द्वारा जो आपका तय समय था, वह खत्म हो रहा है।

श्री मल्लिकार्जुन खरगे : अपनी पार्टी का समय मैं तय करता हूँ।

श्री उपसभापति : आप ही ने जो समय तय किया है, आपके द्वारा तय समय खत्म हो रहा है। आप बोलिए प्लीज़, मुझे कोई दिक्कत नहीं है, लेकिन बाकी सदस्यों के समय में कटौती होगी, मैं यह सिर्फ आपकी सूचना के लिए कह रहा हूँ।

श्री मल्लिकार्जुन खरगे : ठीक है, अगर जरूरत पड़ी तो मैं देख लूँगा।

सर, यह है चीन, यह है घर, जहाँ यह बन गया है, यह है सड़क। फिर आपने इसके बारे में अब तक चुप्पी क्यों साधी है, आप क्यों इसके ऊपर नहीं बोल रहे हैं? ...(**व्यवधान**)... यह आपका चुप बैठना, ...(**व्यवधान**)... इसके बारे में explain करना पड़ेगा, ...(**व्यवधान**)... इसके बारे में कहना पड़ेगा। ...(**व्यवधान**)... हमारे सैकड़ों सैनिक वहाँ बॉर्डर पर हैं। ...(**व्यवधान**)... बहुत से सैनिक वहां पर शहीद हो गए। इसीलिए आज वे एक तरफ हैं।

दूसरी चीज़, आपको चीन से इतना प्यार है। 2013 में import ...*(Interruptions)*... सर, मैं आपको बताता हूँ, 2013 में import 3 लाख, 8 हजार करोड़ रुपए का था, जबकि 2021 में 7 लाख, 20 हजार करोड़ रुपए का import हो रहा है। इसका मतलब यह ज्यादा हुआ या कम हुआ! उस ज़माने में 3.08 लाख करोड़, 2003 में, आज आप 7 लाख, 20 हजार करोड़ का import कर रहे हैं। हमारा trade deficit कितना है! यह 2013 में 2 लाख, 70 हजार करोड़ रुपए था, आज यह बढ़ कर 5 लाख, 25 हजार करोड़ रुपए हो गया है! आपके चीन के साथ झूले में बैठने के कारण जो हुआ है, यह उसकी देन है। उसने आपका हृदय जीत लिया है, आपने कहा कि झूले में बैठ कर हम एक जगह बात कर रहे हैं, तो इसको दे दो, इससे हम पूरा import वहाँ से कर रहे हैं, जबकि आपका export कम है। इसके बावजूद आप वहाँ जो भेजते हैं, उससे चार गुणा ज्यादा हमारा import है। यह एक तरफा है। यह जो हमेशा आत्मनिर्भरता की बात होती है, मैं इसे आत्मनिर्भरता बोलूँ या चीन पर निर्भरता बोलूँ!

आर्टिकल 370 खत्म करके अमृतसर से आए हुए सांसद जोर-जोर से बोले कि ऐसा हुआ, वैसा हुआ। साहब, 370 जाने के बाद 500 आतंकी घटनाएँ घटीं। यह 500 increase हुईं। हमें हमेशा याद रखना चाहिए, मुझे यह कहने की जरूरत नहीं, आपको तो अनुभव है, हमारे पड़ोसी देशों से जितना हो सके, उतना मिल-जुल कर चलने की कोशिश होनी चाहिए। जहाँ दुश्मन हमारे लिए बहुत मुसीबत बनता है, तो उसको खत्म करो ...(**व्यवधान**)...

SHRI PRALHAD JOSHI: Are you going to bring back Article 370? ...*(Interruptions)*... Please clarify your stand. ...*(Interruptions)*...

श्री उपसभापति : प्लीज़, प्लीज़। ...(**व्यवधान**)... मेरा आप सबसे अनुरोध है, please sit down. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे : आत्मनिर्भरता की बात के ऊपर मैंने पहले ही यह कहा कि ये जो IITs हैं, AIIMS है, Polytechnic है, ITI है, ऐसी-ऐसी चीजें बना कर उस वक्त भी skill development को प्रोत्साहन मिला। लेकिन आज 'Make in India' की घोषणा करने के बावजूद भी भारत यशस्वी क्यों नहीं हो रहा है? आपने हमारी manufacturing growth को भी सालाना 14% तक लाने की बात कही थी, लेकिन यह माइनस 7.2% हो गई है। इस तरह हर फील्ड में, चाहे economic growth की फील्ड हो, Make in India की बात हो, आत्मनिर्भर भारत की बात हो या चाइना की बात हो, जो बातें भी आपने कही थीं, आज वे सब एक के बाद एक फेल हो रही हैं।

महोदय, देश के लिए और देश के गरीबों के लिए disinvestment एक बड़ी चीज़ है। आज हम सब चीज़ों में privatisation करते जा रहे हैं। जो फायदे की कंपनीज़ हैं, कारखाने हैं, उन सबको भी हम privatise कर रहे हैं। Air India तो बातचीत करके loss में चली गई, लेकिन LIC तो फायदे की थी, मुनाफे की थी, तो फिर LIC में disinvestment क्यों कर रहे हैं? इस तरह आप एक को नहीं, हरेक को, चाहे Airports हों, public sector के दूसरे units हों, सबको आप privatise कर रहे हैं। अब

तो आप बैंकों में भी हाथ डाल रहे हैं। जिनको आपकी तरफ से प्रोत्साहन मिलना चाहिए था, वे सब आज खत्म हो रहे हैं। जब public sector खत्म होता है, तो नौकरियां भी खत्म होती हैं और रिज़र्वेशन भी खत्म होता है। गरीबों को, OBCs को, SC/STs को या economically weaker section को जो फायदा मिलता है, वह पूरा खत्म हो जाता है। बाकी लोगों को आप नौकरियां देंगे, तो contract basis पर, daily wages पर देंगे, लेकिन उनकी कोई सुरक्षा नहीं होती है। वे कहां जाएंगे? आप assured jobs को एक के बाद एक करके निकाल रहे हैं, गरीबों को आप कुछ नहीं दे रहे हैं, फिर भी आप कहना चाहते हैं कि हमने बहुत कुछ किया। PSUs में 2013 में 13,50,000 लोग काम करते थे, जो regular employees थे, 2020 में उनकी संख्या घट कर 9,00,000 हो गई। Contractual labours की संख्या 3,00,000 से बढ़ कर 5,00,000 हो गई। इस तरह हर सेक्टर में आप कमज़ोर हो रहे हैं। जिन चीज़ों से गरीबों को फायदा होता है, वैसी चीज़ों को आप एक-एक करके निकाल रहे हैं। यह एक बहुत बड़ा मुद्दा है।

अब मैं किसानों पर आता हूं। किसानों की आमदनी को तो आपने दोगुना करने की बात कही है। आपने कही है या नहीं कही? अगर आप कहेंगे कि मैंने नहीं कही, तब तो मैं चुप बैठ जाऊँगा। आपने किसानों की आमदनी दोगुनी करने की बात कही, लेकिन आप दोगुनी करने की बात तो छोड़ दीजिए, उनके बारे में President's speech में कहीं मेंशन भी नहीं किया गया, उनके बारे में वे कुछ बोले ही नहीं। आमदनी को दोगुनी करने की बात तो पीछे ही रह गई। उसके बाद बड़े-बड़े उद्योगपति उनसे फायदा उठाना चाहते थे, लेकिन शुक्र है कि किसान एक साल से भी ऊपर वहां पर धरने पर बैठे।...(**व्यवधान**)... जी हां, 14 महीनों तक वे धरने पर बैठे रहे और 700 लोगों ने अपनी जान दे दी। अगर ये तीनों काले कानून आप पहले ही वापस ले लेते, तो ये 700 लोग नहीं मरते, ये बच जाते। आप अपनी हठधर्मी से यह सोचते हैं कि हम जो करते हैं, वही अच्छा है, हमने जो किया, वही अच्छा है। अगर आप यही करते रहेंगे और अपनी बात पर अड़े रहेंगे, तो मैं आपसे निवेदन करूंगा कि चंद बातें दूसरों की भी सुना कीजिए।

आपकी सारी बातें ठीक नहीं हो सकतीं या मेरी भी सारी बातें ठीक नहीं हो सकतीं, यह आप भी मानेंगे। लेकिन जो बहुत नुकसानदायक मामला है, जिसमें किसानों का बहुत बड़ा नुकसान हो रहा है - वह एमएसपी का मुद्दा है, आमदनी बढ़ाने का मुद्दा है। ये सारी चीज़ें आपको ठीक करनी चाहिए थीं, लेकिन देरी करने की वजह से आज सात सौ लोगों ने अपनी जान गंवाई, उनके लिए कोई कंपन्सेशन नहीं है, कोई मुआवजा नहीं है। इसके अलावा आपने उन्हें क्या-क्या शब्द कहे - बीजेपी और आरएसएस के नेताओं ने अन्नदाताओं को आतंकवादी कहा, खालिस्तानी और मवाली कहा तथा कैबिनेट मंत्रियों ने भी कहा। इसके अलावा एक कैबिनेट मंत्री के बेटे ने किसानों के काफिले में पीछे से जीप की टक्कर मारकर लखीमपुर खीरी में चार किसानों को खत्म कर दिया। इस बारे में आपको सब मालूम है, लेकिन ऐसी चीज़ें इसमें क्यों नहीं आईं? आप उस मामले में क्या करने वाले हैं, इस बारे में इस स्पीच में कुछ नहीं है। इसलिए मैं यही कहूंगा कि जो लोग आज आपके साथ बैठते हैं, आप सबसे पहले ऐसे गृह राज्य मंत्री को बाहर निकालिए, क्योंकि इस मामले की इंक्वायरी हो रही है और वे उसे प्रभावित करते हैं। जब इंक्वायरी होती है तो influence जरूर पड़ता है और इसीलिए ऐसे लोगों को

आपको अपने साथ नहीं रखना चाहिए। उनके भाषण भी ऐसे ही थे - उन्होंने किसानों को धमकी दी और कहा - सुधर जाओ, नहीं तो दो मिनट में हम सुधार देंगे। यह उनका कहना था, आपने भी पढ़ा होगा। आप हमेशा क्विक एक्शन लेने वाले हो, तो फिर इसके बारे में एक्शन क्यों नहीं लिया? आपको उसे क्विक ड्रॉप करना था, लेकिन आपने नहीं किया, उसका कारण यह है, क्योंकि यूपी का इलेक्शन आ रहा है लेकिन फिर भी ये सब चीज़ें मैं आपको बता रहा हूं।

पीएम किसान योजना आपने बनाई, इसमें दो हजार रुपये देने का प्रावधान है। फसल बीमा योजना में 18 हजार करोड़ रुपये का फायदा इंश्योरेंस कम्पनियों को हुआ, इसका फायदा किसानों को नहीं हुआ, बल्कि सबसे ज्यादा उन्हें फायदा हुआ। वह स्कीम अभी भी चल रही है और उससे कंपनियां लाभ उठा रही हैं तथा बीज, खाद, डीज़ल, पानी और इलेक्ट्रिसिटी आदि के दाम किसानों के लिए बढ़ ही रहे हैं। दूसरी तरफ आप अमीरों को मदद कर रहे हैं। मैं यह नहीं कहूंगा कि ये सारे आपके दोस्त हैं, लेकिन उनमें बहुत से लोग आपके दोस्त हैं, जो पहले से आपसे जुड़े हुए हैं, इसलिए मैं इस बारे में कुछ नहीं कहूंगा।

दूसरा मुद्दा दलितों का है। दलितों पर इतने अत्याचार हो रहे हैं। जब दलितों की बात आती है तो हमेशा हम लोग क्या करते हैं, शेड्यूल्ड कास्ट की बात आती है, बैकवर्ड लोगों की बात आती है, तो हम हमेशा कहते हैं कि तुमने क्या किया, उन्होंने क्या किया, आप क्या कर रहे थे। ठीक है, मैं आपको आपके ज़माने के आंकड़े देता हूं। अगर हमारे ज़माने में गलती हो गई, तो आपने हमें बताया, हमने जो करना था, वह कर दिया, लेकिन 2015 से लेकर 2020 के दौरान शेड्यूल्ड कास्ट्स के खिलाफ अपराधों में 30 परसेंट और एसटीज़ के खिलाफ 26 परसेंट की बढ़ोतरी हुई। ...(**व्यवधान**).. उनको हरिजन नहीं बोलते हैं, एससी, एसटी बोलते हैं। कहां कौन सा शब्द प्रयोग करना है, उन्हें वह भी मालूम नहीं है। हरिजन कौन है, ये एससी, एसटी हैं, शेड्यूल्ड कास्ट्स हैं। ...(**व्यवधान**).. ये आंकड़े 30 परसेंट और 26 परसेंट है। उसके बाद 2018 से शेड्यूल्ड कास्ट्स का स्कॉलरशिप का मामला है।

इसमें पोस्ट मैट्रिक स्कॉलरशिप की रकम 6,000 करोड़ रुपये थी, वह घट कर 1,300 करोड़ हो गयी है। ये आपके ही आंकड़े हैं। इसे मैंने आपके पास से ही लिया है। इतनी मेहरबानी आपने scheduled castes के ऊपर, उनके बच्चों के ऊपर की है। सबसे बुरी हालत अब यह हो रही है कि बहुत सी जगहों पर Christian community पर, चर्चों में 2021 से लेकर अब तक 500 हमले हुए हैं। कहीं कन्वर्ज़न के नाम पर हमला करना, कहीं आप धर्मांतरण कर रहे हैं, यह कह कर उनके ऊपर हमला करना- यह सब हो रहा है। ये जो संस्थाएँ हैं, यहाँ तक कि मदर टेरेसा की संस्था, जिसका दुनिया-भर में नाम है, वहाँ पर भी हरैसमेंट चल रही है। उसी ढंग से कर्णाटक में एंटी कन्वर्ज़न बिल लाकर वहाँ पर भी क्रिश्चियंस को तंग किया जा रहा है। आप किस-किस को तंग करना चाहते हैं? क्या सभी लोगों को बाहर भेजना चाहते हैं? माइनॉरिटीज़ को भेजना चाहते हैं? क्रिश्चियंस को भी भेजना चाहते हैं? दलितों को तंग और तबाह कर रहे हैं, महिलाओं का शोषण कर रहे हैं और आप ऊपर से बोलते हैं - अच्छे दिन आयेंगे! 'सबका साथ, सबका विकास' और क्या है - सबका प्रयास? ...(**व्यवधान**)... 'सबका विश्वास और सबका प्रयास', लेकिन यहाँ तो सबकी बरबादी हो रही है!

...(**व्यवधान**)... चर्च तोड़े जा रहे हैं। ...(**व्यवधान**)... चर्च के बारे में सभी ने मौन धारण किया हुआ है। किसी ने भी कुछ नहीं बोला, क्यों? क्योंकि वह disciplined समाज है। वे अच्छा काम करते हैं, लोगों को शिक्षा देते हैं, health care का काम करते हैं। यहाँ बहुत से लाभार्थी हैं। बहुत से लोग अपने बच्चों को मिशनरी स्कूल में पढ़ाते हैं। अंग्रेज़ी स्कूल में पहले प्रवेश पाने की होड़ लगा देते हैं। ...(**व्यवधान**)... ऐसे लोगों द्वारा उसी संस्था में जाकर, चर्च को तोड़ना ...(**व्यवधान**)... चर्च को नुकसान पहुँचाना ...(**व्यवधान**)... वह भी यीशू, Christ के जन्म दिन पर, 25 दिसम्बर, 26 दिसम्बर, 31 दिसम्बर को ऐसी चीज़ें इस देश में हुईं, इनकी मैं निंदा करता हूँ। आज क्रिश्चियन समाज को, जो एक तरह से दबाया जा रहा है, उनकी आवाज को दबाया जा रहा है, उनके धर्म को दबाया जा रहा है और गलत इलज़ामात लगाकर आज उनको जो ऐसा कह रहे हैं, इसकी मैं निंदा करता हूँ। प्राइम मिनिस्टर साहब, आपको खुद इसके बारे में सोचना चाहिए। आप उनको बुलाइए, उनसे बात कीजिए, उनकी समस्याओं को सुलझाइए, लेकिन अगर ऐसे अपने चेले-चपाटों को भेजते रहेंगे और वे बरबाद करके वापस आयेंगे, तो इससे देश का कोई हित नहीं होता। देश के लिए यह ठीक नहीं है।

आपने 'नमामि गंगे' पर तो बहुत पैसे भी खर्च किये, लेकिन गंगा अभी भी मैली है। आपने गंगा में डुबकी भी लगायी, लेकिन आपका सिर पूरा दिख रहा था। ...(**व्यवधान**)... नहीं, नहीं। जिस जगह मुझे लगानी होती है, मैं लगाता हूँ। मैं आपको पूछ कर नहीं लगाता या टीवी पर दिखाने के लिए नहीं लगाता कि लोग मुझे देखें, इसलिए ऐसा नहीं करता। मुझे जो कुछ करना होता है, वह मैं अपने आत्मविश्वास से करता हूँ। आप लोगों को मालूम है कि मेरे विचार क्या हैं। ...(**व्यवधान**)... आपने नेशनल एजुकेशन पॉलिसी लाकर यह कहा, लेकिन यूपीए गवर्नमेंट ने तो एजुकेशन के लिए Right to Education लाने का काम किया था। The Congress Party ensured that education is recognized as a fundamental right of every Indian. हमने तो इसको fundamental right बना कर एजुकेशन के लिए भी बहुत कुछ मान्यता दी, लेकिन आप उसको नयी दिशा में लेकर जा रहे हैं। RSS के सिलेबस तैयार हो रहे हैं। वे सब एक के बाद एक आ रहे हैं। उसके बारे में आप ज़रा ध्यान रखिए। ...(**व्यवधान**)...

महोदय, कोविड के मामले में बहुत क्रेडिट लिया गया और प्रारम्भिक भाषण में भी कोविड के बारे में तीन-चार पैरा में बताया गया। आपने भी बार-बार कोविड के बारे में कहा। ठीक है, लेकिन जब कोविड की दूसरी लहर आयी, तब तो आप फेल हो गये। कोविड की दूसरी लहर में जो करना था, उसमें precaution नहीं लेने की वजह से आप बहुत से पूरे ...(**व्यवधान**)... अगर आप इसका statistics या real data निकालें, तो 50 लाख से भी ज्यादा लोगों की मौतें हो गयी हैं। ...(**व्यवधान**)... रास्ते पर और रेलवे प्लेटफॉर्म्स पर, हर जगह लाशें, लाशें जलाने की जगह नहीं थी। गंगा नदी में बहुत सी लाशें तैर रही थीं। ...(**व्यवधान**)... आपने टीकाकरण की जो बात की, इसमें तो आप अभी 50 परसेंट पर हैं। कल मैंने Economic Survey देखा। उसमें आपने 49 परसेंट के करीब बताया है। जब आपके Economic Survey में वह फिगर है, तो यह फिगर कहाँ से आ गयी कि हमने 70 परसेंट तक दिया, फलानां दिया? यह आप पहले देख लीजिए, देख कर इसे दुरुस्त कर लीजिए और दुरुस्त करके फिर सदन के सामने आइए, यह मेरा कहना है।

कोविड के मामले में कोर्ट ने हरेक को 50 हजार रुपये का मुआवजा देने को कहा है। तो आप कितना दे रहे हैं, कब दे रहे हैं, अभी कितने लोगों को दे रहे हैं, यह भी हमें मालूम होना चाहिए। हमारी पार्टी ने तो मृतकों के आश्रितों को 4-4 लाख रुपये देने की माँग की थी। मैंने खुद आपसे मिल कर अपना लैटर दिया, सोनिया गांधी जी का लैटर दिया, मनमोहन सिंह जी का लैटर दिया, हमने जो-जो लैटर लिखे थे - राहुल गांधी जी ने भी, सभी ने, मैंने आपसे मिल कर आपके घर में आपको वे दे दिये थे, लेकिन उसके बाद उनका क्या हुआ? क्या मेरा लैटर अपवित्र था, यह मुझे मालूम नहीं, लेकिन उसके ऊपर कोई एक्शन तो नहीं हुआ।

मैं आपको एक और बात बताना चाहता हूँ। Prime Minister CARES Fund की बात है। आप तो हर पैसे का हिसाब देने के लिए तैयार हैं। Prime Minister CARES Fund में हमारे भी पैसे जुड़े हैं, जवानों के पैसे जुड़े हैं, NGOs के पैसे जुड़े हैं, दूसरे लोगों ने भी उसमें पैसे डाले हैं, फैक्टरीज़ वालों ने, बड़े-बड़े उद्योगपतियों ने डाले हैं। उसका हिसाब दीजिए, उसे क्यों छिपा रहे हैं? उसमें क्या है? आप तो कोई बात छिपाना नहीं चाहते, आपकी तो transparency है। जब आपकी transparency है, तो इस पर ऑडिट क्यों नहीं होना चाहिए? यह CAG report में क्यों नहीं आना चाहिए? ये सारी चीजें हैं। आपका ट्रस्ट तो एक अलग ही प्रकार का हो गया, क्योंकि उस पर मैंने अलग कानून बना लिया, इसलिए किसी के सामने हिसाब देने की जरूरत नहीं है, किसी से पूछने की जरूरत नहीं है - जो कुछ भी है, मेरे पास है, मैं जिसको दूँगा, उसी को दूँगा, वह मेरा है। यह आपका नहीं है साहब, यह देश की जनता का है, देश के लोगों का है। उन्होंने विश्वास करके आपको दिया, उसका हिसाब तो आपको देना ही पड़ेगा, मैं इसकी डिमांड करता हूँ। उपसभापति जी, ये उसका हिसाब दें कि किन-किन चीज़ों के लिए खर्च किया, कहाँ खर्च किया, किस बात पर खर्च किया, कितना जमा हुआ। ...(**व्यवधान**)... कितना जमा हुआ, वह भी हमें बता दीजिए।

महोदय, उसके बाद labour welfare की बात है। यह क्या है? सर, ये labour से जुड़े 4 कानून बहुत मुश्किल हैं। इनको आप वापस लीजिए, जैसे किसानों से जुड़े 3 कानून वापस लिए। यह उसी तरह से labour के लिए बहुत नुकसानदायक है, क्योंकि कोई भी किसी को भी डिसमिस कर देता है। ट्रेड यूनियन को स्ट्राइक करने का अधिकार नहीं है, हड़ताल करने का अधिकार नहीं है। यूनियन की बात कोई नहीं सुनता है, इसीलिए अगर लेबर की बात को मानना है, तो आपको labour welfare से संबंधित इन चार कानूनों को भी वापस लेना चाहिए।

श्री उपसभापति : माननीय एलओपी साहब, चूँकि समय आप खुद तय करते हैं, इसलिए मैं आपकी सूचना के लिए आपको कह रहा हूँ कि आपकी पार्टी के 5 speakers और हैं, जिन्हें आपने समय दिया है। आप अब तक लगभग एक घंटे का समय ले चुके हैं, इसलिए अब आप बाकी स्पीकर्स के समय के बारे में सोचिए।

श्री मल्लिकार्जुन खरगे : सर, मैं नम्रतापूर्वक हाथ जोड़ कर आपसे प्रार्थना करता हूँ कि बहुत दिनों के बाद यह सदन सुनियोजित रूप से चल रहा है। चूँकि विषय को रखना है, इसलिए मैं ज्यादा समय नहीं लूँगा।

श्री उपसभापति : मैं आपके द्वारा निर्धारित समय के अनुसार ही आपको याद दिला रहा हूँ।

श्री मल्लिकार्जुन खरगे : सर, मैं आपका ज्यादा समय नहीं लूँगा।

श्री उपसभापति : मेरा समय नहीं, बल्कि आपकी पार्टी का समय, जो आपने निर्धारित किया है, वही मैंने आपको बताया।

श्री मल्लिकार्जुन खरगे : सर, इसके लिए समय को extend करना आपके हाथ में है।

श्री उपसभापति : यह मेरे हाथ में नहीं है। जो बीएसी ने तय किया है, उसी के अनुसार हम कर सकते हैं।

श्री मल्लिकार्जुन खरगे : ठीक है, सर। मैं ज्यादा वक्त न लेते हुए कुछ बातें रखना चाहता हूँ। GDP growth और fiscal policies के बारे में बजट पर डिस्कशन के समय बताएँगे। जब demonetization की बात आई थी, तब डा. मनमोहन सिंह जी ने कुछ कहा, तो उस समय उनका मज़ाक उड़ाया गया। उस वक्त उन्होंने यह कहा कि यह तो organized loot है, legalized plunder है, monumental mismanagement है। यह नोटबंदी नहीं होनी चाहिए थी। "Note-ban is an undemocratic move like an unguided missile fired unilaterally...", - यह अमृत्य सेन की बात है। उन्होंने यह बात कही। आज GST और demonetization को लाने के कारण ये सारी चीज़ें हो गई हैं। चूँकि आपने मुझे समय के संबंध में याद दिलाया, इसलिए मैं ज्यादा वक्त नहीं लूँगा।

श्री उपसभापति : मैंने याद नहीं दिलाया, आपने घंटे भर का समय ले लिया, यह आपका समय है। यह समय आपका है और इसको आपने allocate किया है।

श्री मल्लिकार्जुन खरगे : सर, मैं आखिरी बात बोल कर अपनी बात समाप्त करता हूँ। आप हर जगह अपने political opponents के खिलाफ ED या CBI का इस्तेमाल करते हैं और IT की raid डलवाते हैं। आप यह politically मत कीजिए। अगर economical offence है, तो उसके तहत कार्रवाई कीजिए। कोई आपकी पार्टी से इधर आ गया, तो उसके खिलाफ कार्रवाई शुरू हो जाती है और अगर कोई इस पार्टी से उधर गया, तो उसका सब छुप जाता है। यह क्या है? कोई एमपी defect हुआ, तो उसको ticket भी मिलता है और ED के case भी बंद होते हैं। अगर कोई एमएलए आपके पास आता

है, तो उसकी मदद से वहाँ हुकूमत बनती है। यह गोवा, कर्णाटक, गुजरात, मणिपुर तथा और जगहों पर होता है। अगर ऐसा होता है, तो उसके खिलाफ जो file रहती है, उसको आप बंद कर देते हैं। आप 'खुल जा सिम-सिम' बोल कर सबकी फाइल खोलिए।

सर, हमने भी बड़े-बड़े काम किए थे और आपने जो काम किए हैं, उनका जिक्र इसमें है। मुझे इस संबंध में कुछ बोलना था, लेकिन आपने समय के संदर्भ में ठीक कहा कि दूसरों को भी समय मिलना चाहिए।

श्री उपसभापति : मैं पुनः आपसे आग्रह करूँगा कि चूँकि पार्टी का समय आप तय करते हैं और आपने अपने लिए 30 मिनट का समय तय किया है - आप पूरा समय लें, इसमें मुझे कोई आपत्ति नहीं है, लेकिन आप बीएसी में जो समय तय करते हैं, उसी के अनुसार हमें चलना है।

श्री मल्लिकार्जुन खरगे : सर, मैं अपने Chief Whip से मिलूँगा और फिर आपका दिल जीतने का कोशिश करूँगा। अब मैं यह कहूँगा :

"जो दे रहे हैं तुम्हें फल पके पकाए हुए,
ये पेड़ तुमको मिले हैं लगे लगाए हुए।"

ये IIT, IIM, development, education - ये सब हमारे हैं, पंडित जवाहरलाल नेहरू जी के हैं। ये तो लगे-लगाए पेड़ हैं। यह सब हमने किया है।...(**व्यवधान**)...ये चीज़ें हमने की हैं, हमने लगाई हैं, इसका फल सबको मिल रहा है। आप क्रेडिट लीजिए, आप नए-नए बोर्ड लगाइए, नए-नए नाम बदलिए, क्योंकि नेहरू जी के नाम से तो आपको नफरत है। आप उनके संस्थान का नाम बदलते ही रहते हैं। ...(**व्यवधान**)... सर, आखिर में एक बात कहकर, मैं अपनी बात खत्म करता हूँ। यह बात मेरी है।

"अपने हाकिम की फकीरी पे तरस आता है,
जो गरीबों से पसीने की कमाई माँगे,
जुबाँ तो खोल, नजर तो मिला, जवाब तो दे,
मैं कितनी बार लुटा हूँ, हिसाब तो दे।"

महोदय, आपका धन्यवाद कि आपने बहुत समय दिया। मैं आपके संयम की प्रशंसा करता हूँ। अगर मेरी पार्टी के पास 10-15 मिनट हैं, तो प्लीज़ उन्हें दे दीजिए, जय हिन्द!

श्री उपसभापति : आपने अपनी पार्टी के लगभग एक घंटा छः मिनट लिए हैं। यह मैं रिकॉर्ड के लिए कह रहा हूँ। अब मैं माननीय सदस्य सुखेन्दु शेखर राय जी को आमंत्रित करता हूँ। ...(**व्यवधान**)... हमारे वरिष्ठ सदस्य प्रो. राम गोपाल यादव जी कल हाउस में नहीं होंगे, वे बाहर जाना चाहते हैं,

इसलिए वे बोलना चाहते हैं। अगर सदन की अनुमति है, तो आपके बाद मैं राम गोपाल यादव जी को बोलने का अवसर दूँगा।

श्री सुखेन्दु शेखर राय (पश्चिमी बंगाल) : महोदय, चूँकि मेरे दो स्पीकर्स हैं, इसलिए मैं ज्यादा समय नहीं लूँगा। राम गोपाल यादव जी आसानी से बोल पाएंगे।

श्री उपसभापति : आप बोल लीजिए। आपके बाद मैं माननीय सदस्य राम गोपाल यादव जी को बुलाऊँगा।

श्री सुखेन्दु शेखर राय : सर, पहले सबको जाने दीजिए, फिर मैं बोलूँगा। मैं एक मिनट लेता हूँ, सभी को जाने दीजिए। ...(**व्यवधान**)...

श्री उपसभापति : कृपया आप सभी बैठ जाइए। माननीय सदस्य बोल रहे हैं। ...(**व्यवधान**)...

SHRI SUKHENDU SEKHAR RAY: Sir, upon hearing the Address of the President of India, the immediate reaction that crept in my mind was that it was a conceited, self-promoting charlatan. It has reminded me of old *gazal* of Sahir Ludhianvi. The *gazal* was composed by Ravi और उसे महेन्द्र कपूर जी ने गाया था। वह 1973 की फिल्म थी और उसका नाम 'धुंध' था। इस फिल्म में जो गाना रवि जी ने compose किया था और साहिर लुधियानवी जी ने लिखा था, मैं उसकी चार लाइनें पढ़ना चाहता हूँ।

"ये राह कहाँ से है ये राह कहाँ तक है,
ये राज़ कोई राही समझा है न जाना है,
संसार की हर शय का इतना ही फसाना है,
इक धुंध से आना है, इक धुंध में जाना है।"

Sir, to me, the entire speech of the hon. President is covered with dhund or mist. Now, let me unfold the misty scenario projected in the President's Address.

Firstly, in Paragraph 14, the hon. President has quoted from Dr. Baba Saheb Bhimrao Ambedkar which said and I quote: "My ideal would be a society based on liberty, equality and fraternity...." What is the performance of this Government in so far as the equality is concerned? I am putting this question to me, Sir, and pat comes the reply that one should go through OXFAM Report published in January, this year which *inter*

alia says 'that the income of 84 per cent households in the country declined in 2021, but at the same time, the number of Indian billionaires grew from 102 to 142.'

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*]

The OXFAM Report, released ahead of the World Economic Forum's Davos Agenda, also found that the country's healthcare Budget saw a 10 per cent decline from the Revised Estimates of 2020-21. There was a 6 per cent cut in allocation for education, the OXFAM Report says, while the budgetary allocations for the social security schemes declined from 1.5 per cent of the total Union Budget to 0.6 per cent. The India supplement of the global report also says that in 2021, the collective wealth of India's hundred richest people hit a record high of Rs. 57.3 lakh crore or US$ 775 billion.

In the same year, the share of the bottom 50 per cent of the population in the national wealth was a mere 6 per cent. Indians, meanwhile, are estimated to have fallen into extreme poverty in 2020, nearly half of the global 'new poor', according to the United Nations. The report says, "This surge comes at a time when India's unemployment rate was as high as 15 per cent in urban areas and the healthcare system was on the brink of collapse." According to Oxfam India CEO and I quote, "Stark reality of inequality contributing to the death of at least 21,000 people each day, or one person every four seconds." Sir, this report also indicates that a particular company which ranked 24th globally and second in India, witnesses its net worth multiply by eight times in a span of one year, from 8.9 billion US Dollar in 2020 to 50.5 billion US Dollar in 2021. And there is another company and its worth doubled in 2021 to US Dollar 85.5 billion from 36.8 billion US Dollar in 2020. So this is the economic disparity that has occurred in the last financial year in India. Sir, the Oxfam report also points out to the increase in indirect taxes as a share of the Union Government revenue last four years, while the proportion of corporate tax in the same year was declining. The additional tax imposed on fuel has risen 33 per cent in the first six months of 2020-21 as compared to the last year, 79 per cent more than the pre-Covid levels. At the same time, the wealth tax for the super- rich was abolished in 2016. Lowering of corporate taxes from 30 per cent to 22 per cent to attract investment last year resulted in a loss of Rs.1.5 lakh crore, which contributed to the increase in India's fiscal deficit, the report says and there was no increase in private investment in spite of so many avenues given to them by the Government. Sir, the report further says that despite the country's federal structure, the structure of revenue kept the

reins of resources in the Centre's hands and yet the management of the pandemic was left to the States, who were not equipped to handle it with their meagre financial or human resources. If you go through this, this is the real picture of equality. This is how the economic disparity has affected the entire nation, not only during Covid, but even before and after that. This is the real picture of equality among the richest, rich, middle class, marginalised and the poorest of the poor of the country. What a splendid achievement of this NDA Government for the past seven years! According to estimates of Centre for Monitoring Indian Economy, two crore Indians lost their jobs in April-May, 2021. In October, 2021, at least, 5.46 million Indians lost jobs and in November last year, six million salaried jobs were lost. There is no whisper in the President's Address about this alarming joblessness in the country due to policy paralysis of the Union Government. This Government assured that there will be a creation of jobs for two crore unemployed youth every year and this is the real picture that the Centre for Monitoring Indian Economy has assessed. Let us see what the hon. President has stated in paragraph 79 of his speech.

Only one line I would like to quote with your permission. I quote, "Today, the country's achievements and successes are as limitless as the country's potentials and possibilities." Sir, I mentioned para 79 of President's Address. But, according to OXFAM Report again, published in January, 2022, India falls in all international indices. For example, in the Human Development Rank, India's rank is 131 out of 189; in Hunger Index, India's rank is 94 out of 101 countries; Peace - 139 out of 163; Happiness - 144 out of 153; Healthcare - 145 out of 195; Gender Gap - 140 out of 156; Environment - 168 out of 180; Internet Quality - 79 out of 85; Water Quality - 120 out of 122; Press Freedom - 142 out of 180; Per Capita GDP - 142 out of 189; Health Expenditure as percentage of GDP - one of the lowest in the world. Expenditure on Education is among lowest in the world. National Education Policy of 1968 recommended for spending 6 per cent of GDP on education, but so far we have allocated only 3 per cent. ऐसी सफलता के साथ देश आज अमृतकाल में प्रवेश कर रहा है। 142 billionaires अमृत पी रहे हैं और देश की आम जनता जो पी रही है, वह अमृत नहीं है, बल्कि हलाहल है, जैसे समुद्र मंथन के समय प्रभु महादेव हलाहल पीकर नीलकंठ हो गए थे। हमारी आम जनता के नसीब में आगे जो हलाहल काल आ रहा है, उससे न जाने क्या भयंकर स्थिति पैदा होगी? सर, यह सरकार बोलती बहुत है, लेकिन इसकी असलियत क्या है, 'मधु तिष्ठति जिह्वाग्रे हृदये तु हलाहलम्।' Sir, there are other achievements too of the Government. For example, the surgical attack on the federalism which otherwise is a basic structure of the Constitution, as ruled by the Supreme Court of India. The Home

Ministry has recently extended the jurisdiction of Border Security Force from 15 kilometers to 50 kilometers in the States bordering with Bangladesh and Pakistan, without having any discussion with the concerned States. This unilateral decision on the part of the Central Government is an attempt of coercion upon the elected State Governments having international borders. Similarly, the recent *Fatwa* proposing amendment to IAS Cadre Rules is arbitrary and a veiled attempt to centralize executive powers of the States. Already 9 Chief Ministers and 109 retired IAS/IFS/ITS officers have vehemently opposed this unilateral and arbitrary decision of the Union Government. Constitutional Heads in the Opposition-ruled States are behaving like political functionaries and interfering with the day-to-day administration of the States and challenging the policy decisions of the Governments of the Opposition-ruled States and day in day out they are coming out with press statements criticizing the State Governments. Sir, this is unprecedented and this is a surgical attack on our federal structure. This Government has forgotten the first Article of the Constitution of India, the very first Article. Article I of the Constitution says and I quote, "India, that is Bharat, shall be a Union of States not a unitary State". But, these steps are actually supporting to transform this country into a unitary state, to help strengthen the passage of totalitarianism. Sir, assault on Constitutional and statutory institutions like the Election Commission of India, CVC, C&AG, CBI are well known.

They are also being exploited for political advantage of the Ruling party and against the Opposition parties. Sir, most of these institutions have turned to be breeding grounds for selected group of retired Government servants who are not only being appointed by the Government to serve them beyond their service tenure, but also getting extension after extension in their extended service career. But, the Government is not too much satisfied with that only. This is why on the National Voter's Day, the hon. Law Minister said, "In the name of independence of judiciary, independence of Election Commission, independence of Legislature and Executive, if there is no coordination, then how will we work? How will one run the country?" Hence, the Government wants to have a committed judiciary, a conducive Election Commission and the agencies, so on and so forth, in the name of so-called coordination. The President's Speech has not addressed this growing problem of attack on time-tested institutions and authorities. Sir, in the name of economic reforms, the Government has emerged as a Bikreta Sarkar or a Seller Government in as much as it has decided to sell out almost all public properties. These are PSU banks, Insurance companies and even profit-making public sector

enterprises. Sir, PSU banks have earned net profit of Rs. 31,820 crores in one year, i.e., last fiscal 2020-21, which is the highest in the last five years. Sir, yet Government wants to sell PSU banks to private sector for which Banking Nationalisation Amendment Bill is reportedly in the offing. The Government policy is to privatise profits of public sector on the one hand and to nationalise losses of private sector on the other. I am giving one example. Vodafone Idea, a private telecom company owes the Government Rs. 1,70,000 crores whereas Rs. 16,000 crores shall be invested by the Government in their share capital. Is this not crony capitalism? On the one hand, bad loans written off by public sector banks from 2001 to 2021 amount to Rs. 9,88,160 crores. In the year 2021 alone, Rs. 1,31,894 crores were written off. On the other hand, the public sector banks have reduced rate of interest on savings account from 6 per cent to 2.9 per cent and in Fixed Deposits from around 12 per cent to 5 per cent in detriment to the interest of the common people; mostly senior citizens are affected by this. Sir, this is something like rob peter to pay paul. In spite of such writing off bad loans, it has not come down. According to estimates, new bad loans during the year 2020-2021, figured as Rs. 2,02,879 crores. This is a surprising figure. As on 31st March, 2021, loan amount due in top four NPA accounts of public sector banks stands at Rs. 89,300 crores. Who are these big fishes, who have eaten public deposits from public sector banks? Why has not the Government shown any courage to name them, not to speak of taking criminal action against them for open loot of public money? Sir, I am sorry to say the President's Address does not reflect anything about the measures supposed to be taken by the Government to arrest this unholy nexus. Sir, such is the case of revelations made by International Consortium of Investigative Journalists, through Panama Papers, Paradise Papers, and of late, the Pandoras Papers. More than a thousand Indians have stashed black money outside the country in the offshore tax havens. How many of them have been arrested? How much black money has been recovered; publish a White Paper. I urge upon the Government to publish a White Paper, the way Mr. Pranab Mukherjee, when he was the Finance Minister in 2012, published a White Paper on black money. If this Government has the courage to inform the people about the action taken by them to unearth black money, let the Government publish a White Paper on black money following the footsteps of late Pranab Mukherjee.

2.00 P.M.

Sir, before I conclude, I would like to refer to a portion of speech delivered by hon. Justice D.Y. Chandrachud, an eminent jurist of Supreme Court, published in the *Indian Express* on August 29, 2021 wherein the hon. Justice said, "Speaking truth to power is not only a right but also the duty of every citizen and the way to achieve this is by strengthening public institutions such as ensuring the freedom of the Press and the integrity of elections, acknowledging and celebrating the plurality of opinions and by committing oneself to the search for truth as a key aspiration of society." This is in public domain because it was an online address. Hence, if I believe in the freedom of Press, I can't characterize the media as 'supari' media and even if I have no faith in this Government, I can't term this Government as 'supari' Government because that will be an irresponsible act on my part as a parliamentarian. Justice Chandrachud also said one line more, "One cannot only rely on the State to determine the truth as it may not always be free of falsehood." In this quest for truth, Sir, I am asking myself as to whether I should believe that New York Times is lying, Citizen Lab is lying, Amnesty Tech is lying, French Government is lying, German Government is lying, US Government is lying, Apple and WhatsApp who have sued NSO are lying and only Government of India stands in splendid isolation with the truth about Pegasus. This is my submission. With these words, Sir, I conclude. Thank you very much.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, the next turn was for Shri Tiruchi Siva*ji* but he has very kindly consented to allow Prof. Ram Gopal Yadav*ji* to take his spot. So, now I will request Prof. Ram Gopal Yadavji for his words. Thank you.

प्रो. राम गोपाल यादव (उत्तर प्रदेश) : हमारी संसदीय परंपरा और हम लोगों की जो मान्यताएं हैं, उसके आधार पर महामहिम राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव का मैं परंपरा का पालन करते हुए, मर्यादा का पालन करते हुए समर्थन तो करता हूं, लेकिन इसका समर्थन करने का मन नहीं है, क्योंकि पूरा अभिभाषण विरोधाभासों से भरा पड़ा है। इसमें एक पक्ष कहा गया है और उसके दूसरे पक्ष को बिल्कुल ब्लैकआउट कर दिया गया है। यह मंत्रिपरिषद द्वारा तैयार किया गया, स्वीकृत किया गया एक दस्तावेज होता है, जिसको राष्ट्रपति जी पढ़ते हैं, यह बात तो सब जानते हैं। जो वास्तविक स्थिति है, वह एक दर्पण की तरह होनी चाहिए कि हम कहां ठीक काम कर रहे हैं और कहां कमी रह गई, जिसको हम ठीक करके बेहतर बना सकते हैं। अगर किसी चीज़ को छुपाओगे, तो वे कमियां बढ़ती रहेंगी और केवल हम वाह वाही में कुछ अच्छाइयों की ही बात करते रहेंगे, इससे

काम चलने वाला नहीं है। देश का हित तो इसी में है कि सबके कल्याण के लिए जो प्रगतिशील कदम उठाए जा रहे हैं, वे सब तक पहुंचें, लेकिन ऐसा नहीं हो रहा है।

राष्ट्रपति जी के अभिभाषण के चौथे प्वाइंट में यह कहा गया है कि मेरी सरकार मानती है कि अतीत को याद रखना तथा उससे सीख लेना देश के सुरक्षित भविष्य के लिए बहुत जरूरी है। मैं आपके माध्यम से सरकार से जानना चाहता हूं कि क्या इन्होंने अतीत से कुछ सीखने की कोशिश की है या नहीं? सारी दुनिया जानती है कि जब-जब लोगों ने अतीत में कुछ गड़बड़ की है, तो देश को उसका खामियाजा भुगतना पड़ा है और हिंदुस्तान ही नहीं, बल्कि और देशों को भी भुगतना पड़ा है।

हम लोगों को भी भुगतना पड़ा, हमारा देश बंट गया, उन विभाजनकारी नीतियों को अब इस देश में ऊपर से लेकर नीचे तक चालू करने की कोशिश हो रही है। एक राज्य में चुनाव जीतने के लिए, वहां पर केवल दंगा-फसाद हो, इस तरह के बयान अगर देश के गृह मंत्री से लेकर राज्य के मुख्य मंत्री तक रोजाना देंगे - भाषा पर कोई नियंत्रण नहीं है, लेकिन कोई उम्मीद नहीं कर सकता है कि देश का गृह मंत्री या उत्तर प्रदेश जैसे राज्य का मुख्य मंत्री इस हद तक गिर कर असंसदीय भाषा का, गाली-गलौज तक का प्रयोग अखिलेश के लिए करेगा। एक अकेले अखिलेश की वजह से प्रधान मंत्री से लेकर बीजेपी का कोई ऐसा नेता नहीं है, जो पानी न मांग रहा हो, वह भागा-भागा फिर रहा है। इन्होंने इलेक्शन कमीशन के माध्यम से रैलियां खत्म करवा दीं, वरना इनके लोग कहीं पर घुस नहीं सकते थे और तब भी रोज़ाना पिट रहे हैं। आप वीडियो देखिए, वे रोज़ाना पिट रहे हैं। जब अखिलेश के खिलाफ गाली-गलौज़ करोगे, तो लोगों का रिएक्शन होगा । ये लोग यह नहीं समझते हैं कि ऐसा करने से लाभ नहीं होता है, बल्कि विपक्ष का वोट यूनाइटेड होता है। जब अखिलेश को गाली देंगे, जब उसको गाली देंगे, पूरी कौम को गुंडा कहेंगे, तो आपको उस कौम का वोट कैसे मिल जाएगा! अगर 100 वोट होंगे, तो वे 1,000 वोट दूसरों के डालेंगे । आप उससे कुछ भी सीखना नहीं चाहते हैं। पूरे देश में आपकी नीतियों को लेकर बात नहीं हो रही है, बल्कि गालियां दी जा रही हैं। यह कहा जा रहा है कि यह गुंडों की पार्टी है। एक उप-मुख्यमंत्री, एक मंत्री किस सीमा तक, कैसे बात करते हैं? माननीय गृह मंत्री जी ने चित्रकूट में कहा - अखिलेश कितना ही जोर लगा ले, मंदिर को नहीं रोक सकते। कौन मंदिर को रोक रहा है? ये तो मंदिर के चंदे में चोरी कर रहे थे। अखिलेश की सरकार आएगी, तो मंदिर बेहतर बन जाएगा और जल्दी बन जाएगा, उसमें कोई गड़बड़ी नहीं हो पाएगी और मैं सदन के माध्यम से यह बात कह रहा हूं। इतने जिम्मेदार लोग, इतने गैर-जिम्मेदाराना बयान करें, तो यह अच्छा नहीं है। मैं कभी इस तरह की बात नहीं कहता हूं, लेकिन रोज़ इस तरह की बातें सुन रहा हूं, इसलिए यहां कह रहा हूं, बाहर तो यह भी नहीं कह सकता हूं। यहां पर समझदार लोग बैठे हुए हैं, सारे देश के लोग बैठे हुए हैं, हालांकि प्रधान मंत्री जी के साथ ज्यादातर लोग चले गए। मैंने शिव पुराण भी पढ़ा है, विष्णु पुराण भी पढ़ा है, तमाम पुराण पढ़े हैं, लेकिन मलिक साहब से आज मैंने मोदी जी का पुराण भी सुन लिया और वे भी चले गए। प्रस्ताव रखने वाले, प्रस्ताव का समर्थन करने वाले को कायदे से सदन में उपस्थित रहना चाहिए कि उनके प्रस्ताव पर कौन आदमी बोल रहा है और वह क्या कह रहा है। उन दोनों में से एक भी यहां पर नहीं है। प्रस्ताव रखने वाली हमारे जिले की माननीय सदस्या कहां हैं? बहन जी ने औरैया जिला बना दिया, बिना मांगे जिला बना दिया, छोटा-

सा जिला इटावा था, उसके टुकड़े करके औरैया जिला बना दिया! ये हमारी पार्टी की अध्यक्ष रही थीं, यह अच्छा है कि आपने उन्हें राज्य सभा का सदस्य बना दिया। वे बहुत सी बातें बोल रही थीं । सर, मेरे पास बोलने के लिए ज्यादा टाइम नहीं है। आप रोज़ाना नारा देते हैं, सरकार के लोग रोज़ाना नारा देते हैं कि 'सबका साथ, सबका विकास और सबका विश्वास'। अब उसमें 'प्रयास' और जोड़ दिया है। मेरा कहना है कि सबका विश्वास लेने की कोशिश होनी चाहिए, केवल नारे लगाने से कुछ नहीं हो सकता है। क्या आप सबका विश्वास लेते हैं? अभी जब खरगे साहब बोल रहे थे, तो इधर से मंत्री लोग विरोध कर रहे थे। मैं काफी समय से देख रहा हूं कि कभी मंत्री नहीं बोलते थे, हालांकि seasoned मंत्री अभी भी नहीं बोलते हैं, लेकिन कुछ लोग बीच में बोलते हैं। नक़वी साहब बोल रहे थे, पार्लियामेंटरी अफेयर्स मिनिस्टर लगातार बीच में इंटरवीन कर रहे थे। मैं यह कहना चाहता हूं कि बहुमत आपका है, जैसा चाहे, वैसा निर्णय आप करेंगे। संसद में आपका बहुमत है, आप जैसा चाहे, वैसा कानून बना सकते हैं। विपक्ष का काम है विरोध करना, तो वह विरोध करेगा। उसमें नाराज़गी की क्या बात है? फैसला तो आपको करना है। आप जैसा चाहते हैं, वैसा निर्णय करेंगे और वह निर्णय होगा ही। फिर विपक्ष को अपनी बात कहने या विरोध करने का ही तो हक है।

हो सकता है कि उससे आपको कुछ लाभ हो, लेकिन आप उसको बोलने नहीं दे रहे हैं। मैं यह कहना चाहता हूं कि अगर इधर के लोग नाराज हो जाएंगे, तो आपका क्या बिगाड़ लेंगे? लेकिन अगर आप नाराज हो जाएंगे, तो आप हम लोगों का बिगाड़ सकते हैं, इसलिए आप लोग गुस्सा मत किया कीजिए, गुस्सा करने का अधिकार विपक्ष को ही होता है, सत्ता पक्ष को नही होता है, सत्ता पक्ष तो सुने। भारी बनिए और सुनते रहिए। जो निर्णय लेना है, वह तो आपको ही लेना है, इन्हें तो कहना है, इसलिए कहने दीजिए, लेकिन आप सुनिए तो।

इसमें यह सही बात है कि फ्रंटलाइन वर्कर्स ने कोरोना काल में बहुत शानदार काम किया, हम इस पैरा से पूरी तरह से सहमत हैं। आप लोग लगातार यह कहते हैं, सरकार यह कहती है कि हमने वैक्सिनेशन में रिकॉर्ड बनाया है। आप यह बताइए कि देश की आबादी ही 126-130 करोड़ है, तब क्या इंग्लैंड जैसा देश, जिसकी आबादी 15-20 करोड़ होगी, वह 130 करोड़ का वैक्सिनेशन करा सकता है? वह दस बार कराएगा, तब हिंदुस्तान के बराबर आ पाएगा। आप रिकॉर्ड की बात क्यों कर रहे हैं? जब दुनिया का सबसे बड़ा देश है, तो स्वाभाविक है कि आप सबसे ज्यादा वैक्सिनेशन कराएंगे। अभी प्रस्ताव करने वाली सदस्या कह रही थीं कि देश में सबसे ज्यादा टीके हमारे उत्तर प्रदेश में 3 करोड़ लोगों को लगे। जब उत्तर प्रदेश सबसे बड़ा राज्य है, उसकी आबादी ही 26-27 करोड़ है, तब उसका वैक्सिनेशन तो ज्यादा होगा ही। यह लगातार आता है कि रिकॉर्ड बनाया, परंतु रिकॉर्ड तब बनाओ, जब सटीक बात हो। इज़राइल ने एक साल पहले 100 परसेंट वैक्सिनेशन कर लिया था, आप अभी तक नहीं कर पाए। रिकॉर्ड यह होता है कि आपने कितने परसेंट लोगों का वैक्सिनेशन कराया। देश बड़ा है, तो स्वाभाविक है कि आपकी संख्या ज्यादा होगी। उसमें कौन-सा रिकॉर्ड बन गया? आप हर जगह रिकॉर्ड की बात करते हैं। देश की बिना पढ़ी-लिखी जनता भी ये बातें समझने लगी है, इसलिए आप उन्हें मूर्ख मत समझिए, वे यह सब जानते हैं।

सर, अभी हम लोगों ने हैल्थ सेक्रेटरी से और आई.सी.एम.आर. के डीजी भार्गव साहब से पूछा था कि क्या बूस्टर डोज़ लगानी जरूरी है? उन्होंने कहा कि आई.सी.एम.आर. के हमारे जो एडिशनल डायरेक्टर जनरल हैं, वे इसका जवाब देंगे। उन्होंने सीधे कहा कि बूस्टर डोज़ की कोई आवश्यकता ही नहीं है। जब आवश्यकता ही नहीं है, तब यह बूस्टर डोज़ क्यों लगाई जा रही है? क्या आपको मालूम है कि यह क्यों लगाई जा रही है? यह इसलिए लगाई जा रही है, क्योंकि ये जो वैक्सिनेशन बनाने वाली कंपनियाँ हैं, इनको इससे इतना लाभ हुआ है कि आप सोच भी नहीं सकते। ये चार पैसे की वैक्सीन के कितने पैसे लेती हैं? केवल इनकी डेवलपमेंट में पैसा लगता है, इसलिए शुरू में उसकी ज्यादा कीमत होती है और बाद में वह कीमत कम हो जाती है, लेकिन ये कीमत कम नहीं करती हैं। ये गवर्नमेंट की ट्रेज़री का सारा पैसा खा गए, वैक्सिनेशन के मालिक - भारत बायोटेक और पूनावाला। आप देखिएगा कि जब दुनिया के सबसे ज्यादा पैसे वाले लोगों के नाम निकले थे, उसमें पूनावाला सातवें, आठवें नंबर पर पहुंच गया। उसको इससे इतनी आमदनी हुई कि वह सिर्फ वैक्सिनेशन के पैसे से वहाँ तक पहुंच गया। जब हमारे एडिशनल डायरेक्टर जनरल, हैल्थ सेक्रेटरी और डायरेक्टर जनरल की उपस्थिति में हैल्थ कमेटी के सामने, हमारे मेम्बरान के पूछने पर यह कहते हैं कि बूस्टर डोज़ की कोई आवश्यकता नहीं है, फिर बूस्टर डोज़ क्यों लगाई जा रही है? मेरा दोनों बार वैक्सिनेशन हो गया था, उसके बाद सेकंड वेव में मुझे कोरोना हो गया, अभी चार दिन पहले फिर कोरोना हो गया। हम वैक्सिनेटिड हैं, डबली वैक्सिनेटिड हैं और जो बूस्टर लगाए हुए लोग हैं, उनको भी हो गया। कहने का मतलब यह है कि जान को खतरा नहीं है, लेकिन कोरोना होने से, उससे इन्फेक्टिड होने से कोई रोक नहीं सकता है। यह बूस्टर डोज़ लगाने के लिए अनावश्यक रूप से गवर्नमेंट के एक्सचैकर पर और लोड डालने का काम कर दिया गया है। इसकी कोई जरूरत नहीं है, लेकिन लगा रहे हैं।

प्रधान मंत्री आयुष्मान भारत हैल्थ इंफ्रास्ट्रक्चर मिशन की यह योजना बहुत अच्छी है, लेकिन प्रश्न यह है कि डॉक्टर ही नहीं हैं। अस्पताल बने हुए हैं, वैलनेस सेंटर्स बन गए, 80 हज़ार से ज्यादा हैं, लेकिन अभी कोरोना काल में जब कहीं जगह नहीं थी, कहीं बैड नहीं मिल रहे थे, तब उत्तर प्रदेश में, यही गाजियाबाद में, आपने टीवी पर देखा होगा कि कोई ऐसा जिला नहीं था, जहाँ प्राइमरी हैल्थ सैंटर में कागज पर डॉक्टर है, लेकिन मौके पर नहीं आ रहा है। है ही नहीं कोई, कोई जाता ही नहीं है। इतना mismanagement है, लेकिन कोई देखने वाला नहीं है। उत्तर प्रदेश में आपके मंत्रिमंडल में आपस में इतनी लड़ाई है, मुख्यमंत्री, उप मुख्यमंत्री, कोई देखने वाला नहीं है कि ये जो बने हुए हैं, इनका उपयोग हो रहा है या नहीं हो रहा है। हम केवल कागज पर लिखते रहे कि इतने Wellness Centres बन गए, लेकिन उनमें इलाज कहाँ मिल रहा है! अभी तीन महीने पहले डेंगू आया। फिरोजाबाद में कोई नए किस्म का डेंगू आ गया। दो महीने के अंदर 1,500 आदमी मर गए। हमने यहाँ भार्गव साहब से कहा, तो उन्होंने एक टीम भेजी। उन्होंने कहा कि यह डेंगू इस नाम का है और यह थोड़ा हट कर है, फिर इसका इलाज हुआ। वहाँ पर अस्पतालों में जगह नहीं थी, वहाँ पर डॉक्टर्स नहीं थे, कोई देखने वाला नहीं था और आदमी मर गया, जैसे आपने देखा कि कोरोना काल में बिना ऑक्सीजन के क्या हुआ था! उत्तर प्रदेश में मुख्य मंत्री को कानून मंत्री को चिट्ठी लिखनी पड़ी कि

सीएमओ टेलीफोन नहीं उठा रहा है। बाहर लोग मर रहे हैं, अस्पताल में कोई पहुँच नहीं पा रहा है और सीएमओ मिनिस्टर का टेलीफोन नहीं उठा रहा है। ऐसी बदहाली रही है। इतना mismanagement रहा है कि उत्तर प्रदेश में लगभग 15 लाख आदमी मरे और 23 हजार दिखाया गया। ऐसे में उन लोगों को कोई मुआवजा कैसे मिल सकता है? आप गाँव-गाँव जाकर गिन लीजिए कि कितने लोग मरे थे। जब सुप्रीम कोर्ट ने मुआवजे के लिए कह दिया, तो जहाँ लोग मरे, वहाँ यह दिखाया गया कि इनको पहले से बीमारी थी, ये इससे मर गए, ये हार्ट अटैक के कारण मर गए, जबकि सब कोरोना से मरे। कहा गया कि इनको साँस की दिक्कत थी, जबकि कोरोना में साँस की दिक्कत तो थी ही, लेकिन कोरोना के कारण मृत्यु नहीं दिखाई गई। मैंने अपनी यूनिवर्सिटी के वाइस-चांसलर से पूछा, हमारे गाँव में जो यूनिवर्सिटी है, मेडिकल हेल्थ यूनिवर्सिटी, वहाँ पूछा, तो उन्होंने कहा कि ऐसा निर्देश है कि इसको कोरोना से मत दिखाइए, बल्कि और तमाम जो बीमारियाँ होती हैं, आप कहिए कि इनकी वजह से मर गए, जबकि व्यक्ति कोरोना के कारण अस्पताल में एडमिट है, उसका इलाज चल रहा है। उस समय स्थिति इतनी भयानक रही है, लेकिन कहीं पर भी इस बात का ज़िक्र नहीं किया गया है।

श्री आनन्द शर्मा (हिमाचल प्रदेश)**:** गंगा नदी में लाशें किसकी थीं?

प्रो. राम गोपाल यादव : गंगा में तो खैर कौव्वा नोंच गए, उसे तो सारी दुनिया ने देखा। यहाँ हमारे सुप्रीम कोर्ट के एक जज को यह कहना पड़ा कि उस पर देशद्रोह का मुकदमा तो नहीं कायम हो गया है, जिसने चैनल पर गंगा में लाश तैरती हुई दिखाई। यह कमेंट सुप्रीम कोर्ट के वरिष्ठ जज का था, जो निकट भविष्य में चीफ जस्टिस भी बनेंगे। उनके पिताजी भी चीफ जस्टिस रहे।

मैं आपको बता रहा था कि हालत यह हो गई थी, जिसका कहीं ज़िक्र नहीं है।

उपसभाध्यक्ष (डा. सस्मित पात्रा) : माननीय राम गोपाल यादव जी, आपके 15 मिनट complete हो गए।

प्रो. राम गोपाल यादव : मैं ही तो बोलूँगा। कितने मिनट हो गए?

उपसभाध्यक्ष (डा. सस्मित पात्रा) : आपके 15 मिनट थे, 15 मिनट complete हो गए।

प्रो. राम गोपाल यादव : मैं एकाध मिनट और बोलूँगा। आगरा का हमारी पार्टी का एक अध्यक्ष था, उसके बच्चे का रोते हुए टेलीफोन आया कि वह दवा, रेमडेसिविर इंजेक्शन नहीं मिल रही है, अगर यह मिल जाए, तो वे बच जाएँगे। मैंने पूछा कि यह कैसे मिलेगी, तो उसने बताया कि यह डीएम साहब के कहने से मिलती है। मैंने डीएम, आगरा को टेलीफोन किया। डीएम, आगरा ने कहा कि अभी एक इंजेक्शन उपलब्ध है, मैं उसे उपलब्ध करा रहा हूँ, और कल करा दूँगा। एक तो मिल गई, लेकिन उस

वक्त दो चाहिए थी। यह शुरू में दो ही लगती हैं। रात में वह खत्म हो गया। वह तो मात्र 45-50 साल का था। कहीं यह दवा ही नहीं मिली। यह योजना अच्छी है, लेकिन न डॉक्टर उपलब्ध है, न दवा उपलब्ध है, तो मरीज तो मर ही जाएगा। आप जो 5 लाख वाली बात कह रहे हैं, उसका लाभ कोई तभी उठा पाएगा, जब कोई दवा देने वाला होगा, दवा होगी, डॉक्टर होगा। अब एम्स में कोई आ नहीं सकता है, यहाँ वह लाभ नहीं मिल पाएगा। निजी अस्पताल इतने महँगे हैं कि कोई प्रश्न ही नहीं है। कोई गरीब तो क्या, कोई सामान्य व्यक्ति, मध्यम वर्ग का व्यक्ति वहाँ इलाज नहीं करा सकता, हालत इतनी खराब है। कहीं इस बात का कोई ज़िक्र नहीं है।

मैं एक और बात कहना चाहूँगा और फिर अपनी बात खत्म कर दूँगा। इसमें 14वें प्वाइंट में बाबा साहेब अम्बेडकर को quote करते हुए राष्ट्रपति महोदय ने कहा है, "मेरी सरकार की आस्था अंत्योदय के मूल मंत्र में है, जिसमें सामाजिक न्याय भी हो, समानता भी हो, सम्मान भी हो और समान अवसर भी हों। इसलिए आज सरकार की नीतियों में गाँव, गरीब, पिछड़े, अनुसूचित जातियों एवं जनजातियों को सर्वोच्च प्राथमिकता दी जा रही है।"

क्या व्यवहार में भी ऐसा है? क्या यह सच नहीं है कि इन्हीं वर्गों के खिलाफ़ काम हो रहा है, इन्हीं वर्गों का सबसे ज्यादा उत्पीड़न हो रहा है और इन्हीं का हक छीना जा रहा है, इन्हीं का हक मारा जा रहा है। अभी सात-आठ दिन पहले मैंने एक यूनिवर्सिटी के Professors और Assistant Professors का एक इंटरव्यू पढ़ा था। SC, ST and OBC के लिए, reserved category के लिए जो 31 पोस्ट्स थीं, उनके लिए लिखा था, 'No suitable candidate found.' And, all the posts were transferred to the General Category. हर जगह यही बात कही जा रही है कि कोई suitable candidate नहीं है, दूसरी तरफ आप बोल रहे हैं कि हम ये सब काम कर रहे हैं। क्या केवल लिखने से ही यह हो जाता है?

महोदय, जातिवार जनगणना करवाने के लिए बिहार के मुख्य मंत्री, नेता विरोधी दल एवं बहुत सारे अन्य लीडर्स आए। अखिलेश जी ने भी चिट्ठी लिख कर अपनी बात कही। मैं जानना चाहता हूं कि जब जनगणना हो ही रही है, तो उसमें दिक्कत क्या है? पहले भी जनगणना हो चुकी थी, तो अब उसको देने में क्या दिक्कत है? लेकिन कैबिनेट ने डिसीज़न दे दिया कि यह नहीं हो सकता है। प्रतिस्थापित करने वाले कह रहे हैं कि 27 OBCs, 20 SC/STs के मंत्री बना दिए, लेकिन मैं बताना चाहता हूं कि इन मंत्रियों को मुंह खोलने की इजाज़त नहीं है। जब Backwards and SC/STs के अधिकारों का हनन हो रहा हो, तो इनके लिए कोई मुंह खोलने वाला है या नहीं है? एक आदमी भी उनके लिए नहीं बोलता है। इस तरह के representations से इन communities को कौन सा लाभ हो रहा है? इसीलिए मैं कहता हूं कि राष्ट्रपति जी का अभिभाषण सही स्थिति नहीं दर्शा रहा है। देश की बहुत खराब स्थिति है। देश के कुछ राज्यों में, खास तौर से उत्तर प्रदेश जैसे राज्य में जिस तरह के लोग शासन कर रहे हैं, वहां की जनता घुट रही है। वे लोग रात-रात भर खेत को गायों और सांडों से बचाने के लिए जागते रहते हैं। गांव-गांव में ऐसा हो रहा है, हालत इतनी खराब है। आधी से ज्यादा फसल जानवर खा जाते हैं और जो किसान अनाज पैदा करता है, उसकी स्थिति भूखे मरने की बन गई है, ऐसे हालात हो गए हैं। अंत में, संसदीय मर्यादा का ध्यान रखते हुए मैं धन्यवाद प्रस्ताव का

समर्थन तो करूंगा, लेकिन शुरू में ही मैंने कह दिया था कि इस अभिभाषण का समर्थन करने को मेरा मन नहीं करता है। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Thank you, Mr. Vice-Chairman, Sir. Sir, I rise to support the Motion of Thanks to the hon. President for the Address he has delivered to both the Houses of Parliament, moved by my esteemed colleagues, Madam Geeta and seconded by Mr. Malik, both of whom are not here now in the House. But, as per the conventions, we do our duty of thanking the President. In the process of my speech, however much I try, I hardly find anything to appreciate in his entire speech to the Members of Parliament except two things. One is the couplet from Thirukkural which the hon. President quoted and the other is from Dr. Baba Saheb Ambedkar. Other than these two things, I think nothing is there to appreciate or relish in his speech. The bed-time stories of the children are built on maximum imagination but what they are telling now exceeds even bed-time stories. Nothing is in practice. Let me quote what the President in his Address told about Dr. Baba Saheb Ambedkar. I quote: "My ideal would be a society based on liberty, equality and fraternity. Democracy is not merely a form of Government, it is essentially an attitude of respect and reverence towards one's fellowmen." Sir, it is only in letter and not in spirit. I am reminded of a famous maxim about democracy, which is, democracy by the people, for the people and of the people. Yes, this Government was elected by the people but it conveniently forgot its promise of working for the people, and also forgot that it should be a Government of the people. All the policies and actions of this Government are anti-federal and anti-secular. When our founder leader Anna assumed the Office of the Chief Minister, the journalists, during his first interview in Delhi, asked him, "What is your economic policy?" Anna said, 'Tap the rich and pat the poor.'

That was a very famous policy that he told the people and to the entire country. But now this Government is tapping the poor and patting the rich.

Sir, when you say the GST collection is Rs. 1,14,000 crore in one month, who has paid that? It is the poor and the middle class people. For whatever they buy, however they live, they pay tax to the Government. But what has happened? The Government, instead of addressing very core issues like the crumbling MSME sector, the impact of the Covid, the increase in the prices of essential commodities, the enormous increase, 69

times in one year in the petroleum products -- the Government has earned Rs. 4.91 lakh crore by way of this; from 2014, this Government has earned Rs. 25 lakh crores by way of hiking the petroleum products -- instead of addressing all these issues, you are prioritizing to fighting off the minorities' rights, values and beliefs. Sir, it is very saddening. It is an agrarian economy. Basically, India is an agricultural country but now it is becoming a corporate country. What happened to our farmers? They were sitting in the hard summer, bitter cold and the rains for one year because of your Farm Acts, and you repealed it only because of the five State elections. -- anybody would accept that it is not out of concern towards the farmers -- that too after they sacrificed 700 lives. The Government should have been empathetic, not even sympathetic, 'empathetic'. When you quote Dr. Baba Sahab Ambedkar that 'We should have respect and reverence towards one's fellow man', the Government's duty is to protect and save every life of the citizens in this country, whereas, 700 lives were lost during that struggle. But the Government, at last, repealed, that too, without a discussion in the House. But what is the result? Are they happy about it? Yesterday, the *Samyukt Kisan Morcha* who have fought for the farmers have given a Press release, 'Government betrays farmers once again; Budget exposes empty promises of Government on MSP and doubling farmers' income.' It is because the Government said, 'we would increase the farmers' income by 200 per cent but now it is not so. They said, 'by 2022.' We have reached 2022 but the farmers' income has not been increased. Their input costs have increased. The DAP and urea which was Rs. 1,300 is now Rs. 2,000. Which was Rs. 700 rupees is now Rs. 1500, whereas the MSP has not been increased. Basically, eighty per cent people of the country are basically agriculturists. During the economic recession, India survived only because of two things. One is, public sector and the other is agricultural sector. Even during the Covid pandemic, India had food sufficiency because of our agriculture but you are killing it; so also the public sector. You are giving 5G to the private sector but not even 4G to BSNL and MTNL. It is a silent way of killing the public sector, BSNL and MTNL. So, everyone would migrate from BSNL to the private sector. Of course, when everyone is living in a digital world, we are for 5G, whereas they are not even able to provide 4G. They have enough infrastructure. The infrastructure of the BSNL is being utilized by other private networks. But you are giving them 5G. So, what is your intention actually? You are patting them like anything. Take the LIC which has got an asset of Rs. 34 lakh crores and which is, of course, sharing its profit with its policy holders. It gives dividend to Government. But you are going to kill it. You take the money. The policy

holders are protected only by LIC, and you are going to take the money and fulfil the pockets of the corporates. So, what is going on in this country?

Sir, India is said to become the youngest country, the largest democracy is going to be the youngest country in the world. In what sense? Sixty-four per cent of its population is going to come under the working-age group. What are the plans that we have got? When you introduced the 'Make in India' programme, you said that 'five crore people are employed, we will make it ten crore.' But now it is 2.5 crore. You were assuring yesterday in the Budget that 'We will give 60 lakh jobs in five years, that is, 12 lakh jobs in one year.'

The Finance Minister says very happily that it is a blueprint for the next 25 years while the Prime Minister says it is for 100 years! Sir, what are they talking; to whom are they talking? The poor are becoming poorer, the rich are becoming richer. The richer are now becoming corporates. That is what we are witnessing in this country now. According to numbers released by the Ministry of Commerce and Industry on 14th January, 2022, not much earlier, the provisional annual rate of inflation is 13.56 per cent for the month of December, 2021 whereas in 2020, it was just 1.95 per cent. It is their statistics, Sir. This is the state of inflation. The prices of essential commodities are increasing. People don't have enough income. The way they have handled various issues, people have been suffering. They don't have jobs. How are you going to tackle unemployment? You don't address those issues. You keep talking about other things. You are patronizing the corporates. The burden of inflation is borne by the middle class and lower class only. What happened to the MSME sector? When it was crumbling and there was a dire need for boosting it up, it suffered a severe blow because of demonetization and the hasty implementation of GST. The States surrendered their sovereignty of collecting taxes, but the promise that was given by the Union Government that it would give its due share to the State Governments has not yet been fulfilled. The due share has not been paid to many States. Even my State has been asking for it. Many representatives of the State here would tell you that the GST share due from the Central Government has yet not reached them. Then what are you doing with the money that you collected? You are only waiving off the NPAs of corporates. If a poor student who has taken an Education Loan is not able to pay his EMIs after a few years, he is harassed. His loan is treated as NPA, his CIBIL score is affected and they tell him that he won't be able to take a loan from any bank anywhere in India. So, if a poor boy who has taken a loan of Rs. 4 lakh is not able to return that money, he is harassed whereas

loans worth thousands of crores of rupees taken by corporates are waived off. What is the policy that this Government is following? That is why I said, you are tapping the poor and patting the rich. This is not a socialist country. You are scared of many words, as the Leader of the Opposition said. You are scared of many names and many words, like socialism, secularism and federalism. You are scared of all these words.

Sir, these are all very, very important things. We are not just making accusations or allegations. This is what is happening in this country today. When a Government is elected, its duty is to take the country much forward than it was, but it is dragging the country backwards. India is thickly populated and its people who are mostly young and poor are not being taken care of. What is the future of this country?

Sir, I now wish to highlight three important issues. In my State, Tamil Nadu, the sad plight that fishermen have been enduring is a continuous process. Today is the 2nd of February. On 31st of January, 2022, 21 fishermen from Nagapattinam and Puducherry were arrested by the Sri Lankan Navy. Three of their boats were seized. Sixty-eight fishermen had been arrested earlier, but thanks to the initiation and intervention by our Chief Minister, Mr. M.K. Stalin, and of course, the External Affairs Minister, they have been released, but they are waiting for repatriation. Now, these 21 fishermen have been arrested, three boats have been seized and we do not know what is going to happen to them. So, all through the year, when fishermen are imprisoned in Sri Lanka, their families are languishing here. We have been suggesting that the Union Government must find a permanent solution to this problem. Even yesterday, our Leader, Mr. Stalin, wrote a letter to the Government asking them to find a solution. It cannot just happen that our fishermen get arrested every time and we go and engage in talks with them. The fishermen's issue needs to be settled fast. The Government must give priority to such issues. You are not doing that. Rather, you are attempting to encroach upon the powers of the States.

You have an aversion towards some regions, some languages. It is anti-lingual and anti-region. India is famous for its unity in diversity. But in practice it is not so. You are totally dispensing with some languages. Hindi is being imposed either this way or that way. I even represented a grievance to the Home Minister. It was a genuine representation. In the CRPF, for non-paramedical staff, just table boys, sweepers and cooks, the qualification is 10th standard. But the examination is only in Hindi and English. You cannot expect students from non-Hindi speaking States who have studied just up to 10th standard to appear in English test. What we suggest is this. All these examinations

should be held in regional languages recognized by the Constitution. The 8th Schedule of the Constitution has 22 languages. Do that for this kind of examination. You should not just pay lip service to that by saying that we support and encourage other languages. No. You are actually killing other languages.

The Republic Day Parade ceremony is which all of us have been celebrating, especially in this year which is the 75th year. Every year all the States will not get a representation. We are aware of that. But this is a special year. It is the 75th year. The Tamil Nadu Government gave seven designs. The theme was Tamil Nadu's participation in the freedom struggle. There were four rounds of scanning by an Expert Committee. They say that it is an Expert Committee. The Expert Committee has not come down from the sky! It is only constituted by you. The Committee constituted by you drafted the National Education Policy which was not accepted even by the academicians. This Expert Committee approved it up to three stages. We have given the history of Rani Velu Nachiyar, the first ever queen who won back her territory which she had lost to the British. Everyone had lost their territory and died. But she was the only person who regained the territory which she had lost to the British. Everyone knows Bharati, the patriotic poet. So is V.O. Chidambaranar who first launched Swadeshi Steam Navigation. Then you have Marudu brothers who helped Velu Nachiyar. All these things were not approved saying that it is unacceptable. Where can we go and say this? I was watching the Republic Day Parade on TV thinking something better would be there. But I saw only saffron-clad saints walking on a tableau. Why are you rejecting us? It has been happening for long that patriots and others from South Indian States, especially from Tamil Nadu, are not recognized. Why all these years it has happened? Again, the Chief Minister wrote to the Prime Minister himself. Sir, it is very important. But they did not allow. There is a proverb that you cannot stop a marriage just by concealing a comb. You didn't accept our proposal for the Republic Day Parade. Do you know what our Chief Minister did? He just arranged the rally of the same tableau across Tamil Nadu in all the districts. It was in every street. It reaches the rural areas. Had it been here it would have been for some minutes but now it is going on for days telling our people all these things. I have spoken in this House untold stories of the people who remained hidden in history. The children should be taught about them in the schools. Only one more point, Sir. Another of my colleague would speak later on with some points. I have got only one more point.

By recent amendments to the All India Services cadre rules, what has the Government done? What was in existence earlier won't be there hereafter. What is that? The Central Government without the consent of the State Government can call any IAS, IPS, IFoS officer to its service. Sir, it is again transgressing the rights of the States. How can you do that? And by whose authority can you do that? Ours is a federal structure. Did you consult any of the States? No. There is a group of former All India Services officers. Some 100 officers have made a very, very clear statement.

They have said that in the federal structure of the Union of India, the Union and States exist as distinct and separate entities though they work in tandem to subserve common constitutional objectives. Maintaining this balance is critical to good governance. Sir, they came to power saying, 'Minimum Government, Maximum Governance'. But now the Government is maximum; governance is minimal. ...*(Interruptions)*... Yes, no governance. He knows better. ...*(Interruptions)*... Proposed amendments to the Cadre Rules of all the three All India Services seek to empower the Union to pick and choose any AIS Officer working in the States to be withdrawn from their services in the State of their allotment hits at the very core of the constitutional scheme of Indian federalism. Sir, these All India Services are not the creation of the Executive. It is by the Constitution. Their experience in the State would help. But if at all you take them here, they would be serving only the Centre and they would lose interest in the States. Hereafter, States would also suspect All India Service officers. They would rely more on their own selected State officers. This is not an indication of federalism. This is not good at all. You enact draconian laws. With UAPA, you imprison social activists and minorities, and you also take away the rights. What is going on in this country after this party has assumed power and the President has also addressed, I could simply say that democracy is in peril, secularism is at stake, federalism is targeted, State rights are encroached and transgressed, economy is shattered, minorities are unsafe and public sector is crushed. This is our experience and nothing else. I will say only one thing. When our founder leader Anna spoke in the same House, he said this. ...*(Interruptions)*... It is great to know, as Mr. Jairam Ramesh says, that the place from where I am speaking because of Covid, was the place from where my founder leader Anna spoke. He said, "Carry on, but remember. Carry on because people have given you a mandate but remember the people are watching you." After two years, they will teach you a lesson. All those who are suffering will say what

they have to. They say, "*Ezhayin kanneer odiya vazhayur*" in Tamil, which means, the tears of the poor are much sharper than the sword. Thank you very much.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Dr. K. Keshava Rao; not here. Then, Shri Bikash Ranjan Bhattacharyya. You have nine minutes.

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Mr. Vice-Chairman, Sir, I am really honoured to get this opportunity to speak on the Motion of Thanks. I thank the hon. President for taking the trouble of coming to the Parliament to address the Joint Session, but I really cannot support the Motion after hearing the mover and the seconder of the Motion. The mover and the seconder of the Motion have made their ideas very clear about what is the perception of the President's Address. I was hearing the chanting of a particular name which makes me apprehensive of a situation which I have heard about 1930s in a particular period of time when a particular person was projected to be the hero of the world, ruler of the world, best person in the world and everybody was made to say, "Hail that man". Here, we really hear the same sound. That creates the danger and that danger is reflected in the speech of the hon. President. Here, the hon. President does not speak of the basic realities of our country.

The basic reality of our country is completely different than the rosy picture which has been sought to be projected by the deliberations of the hon. President. You would not find a mention that why the *kisans* of the country had to sit for one year and then the Acts were repealed most surprisingly. Those Acts, which were passed by both the Houses of the Parliament, were repealed on *Mann ki Baat.* It was not even discussed in the Cabinet before repealing. Is it really the democratic process? We want to know what had happened in the meantime. Why could a particular gentleman, honouring the Chair of the Prime Minister of India, on his own could decide to repeal the Acts, which were passed by both the Houses, without having a proper discussion in the House? This relates to a basic question of the Indian democratic system. I would refer to that a little later.

Now, I find everybody is very much hoary about the covid situation. Does the vaccination really answers all the problems of the covid situation? The covid situation has ruined our country and the poverty has increased. More than 33 crores of people have gone below the poverty line. Is there any reference to that? How could it be recovered? Nothing is mentioned. Ultimately, it is unfortunate that they are claiming

that they have given food to everybody but I know -- because of a particular case before the hon. Supreme Court -- that the hon. Supreme Court directed the Government to run the community kitchen so that the cooked food can be provided to the poorest of the poor people. That itself indicates that the so-called claim of feeding 80 crore of people is only on papers. In reality, you have to go down to them. You have to think of opening the community kitchen, which has been set as an example by the students and youth of West Bengal. They have shown how the poor people can be fed with cooked food during this crisis.

Now, we have already seen that there are international reports which do not get any reflection in the President's Address. International reports say that inequality in India has increased, widened up much during this period. More than 50 per cent of the world's poor people belong to India. How do you address this? What is your scheme? How do you think that we can really recover these people and bring them above the poverty line? There are countries in the world which have been successful in bringing all the people above the poverty line, which you have no scheme to speak of. Sir, 80 per cent of the Indian households have suffered income loss. What is your scheme? How do you think that these people could be given the source of income so that they can survive? You all talk of certain things which, ultimately, enrich the rich people. We have seen that this is the international report which has been referred to by Oxfam and the Economist Pickethy's report that the maximization of the profit during this period has gone in favour of few families and few Indians have really got their place in the list of top billionaires of the world and a majority of the Indians have gone down below the poverty line. What is your plan? This is really lacking. We are seeing that if these inequalities are not addressed to, the Indian democracy is definitely going to suffer a lot. To ensure that these people can not raise voice of sufferings, you are taking recourse to absolute oppressive measures. You are trying to destroy the Indian federal structure. I repeat, when in 2014 people gave you the mandate, people gave you the mandate not to extol an individual's fame and favour. People gave you the mandate to ensure that you carry out the constitutional dictums. You have to fulfil the constitutional dreams. But, we find that in the name of fulfilling constitutional dreams, you are destroying the secular structure of the country. You are hailing that you could build up *Ram Mandir*. Is this the duty of the Prime Minister of a secular country that he would go to *Ram Mandir*, he would go to *Kashi Vishwanath* and appeal to the people, "Follow your Hindu culture" and thereby create hatred against the minority community of the country?

Sir, democracy did not think of this. Kindly go to the debates in the Constituent Assembly and you will find that it was the responsibility of the State and the Government to ensure complete freedom, free from any fearness to the minority community. Now, in the name of 125th years of birth of Netaji Subhas Chandra Bose, you have a statue over there at the India Gate. I welcome the installation of the statue, but you do not welcome the philosophy of Netaji Subhas Chandra Bose. Netaji Subhas Chandra Bose not only had said that the minorities would be respected, they would be given equal share. He had practised it. Have you practised it? By only installing a statue, you cannot really deny the philosophy of the man. If you really want to show respect, please follow the philosophy of the person. I can give an example. While he was the Chief Executive Officer of the Municipal Corporation of Kolkata, he had found that there was no Muslim representation in the employment. He made it compulsory that more than 50 per cent of the employment should go to the Muslims because they are part of the country. He had never thought that the minority communities whether a Muslim, a Christian or a Jain, they are anti-national. They are no less national than any* and that was the philosophy which was preached by Netaji Subhas Chandra Bose, unfortunately, this basic fabric of the Indian society, when under attack, does not get any reflection in the President's Address.

We have seen that there are hate speeches. There are congregations wherefrom open declaration of genocide is given and our Prime Minister has not uttered a single word condemning that hatred speech. If this is the person on whom we resorted our responsibility to run the country, we think that we are in danger. Therefore, this Government should come out very clearly as to why should the Supreme Court or the High Court to intervene and ask to initiate action. Why would not the administration on its own take pro-active action? You will be shocked and surprised to know that one of the journalists from a minority community has been chargesheeted because he knows much better. The chargesheet says 'that you are a knowledgeable person and you know much, therefore, you can mislead the people and you go to the jail. Is this the democracy?

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, your time allotted has completed. Now, you can conclude, please.

---

* Expunged as ordered by the Chair.

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, I will take just one minute.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have one more speaker. So, please.

SHRI BIKASH RANJAN BHATTACHARYYA: I will take just one minute. I will only quote from our first Prime Minister, *Pandit* Jawaharlal Nehru. We should remember every time his views and ideas about the Indian democracy and secularism. He said, "We have definitely accepted democratic process. Why have we accepted it? Well, for a variety of reasons. Because we think that in the final analysis it promotes the growth of human beings--I repeat, it promotes the growth of human beings-- and of society; because, as we have said in our Constitution, we attach great value to individual freedom; because we want the creative and the adventurous spirit of man to grow. It is not enough for us merely to produce the material goods of the world. We do want high standards of living, but not at the cost of man's creative spirit."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please.

SHRI BIKASH RANJAN BHATTACHARYYA: "His creative energy, his spirit of adventure, not at the cost of all those fine things of life….

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One second.

SHRI BIKASH RANJAN BHATTACHARYYA: Two lines.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, there is a point of order.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Some of the expressions used by...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Under which rule? …*(Interruptions)*..

SHRI G.V.L. NARASIMHA RAO: Sir, under Rule 238, some of the statements made by the hon. Member are very treasonous, disparaging and the entire community....

SHRI ANAND SHARMA (Himachal Pradesh): Sir,...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please, please, I am taking the point of order. ...*(Interruptions)*... Let me take the point of order. ...*(Interruptions)*... Let me take the point of order. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, may I complete my...

SHRI G.V.L. NARASIMHA RAO: Sir, it is Rule 238, sub-point (vii).

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Narasimha*ji*, under Rule 238, which point?

SHRI G.V.L. NARASIMHA RAO: It is point no. (vii).

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Under Rule 238, point no. (vii).

SHRI G.V.L. NARASIMHA RAO: Sir, it is Rule 238, under (v), sub-point (vii).

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, okay, you have made your point, we will examine it. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: He has used defamatory words. He said that any minority person belonging to a minority religion is more patriotic than any* ...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, I have noted your point of order. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: I think, you cannot make such an atrocious statement. ...*(Interruptions)*...

---

* Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you have made your point. ...*(Interruptions)*...

SHRI G.V.L. NARASIMHA RAO: It is atrocious, unacceptable. He must apologize for the remark.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have made your point. Please, please. ...*(Interruptions)*... He has made a point of order. I have noted it. ..*(Interruptions)*... One second. ..*(Interruptions)*... Let me complete. He has made a point of order, I have noted it. If there is anything that should not be there, it will be examined and action be taken.

SHRI ANAND SHARMA: I just want to add one thing. Let it be seen as to what was the quotation of Subhas Chandra Bose and that should be retained in full.

SHRI BIKASH RANJAN BHATTACHARYYA: Sir, let me complete. I was not allowed to complete my speech.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. You have ten seconds.

SHRI BIKASH RANJAN BHATTACHARYYA: I know this will hit somebody because of this because they don't have any idea...*(Interruptions)*...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The time now is 2.55 p.m. I will have to close at this point of time. We are already at 2.55 p.m. ...*(Interruptions)*...

SHRI BIKASH RANJAN BHATTACHARYYA: "..but not at the cost of man's creative spirit, his creative energy, his spirit of adventure; not at the cost of all these fine things of life which have ennobled man throughout ages. Democracy is not merely a question of elections. The question before us is how to combine democracy with socialism, through peaceful and legitimate means." This is the democracy which prompts us to come before this House and which is the obligation of the Government to follow.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you hon. Member. We will now go on to Special Mentions. This discussion will continue tomorrow. Dr. M. Thambidurai, you will be the first person to speak as per the schedule.

DR. M. THAMBIDURAI (Tamil Nadu): It must not be changed tomorrow. Please allow me to speak first.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Yes. You are on the schedule. You are the first person tomorrow. We will be going on to Special mentions. Due to lack of time, we will be closing at three, we will not be regarding the details. You just have to mention that you are laying it on the Table of the House. Shri Kailash Soni.

SPECIAL MENTIONS

Need to release the remaining quota of urea to Madhya Pradesh

श्री कैलाश सोनी (मध्य प्रदेश) : माननीय सभापति जी, मैं आपके माध्यम से रसायन एवं उर्वरक मंत्री जी का ध्यान मध्य प्रदेश की ओर आकर्षित कराना चाहता हूँ। भारत सरकार द्वारा वर्ष 2020-21 के रबी सीज़न हेतु 20 लाख मीट्रिक टन यूरिया उपलब्ध कराने की सहमति दी गई थी और प्रदेश की माँग के विरुद्ध यूरिया उपलब्धता की अद्यतन जानकारी निम्नानुसार है -

1. अक्तूबर-नवंबर : माँग - 13 लाख मीट्रिक टन
   आपूर्ति - 6 लाख 54 हजार मीट्रिक टन (शेष अप्राप्त)

2. दिसंबर : माँग - 5 लाख 1 हजार मीट्रिक टन
   आपूर्ति - 2 लाख 60 हजार मीट्रिक टन।

महोदय, प्रदेश में गेहूं की फसलों की सिंचाई प्रारंभ होने से सभी जिलों में यूरिया की माँग बढ़ गई है। मैं आपके माध्यम से माननीय रसायन एवं उर्वरक मंत्री जी का ध्यान आकर्षित कराना चाहता हूँ कि अक्टूबर एवं नवंबर माह की शेष मात्रा - 6 लाख 46 हजार मीट्रिक टन यूरिया एवं 2 लाख 60 हजार मीट्रिक टन यूरिया शीघ्र उपलब्ध कराएं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Prof. Manoj Kumar Jha.

Need to enact a law to stop mob lynching, hate crimes and cow vigilantism in the country

PROF. MANOJ KUMAR JHA (Bihar): Sir, the cases of mob lynching and cow vigilantism are increasing in the country and innocent people, especially minorities are losing their lives to such incidences. However, it was observed that the NCRB had omitted data on hate crimes, cow vigilantism and mob lynching from 2017 Report, because the data was found to be unreliable as these crimes have not been defined. In a civil and humane society, such cases cannot be tolerated and not defining these terms only give power to the perpetrators adding more injury to the victims. These crimes upset the social harmony and ingrain fear in the minds of communities, especially minorities. Moreover, these vigilante attacks hurt the communities whose livelihood is dependent on cattle and livestock.

Therefore, the Government must make efforts to define offences of mob lynching, hate crimes and cow vigilantism so that such incidents are maintained in a database and the victims are protected under legal structure that acknowledges the nature of crime faced by them.Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Bikash Ranjan Bhattacharyya.

Need to grant financial assistance to preserve the Memorial of the Chittagong Armoury Revolt at Kolkata

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, we are celebrating *Azadi Ka Amrit Mahotsav* of the Indian Independence, but not taking appropriate measures to show respect to the martyrs who had laid down their lives in the War of Independence. The Chittagong Armoury Revolt -- under the leadership of Master Da Surya Sen and under the command of Late Ganesh Ghosh, who was a Member of the Parliament -- was a unique example of the armed rebel against the British rulers. The flag of Indian independence was first hoisted there, after occupying the armoury. There is a memorial in the name of martyr Surya Sen in Kolkata, named as, Shahid Surya Sen Bhaban, which preserves many historical documents, including the photographs of the martyrs. However, these documents and photographs are going to perish due to lack of funds for preservation and maintenance. In spite of an appeal to the Prime Minister for

necessary assistance to restore and maintain those photographs and materials, there has been no response from the Government.I urge upon the Government to take necessary steps to show respect to the martyrs of Chittagong Armoury Revolt.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Neeraj Dangi.

Need for amendment in Drought Manual, 2016 to include the period from August to April as the drought period in Rajasthan

श्री नीरज डांगी (राजस्थान) : महोदय, कृषि मंत्रालय, भारत सरकार द्वारा तैयार सूखे से संबंधित Drought Manual, 2016 को हाल ही में भारत सरकार द्वारा अनिवार्य किया गया है। गृह मंत्रालय, भारत सरकार के Drought Manual के अनुसार सूखे की घोषणा करने के लिए cut-off date 31 अक्तूबर है और यह घोषणा अगले साल के अप्रैल महीने तक के लिए प्रभावी रहेगी।

राजस्थान में आम तौर पर मानसून जुलाई के पहले सप्ताह में राज्य में प्रवेश करता है और राज्य के पश्चिमी भाग (ज्यादातर सूखे से प्रभावित) में जुलाई के तीसरे सप्ताह के दौरान मानसून की बारिश होती है।

राजस्थान राज्य में लम्बे समय से सूखे की स्थिति बनी हुई है और अप्रैल से जुलाई के महीनों के दौरान राज्य को सूखे के गंभीर प्रतिकूल प्रभाव का सामना करना पड़ता है। इस peak period में राहत गतिविधियों की अत्यधिक आवश्यकता रहती है, इस कारण इस अवधि को जुलाई के अंत या अगले मानसून की शुरुआत, जो भी पहले हो, तक बढ़ाया जाना चाहिए।

इस संबंध में, राजस्थान के मुख्य मंत्री द्वारा वर्ष 2018 से लगातार गृह मंत्रालय एवं कृषि मंत्रालय, भारत सरकार से इस संशोधन के संबंध में अनुरोध किया जाता रहा है।

अतः मेरा भारत सरकार से अनुरोध है कि राजस्थान के परिप्रेक्ष्य में अगस्त से अप्रैल के सूखे के कारण अवधि के विस्तार की अनुमति देने के लिए Drought Manual, 2016 में संशोधन किया जाए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Dr. Amar Patnaik; not present. Shri G.V.L. Narasimha Rao.

Need for countering threat from Thrips Parvispinus on Chillies and other crops in Andhra Pradesh

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Chilli crop is a major commercial crop in our country and India accounts for 40 per cent of the world production. This year, chilli crop has been severely damaged due to sudden outbreak of invasive South East Asian Thrips pest known as Thrips Parvispinus. The outbreak has caused a loss of over 80 per cent of the crop in Andhra Pradesh and over 60 per cent in Telangana. These two States together account for 60 per cent of chilli area.

The same pest was seen on several horticultural crops like mango. There is a need to focus on combating this pest urgently.

I call upon the Ministry to fund specific projects in Central Research Institutes and State Agricultural Universities to conduct detailed scientific investigations into reasons for sudden explosion of this invasive pest, undertake screening of insecticide molecules effective against Thrips Parvispinus, screening of natural enemies in the ecosystem in other countries where it originated or spread, screening of varieties for resistance, etc.

The Ministry must undertake proactive extension efforts to salvage crop this year, suggest mitigation strategies and good agricultural practices to minimise damage from Thrips in future and issue advisories to States to prevent or manage sudden outbreak of Thrips Parvispinus on other crops. Though State Governments are solely responsible for agriculture and pest control, the Central Government needs to engage with the Governments of Andhra Pradesh and Telangana to see that they render financial help to farmers in deep distress.

Above efforts are necessary to see that our food security and farmers' livelihoods are not endangered. I urge the Government to take necessary measures in this regard.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Sujeet Kumar.

Need for setting up a regional station of the Central Institute for Cotton Research in Kalahandi district of Odisha

SHRI SUJEET KUMAR (Odisha): Sir, in Odisha, the districts of Kalahandi, Balangir and Rayagada in the KBK (Kalahandi-Balangir-Koraput) region are top cotton producers. In fact, Kalahandi grows State's finest cotton and is known for producing one of the best

quality long cotton in the country. It is also the biggest cotton growing district where over 60,575 hectare of land is under cultivation for cotton. Cotton grown in Kalahandi district is always in huge demand due to its high fibrous and organic qualities. Earlier this year in February, in afirst, cotton from Kalahandi district was exported to our neighbouring country, Bangladesh by Cotton Corporation of India. In 2018, Kalahandi district was placed at the top of the NITI Aayog's Delta Ranking for the Aspirational Districts of the country in agriculture sector. To provide further boost for the growth of cotton industry in the KBK region, research & development in cotton needs to be undertaken. There is a premier institution named, ICAR. However, there is no Regional Station of the Institute in the entire eastern region of the country. Hence, I request the hon. Minister to consider setting up a regional station of the Institute in Kalahandi district which will not only serve the eastern region of the country but also bring more economic opportunities in the KBK region and has the potential to make Kalahandi as a cotton hub of the country.

Need for intervention to help Indian Medical students enrolled in Medical Colleges in China

SHRI MAHESH PODDAR (Jharkhand): Sir, two years since the start of the pandemic, Indian students who were studying abroad have been housed within the country. In some cases, they have returned to pursue their education abroad, but around 23,000 medical students who were studying in China prior to the pandemic are left in a limbo about their education. China has been experiencing stringent lockdown over the past couple of months. This has made their return to that country very difficult, which is impacting their education. Medical education, unlike any other education, cannot be pursued virtually, which has been the case till now. Therefore, I would request the Government to make some arrangements for these medical students wherein they are not devoid of their practical experience.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 10.00 hours on Thursday, the 3rd February, 2022.

The House then adjourned at three of the clock till ten of the clock on Thursday, the 3rd February, 2022.

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)